

REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 229/2013

GIRIRAJ PARIKRAMA SANRAKSHAN SANSTHAN

VERSUS

DEPARTMENT OF ENVIRONMENT & FORESTS &

ORS.

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**REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF
HON'BLE NATIONAL GREEN TRIBUNAL PASSED IN OA NO. 229/2013 IN RE;
GIRIRAJ PARIKRAMA SANRANKSHAN SANSTHAN AND OTHERS VS
DEPARTMENT OF ENVIRONMENT & FOREST AND OTHERS WITH REGARD
TO DISCHARGE OF SEWAGE AND DOMESTIC WASTE INTO RADHA KUND
AND SHYAM KUND IN THE VILLAGE OF ARITA IN MATHURA DISTRICT,
UTTAR PRADESH**

I. INTRODUCTION

Hon'ble NGT dealt with the issue of discharge of sewage and domestic waste into water bodies viz. Radha and Shyam Kund in village Arita, district Mathura, Uttar Pradesh vide OA No. 229 of 2013 in re: *Giriraj Parikrama Sanrakshan Sansthan & Ors. Vs. Department of Environment & Forest & Ors.* In view of allegations by applicant, an action taken report from a Committee comprising Uttar Pradesh Pollution Control Board (UPPCB), District Magistrate, Mathura and Mathura Vrindavan Nagar Nigam was filed. Hon'ble NGT considered the report from Joint Committee of UPPCB; DM, Mathura and Mathura-Vrindavan Nagar Nigam vide order dated 06.05.2019. In the light of the report furnished, Hon'ble NGT passed further orders and finally on 21.07.2020, the matter was directed to be listed with O.A. No. 229/2013 in re: *Giriraj Parikrama Sanrakshan Sansthan & Ors. versus Department of Environment & Forests & Ors.*

II. FEW ORDERS PASSED BY THE HON'BLE NGT IN O.A. No. 229/2013 (M.A. NO. 736/2013)

Vide Order dated 02.04.2014, the applicant submitted that PWD of the State Government of UP has violated the direction in order dated 03.09.2013. He has placed certain documents including photographs on record to show that the trees have been indiscriminately damaged or felled. The Project Proponent submitted that they have not obtained any forest clearance or permission to cut trees for the reason that they had informed the authorities that no trees were cut for carrying out the project. Consequently, Mr. Rachit Mittal, Advocate, visited and submitted a complete and comprehensive report regarding the execution of project. Hon'ble NGT directed all the officials of the PWD to present the drawing, contract, and outlay plan for completion of the project and the site where the photographs were taken.

Vide Order dated 22.04.2014 in M. A. No. 194 of 2014, the applicant prayed that the non-forest activity should not be carried on in the reserve forest area. In view of the same, Hon'ble NGT passed an interim order dated 03.09.2013.

Vide Order dated 29.05.2014 in M.A. No. 298 of 2014, an application was filed by M/s Dauji Construction for impleadment in the matter. A report was submitted by the Local Commissioner but Hon'ble NGT was certainly not satisfied with the content of the report and directed the Municipal Commissioner to visit the premises again and submit a detailed and comprehensive report. As per the Report of the Local Commissioner, three trees have been damaged. Following undertaking was given by the Superintendent Engineer, Mr. D. D. Sharma to Hon'ble NGT: -

- i. The process of widening the Parikrama may be permitted.
- ii. In this process it is undertaken that no tree will be cut or damaged and all trees existing on or around the Parikrama shall be duly protected.
- iii. For the trees already damaged or uprooted, the Government shall take reforestation equivalent to 30 times of trees damaged and/or uprooted.
- iv. Every effort would be made to expand the Parikrama outwards as opposed to inwards.
- v. Exception would be in case, wherever it is not possible it may be expand inwards.
- vi. On the entire Parikrama, public amenities, toilets, seating arrangements shall be provided.
- vii. There shall be dustbins kept after every short interval and due publicity would be done to inform the public that they must use the dustbins rather than throwing the waste in the forest or on the pavement.
- viii. The MSW waste so collected in the dustbins or otherwise shall be lifted every day and properly transported under MSW Rules, to the concerned specified site. There it shall be segregated, treated, and given for recycling or any other process to ensure that the municipal waste does not cause any nuisance or environmental hazards.
- ix. The entire Govardhan Parvat and Parikrama shall be declared and in fact, it is already declared by the notification as a protected/reserved forest. No non-forest activity shall be carried out in the forest area.
- x. The public amenities provided shall be maintained properly so that no inconvenience is caused to the public by the odour or any other nuisance generated.
- xi. Plantation shall be carried out by the State around the Parikrama, in addition to the forestation existing as of now.

- xii. Due protection should be provided to the forest area to prevent its misuse by the public.
- xiii. All unauthorized construction and illegal structures will be removed from in and around the Parikrama.

Hon'ble NGT accepted the above undertaking on behalf of the Government of Uttar Pradesh.

Vide order dated 28.07.2014 in M.A. No. 736/ 2013 & M.A. No. 194/2014, the report of the Local Commissioner was considered and granted to the other parties to file objections. Mr. M.C. Mehta submitted that the directions contained in order dated 29.05.2014 are not being obeyed (i.e., directions nos. 8, 10 & 13). Hon'ble NGT directed the Deputy Commissioner, Mathura; Regional Engineer and Environmental Engineer, UPPCB; the Chief Engineer, PWD and the Executive Officer, Nagar Panchayat to conduct an inspection and submit a compliance report as per directions contained in order dated 29.05.2014. Further, applicant filed photographs to show that MSW is being thrown on the roads as well on the sites of Govardhan Parvat and is causing a serious environmental hazard and public nuisance. Hon'ble NGT directed the respective authorities to take coercive action.

Vide order dated 02.09.2014 in M.A. No.736 of 2013 & M.A. No.194 of 2014, the applicant submitted that the administration is not taking any effective steps for proper collection and disposal of MSW and in the Holy ground, garbage has been dumped anywhere and everywhere. He also submitted certain photographs and filed an affidavit along with these photographs to the Hon'ble NGT. In the meanwhile, Hon'ble NGT directed the Deputy Commissioner, Mathura; Regional Engineer and Environmental Engineer, UPPCB; the Chief Engineer, PWD and the Executive Officer, Nagar Panchayat to ensure that garbage is not dumped anywhere and should be removed, segregated and disposed of as per the Municipal Solid Wastes (Management and Handling) Rules, 2000 out of the TTZ area.

Vide order dated 28.07.2015 in OA No. 229/2013 (M. A. Nos. 736/2015 & 194/2014), A team comprising of Swami Gyan Swarup Sanand, Mr. U.N. Singh, Additional Director, CPCB, Mr. R.K. Singh, Regional Officer, UPPCB, Mathura, Mr. Sunil Prakash, Assistant Engineer, UP PWD, Mr. Rajnish Sharma, Executive Officer, Goverdhan Nagar Panchayat, Mr. Rahul Shukla, Advocate, Mr. Anand Gopal Das visited the Parikrama Marg and Shri

Giriraj Radha Kund and other places related with the Parikrama to study the environmental issues and problems of devotees on 20.03.2015 in pursuance to order dated 12.12.2014.

Vide order dated 04.08.2015 in OA No. 229/2013 (M.A. Nos. 736/2013 & 194/2014), the State instructed Mr. R.K. Singh, R.O. UP PCB, Mathura; Mr. Anil Kumar, Executive Engineer, PWD and Mr. N. K. Jaanu, District Forest Officer, Mathura that they should make a statement, in which, the State of UP accepts the Recommendations made in the inspection report on 20.03.2015.

Recommendations:

- 1. "A service road of 10 meters wide around Parikrama Marg behind existing houses and Ashrams and a Ring Road outside the said service roads may be constructed and all vehicular traffic should be terminated on the said service road and Parikrama Marg may be completely closed for any vehicular movement with exception to medical and fire series.*
- 2. Entire Parikrama Marg may be declared as no construction zone to avoid any further encroachment.*
- 3. Interceptors should be constructed and Sewage generated in the area should be diverted to STP. Residents may be directed to take sewage connections. A punitive action may also be recommended against residents for violations/discharge of sewage on roads/water bodies.*
- 4. The areas along the Parikrama Marg which have not been provided with a sewerage system should be provided with sewer lines and a suitable sewage treatment facility should also be provided.*
- 5. Facilities for collection of MSW and its proper disposal should be made for the disposal of MSW where collected MSW may be disposed of as per MSW (Management and Handling) Rules, 2000.*
- 6. At some places, alongside the pucca road, natural path between the Kacchi Parikrama Marg and Giriraj ji have emerged on their own and are convenient to the pilgrims because the shadow of trees saves the devotees from the scorching sun on such natural paths. Therefore, at such places widening of Kacchi Parikrama Marg, which may result in cutting of trees is not necessary. In view of abandoning of further widening of Kacchi Parikrama Marg vide Office Order No. 485/12CAgra Region/2015 dated 06-02-2015, the remaining forest areas diverted for non-forest use shall again be declared as Forest area.*
- 7. The officials have informed the visiting team that widening of Kacchi Parikrama Marg at proposed places will not be done considering the inevitable damage to existing dense plantation in the area and thus no trees will be cut in future.*

8. *At few water bodies, simple waste water treatment system based on sand/gravel filtration had been provided by the non-government organization/ Ashram and that treated waste water is used of plantation. Such treatment system can be improved by providing design and construction by the professional Environmental Engineers/body and subsequently treated waste water can be used for the tree plantation in better way.*

9. *Condition of Roads should be improved.*

10. *Parking Facilities for the vehicles at suitable places at least 200mts away from Parikrama Marg are required to be provided.*

11. *A drive may be carried out for identification of Forest land in accordance with demarcation map and all encroachments may be removed in a time bound manner.*

12. *A plantation drive may be carried out on forest land including Forest land situated at Madaur on Gata No. 1673 measuring 2.55 Hectare.*

13. *That 3.9 hectare of non-forest land may be notified as forest land in compliance of Letter No. 8B/UP/68/2013/FC/1180 dated 08.10.2013 in Goverdhan area and plantation drive may be carried out in a time bound manner.*

14. *Any future widening of Kacchi Parikrama Marg may be undertaken only on outer side of Parikrama Marg instead of inner side of Kacchi Parikrama Marg (The side of Giriraj Goverdhan ji) Which not only leads to the diversion of forest land but also involves the cutting of trees.*

15. *Illegal construction activities/buildings erected next to Giriraj ji along the Parikrama Marg have blocked/obstructed the view to have darshan by the devotees. It is recommended that such illegal construction between Parikrama Marg and Giriraj ji be demolished, so that the pilgrims can have a clear and unobstructed darshan/view of the scared Giriraj Govardhan.*

16. *The private land next to Giriraj ji along the Parikrama Marg shall be declared as no construction zone.*

17. *An independent organization on the lines of other shrine Board in the country may be constituted for the proper management of this religious place, providing all the required facilities and maintain and upkeep the sanctity of holy places/kunds, cultural heritage, environment protection, sanitation, pollution control, eco-balance of the Green cover which includes Kund, Pokhar, Talab and Jhari and related aspects.”*

Vide order dated 06.05.2019 (in OA No. 439/2019 in re: Sushil Raghav Applicant(s) Versus Union of India & Ors.), the issue regarding the remedial steps against the discharge of sewage and domestic waste into the *Radha Kund* and *Shyam Kund* in the Village of Arita

in Mathura, Uttar Pradesh was considered. It was mentioned by the applicant that in the absence of proper sewerage system, accumulated sewage or domestic waste is being dumped into the *Radha Kund*. Microbiological tests done by SN Medical College, Agra found the presence of bacterial infection of cholera in the waters of *Radha Kund* and *Shyam Kund* and found that the water was not fit for drinking i.e., it was contaminated water. A study carried out by the Department of Zoology, MSJ Govt. P.G. College, Bharatpur, Rajasthan also reveals that physiochemical parameters such as turbidity, alkalinity, hardness, sulphates and chlorides in the water of the *Radha Kund* and *Shyam Kund* substantially exceeded the prescribed limits given by the World Health Organization (WHO) and CPCB.

In view of above, Hon'ble NGT found it necessary to order that a joint inspection be conducted and an action taken report be filed by the Committee comprising of UPPCB; DM, Mathura and Mathura Vrindavan Nagar Nigam.

Vide order dated 11.10.2019 in OA No. 439/2019, an action taken report was submitted on 20.08.2019. UPPCB confirmed that the water in the two *kunds* was found to be unfit for consumption on account of contamination due to discharge of sewage and domestic waste. Mathura Vrindavan Development Authority (MVDA) was directed to clean the said *kunds* and prevent discharge. It was orders that SPCB may ensure control of water pollution in exercise of its authority under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 by taking action which may include recovery of compensation on 'Polluter Pays' principle.

Vide order dated 18.10.2019 in OA No. 229 of 2013, the reports were submitted by PWD Department, UP and the State of Uttar Pradesh, Hon'ble NGT considered a comprehensive report incorporating the progress made by all the Departments.

Vide order dated 23.10.2019 in OA No. 229 of 2013, it was prayed by the applicants that remedial steps needed to be taken against discharge of sewage in the vicinity of Mansi Ganga Kund. They also informed that the entire discharge of sewage from the houses in that area had been connected with a system leading to the STP which was functional near Radha Kund. However, in order to have a permanent solution as per the complaint made by the applicants, Hon'ble NGT directed to pass the following directions to the SPCB: -

(i) The Officials of the State Pollution Control Board shall immediately take samples from Mansi Ganga Kund and get it tested as to whether the water is potable, fit for bathing and meet the prescribed standards under law. The report shall be submitted withing 10 days from today, with an advance copy to the Learned Counsel for the applicants.

(ii) In the meanwhile, the State Pollution Control Board shall ensure prevention of water pollution in Mansi Ganga Kund. The Board shall exercise its powers under the Provisions of Water (Prevention and Control of Pollution), Act, 1974 by taking action against those who are discharging sewerage or otherwise polluting water of the Kund. The Board shall not allow any sewage to be discharged or domestic waste dumped in Mansi Ganga Kund.

Vide order dated 08.11.2019 in OA No. 229 of 2013, in compliance of order dated 23.10.2019, UPPCB filed a report in respect of water testing report of Mansi Ganga, Goverdhan.

Despite of order dated 18.10.2019 and subsequent order of 23.10.2019, no affidavit had been filed by the Collector, Bharatpur. Moreover, Hon'ble NGT noticed that laying down of cement tiles in Kacchi Parikrama which has been done by the State Government on their own, is not at all required. As a matter of fact, laying down of tiles in Kacchi Parikrama makes it difficult for the pilgrims to walk barefoot in that area when they are nearing completion of Parikrama, of a total distance of 21 kms. It was mentioned that in the part of Parikrama which lies in the territory of State of UP, nearly 19 kms, no such tiles have been laid. It is obviously so because apart from Kacchi Parikrama there is already a metal road covering the entire area of Parikrama outside Giriraj Parvat and Kacchi Parikrama.

Vide order dated 13.02.2020 in OA No. 229/2013, in compliance of earlier order Mr. Avnish Kumar Awasthi, Additional Chief Secretary, Uttar Pradesh was present. The learned Additional Solicitor General had submitted a tabulation with regard to compliance of the directions issued on 04.08.2015. The tabulation of compliance was submitted by respondents and after considering the submissions made by the learned Additional Solicitor General, Hon'ble NGT passed the following directions:

i. The Principal Secretary, Urban Development and Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB) shall file personal affidavits in respect of directions no. 3, 4 and 5 giving out the details in respect of the works done in compliance of the aforesaid directions of the Tribunal and those which remains to be done, along with the time required for completing them. The

affidavit be filed within two weeks from today, with an advance copy to the other side.

- ii. The Principal Secretary, Department of Forest, Government of Uttar Pradesh is directed to file a personal affidavit with regard to the aforesaid directions given by the Tribunal relating to forest area, plantation, afforestation etc. The affidavit be filed within two weeks from today, with an advance copy to the other side.*
- iii. The Principal Secretary, PWD shall file a personal affidavit with regard to the steps taken for the constructions of the road i.e., ring road, service road etc., as per the aforesaid directions of the Tribunal. He shall state the work already done and the time required for the completion of the remaining. We would like to make it very clear that work of these roads, looking to the large scale of public involved for its use, should be done on priority and at the earliest possible.*
- iv. The Senior Superintendent of Police, Mathura is directed to file an affidavit in respect of the steps taken so as to make a proper arrangement of traffic control in the Parikrama Marg, town of Goverdhan and Radha- Kund so that there is no congestion in the areas and the pilgrims, including those who do the Parikrama by Dandwat, are getting ample space for the purpose. The specific points should be fixed as extent to which various kinds of vehicles can go and beyond which they should be strictly prohibited. In this regard, he shall also assess the requirement of parking spaces of different categories of vehicles and whether any further parking spaces are needed.*

Vide order dated 03.03.2020 in OA No. 439/2019, a report dated 20.08.2019 presented by the SPCB confirmed that the water in the two *kunds* was unfit for consumption on account of contamination due to discharge of sewage and domestic waste. On 11.10.2019, having regard to the established water pollution, Hon'ble NGT observed:

“3. Let the Mathura Vrindavan Development Authority furnish an action taken report on or before 11.11.2019.

4. The SPCB may ensure control of water pollution in exercise of its authority under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 by taking action which may include recovery of compensation on ‘Polluter Pays’ principle.

5. The water quality may be got displayed with clear warning that water was unfit for human consumption till the situation improves.”

As per the directions, MVDA was to clean the said *kunds* and prevent discharge but no report has been filed by MVDA. The State PCB stated that the Authority has been held

liable to pay compensation which is in the process of being recovered. Failure of the MVDA renders its CEO liable to prosecution and payment of compensation under the provisions of the National Green Tribunal Act, 2010, including civil imprisonment and stopping of salary.

Vide order dated 04.03.2020 in OA No. 229/2013, Mr. Deepak Kumar, Principal Secretary, Department of Urban Development filed an affidavit. In compliance of directions no. 3, 4 and 5, it transpired that there are still some areas in respect of which the compliance remains to be done by adopting a method which is suitable and feasible in accordance to the position at the site.

Therefore, Hon'ble NGT directed Principal Secretary, Department of Urban Development to have a meeting with all the concerned officers of the local administration and the Secretary as well as UPPCB. In this regard, Hon'ble NGT had directed the applicant to file response, if any, to the affidavits filed by the officers, in compliance of the order dated 13.02.2020.

Vide order dated 18.03.2020 in O.A. No. 229/2013, Hon'ble NGT had given directions to Principal Secretary, PWD and Forest Department. Principal Secretary, PWD informed that as far as work of service road is concerned, the fund for the purpose of acquisition etc. has been released by the State Government. He further stated that from 01.04.2020 the District Administration shall proceed for land acquisition (about 30 hectares) and complete it by 30.09.2020. Thereupon, Hon'ble NGT directed DM, Mathura to take up the acquisition proceedings on priority and Principal Secretary was directed to over-see the work of acquisition being conducted by District Administration by 30.06.2020. The affidavit/progress report in respect of the acquisition was to be filed by DM, Mathura on 30.04.2020.

Vide order dated 21.07.2020 in O.A. No. 439/2019, MVDA filed its response on 13.06.2020 to the effect that same issue is being dealt with *in O.A No. 299/2013*.

Vide order dated 31.08.2020 in O.A. No. 229/2013, thereafter, on consideration of quarterly reports, further directions were issued dealing with the solid and liquid waste management (including septage management, removing encroachments etc.). The Committee reviewed the implementation of the Hon'ble NGT order dated 31.01.2020 with reference to allegations on *Brij Foundation*. It was mentioned in the order that renovation of

Sankarshan Kund, Rudra Kund, Jai Kund and Ramtal Kund was done by Brij Foundation. The renovation of Brahma Kund, Krishna Kund, Chandra Sarovar, Theme Park, Ratnakar Sagar was done in accordance to the plan prepared by Brij Foundation. It had also mentioned in Hon'ble NGT order dated 31.01.2020 that the case of encroachment of public land, heritage sites as well as water bodies is made, which is endangering environment and ecology of the area. It directed an investigation in the allegations by a Central Agency.

The Compliance Report was filed by the UPPCB on 03.03.2020 regarding each direction to which objections were filed on behalf of the applicant. On 18.03.2020, it was observed that the District Administration shall complete the work of acquisition of land for service road and also take further steps as per the directions of Hon'ble NGT vide order dated 04.08.2015. In pursuance of the above, the Secretary, Urban Development, UP filed an affidavit on 29.08.2020 and vide order dated 04.03.2020, a meeting of all the concerned officers was held on 06.03.2020 to consider the progress of compliance of directions to deal with the problem of sewage and solid waste. It was directed by Hon'ble NGT that the first meeting of the Committee may be held on or before 30.09.2020 for which initiative may be immediately taken by the Nodal authority.

Vide order dated 31.08.2020 in OA No. 439/2019, the Hon'ble NGT considered a report vide order dated 06.05.2019 from Joint Committee of UPPCB; DM, Mathura and MVDA. In pursuance of the report, Hon'ble NGT passed further orders and finally on 21.07.2020, the matter was directed to be listed with O.A. No. 229/2013, *Giriraj Parikrama Sanrakshan Sansthan & Ors. v. Department of Environment & Forests & Ors.*

III. MINUTES OF THE MEETING OF THE OVERSIGHT COMMITTEE IN O.A. No. 229/2013

The meeting regarding O.A. No. 229/2013 along with O.A. No. 439/2019 was held on 08.10.2020 (**Refer Appendix-I**) and on 18.01.2021 (**Refer Appendix-II**) by the Oversight Committee, NGT, UP through Video-Conferencing. The Committee recommended/suggested that various departments should submit the latest compliance status as per the recommendations of the Joint Committee.

In the above meetings, the Oversight Committee directed the District Magistrate, Mathura to submit current status of implementation of the recommendations of the Joint Committee. It was also directed by the Oversight Committee that the State of Uttar Pradesh should have

this case investigated by some central agency. In view of the above, Principal Secretary, Tourism; District Magistrate, Mathura and all concerned authorities were directed to submit the compliance report on the above at the earliest.

IV. SUMMARY OF COMPLIANCE STATUS AS PER THE DIRECTIONS GIVEN BY HON'BLE NGT IN O.A. No. 229/2013

Based on the reports received, the present compliance status in **OA No. 229/2013** is as follows:

S.No.	Directions of Hon'ble NGT	Compliance Status	Present Status/ Action Take / Reasons for Non-Compliance
1	Status of unauthorized or illegal cutting of trees and all trees existing on or around the Parikrama Marg	Not Complied	DFO Mathura mentioned that reforestation work had been carried out both in the given land and Parikrama Marg. However detailed report is awaited from DFO, Mathura
2	Status of the non-forest activities carried on in the reserve forest area	Not Complied	Mr. R. N. Mishra, DFO- Mathura informed that there have been only two non-forest activities: 1) Water supply work: No progress made 2) Shed and lighting activity in between Goverdhan and Kachhi Parikrama Marg. No progress made.
3	Status of the Forest Clearance	Partially Complied	Mr. R. N. Mishra, DFO- Mathura informed that out of three proposal, clearance of two proposal has been done. Only one proposal is left for forest clearance.
4	Status of reforestation regarding the trees already damaged or uprooted, (the Government shall take reforestation of 30 times of	Partially Complied	Mr. R. N. Mishra, DFO- Mathura informed that plantation has been done in the given land and around the Parikrama Marg. The work has been done in 2.44 hectare as per order of

	trees damaged and/or uprooted. The trees, as an expression which is clearly understood as any existing tree irrespective of its age)		Hon'ble NGT.
5	Status of expanding the Parikrama Marg outward as opposed to inward	Not Complied	Report awaited
6	Status of keeping dustbins at certain distance	Partially Complied	Executive Officer, Nagar Panchayat Govardhan, Mathura vide letter no. 1048/N. P.G./2020-21 dated 07.10.2020 informed that hanging dustbins have been installed at a distance of 100 m in commercial areas in Nagar Panchayat Govardhan. (Refer Appendix- III)
7	Status of MSW collected in the Dustbins or otherwise, its lifting every day and its proper transportation in accordance with MSW Rules including the process for segregation, treatment and recycling or any other process	Partially Complied	Executive Officer, Nagar Panchayat Govardhan, Mathura vide letter no. 1048/N. P.G./2020-21 dated 07.10.2020 informed that as per SWM Rule, 2016, contract has been signed with an NGO- Muskan Jyoti Samiti, Lucknow for door-to-door collection and segregation since 2018 in Govardhan. The said institution is doing dry/ wet waste collection work from 4200 houses of Govardhan. Segregation is done by transporting the stored waste safely to the temporary dumping ground. Compost manure is prepared from wet waste and polythene from dry waste is sent to Waste Peterson and Company, Laxmi Nagar, Mathura and other materials are sold off. In addition, the land for construction of permanent dumping ground Gram Sabha- Neemgaon Khasra No. 212/13 Rakva is 1.1473 hectare and Khasra

			<p>No. 211 Rakva is 0.093 hectare. A total area of 1.556 hectares has been selected. The work could not be started due to lack of connectivity to the said dumping site. Approval has been obtained on 20.09.2019 by the committee of the DM for the construction of road to the dumping site. Funds received under the 14th Finance Commission were assigned to be utilized for this work.</p> <p>According to the report of the Technical Committee, 94.80 % work of the connectivity road and 40 % construction work of the construction center has been completed. Work was closed due to rainfall in the past which will be completed soon. (Refer Appendix- III)</p>
8	Status of entire Govardhan Parvat and Parikrama Marg as a protected/reserved forest	Partially Complied	<p>Mr. Amit Tiwari- Counsel for UP Govt submitted that Reserve forest is forest land which is in the custody of Forest Dept. However, in this case, Govardhan Parvat and Parikrama Marg are resumed lands and protected areas but are not under Forest Department. There was an issue between the two departments whether they fall in the purview of Forest Dept. or under EO, Govardhan Nagar Panchayat. So, in this regard, as per order of the Hon'ble Court, it is treated as resumed land (total 69 hectares) including Parikrama Marg and Govardhan Parvat. Now, total 69 hectares is resumed land and is under the custody of Forest Department. So, the status is as follows:</p> <ul style="list-style-type: none"> • The entire Govardhan Parvat is under the control of Forest

			<p>Department.</p> <ul style="list-style-type: none"> • Reserve Forest, is already in custody of Forest Department. • The entire Parikrama Marg is resumed land and now it is being handed over to the Forest Department.
9	Status of protection provided to the forest area to prevent its misuse by the public	Not Complied	Mr. Amit Tiwari- Counsel, informed that MVDA is the executing authority and UP Braj Tirth Vikas Parishad has filed an application to seek permission to erect the boundary wall to protect the reserve forest.
10	Status of the construction of Ring road/ bye pass around Parikrama Marg	Partially Complied	<p>It is submitted by Principal Secretary, Department of PWD, Govt. of Uttar Pradesh that Department of PWD, Provincial Unit, Mathura had constructed a ring road/ bye pass around Parikrama Marg to facilitate movement of intercity and inter-state vehicles bye-passing towns of Govardhan and Radhakund and villages such as Aanyor and Jatinpura. The ring road/ bye- pass is in parts, details given below:</p> <p>Part- I: It is 11.950 kms long and 14 m wide four lane, Govardhan Bye-pass. The construction of this stretch was completed in October, 2018 and has been opened for vehicular movement. This road facilitates movement of vehicles bye-passing the town of Govardhan and villages Aanyor and Jatinpura.</p> <p>Part- II: known as Radhakund bye-pass, it is 10.4 kms long and 07 m wide with 2.5 m earthen shoulder road. This road will facilitate</p>

			<p>movement of vehicles bye-passing the town of Radhakund and village Radhakund Dehat. The earth and foundation work has already been completed in entire stretch of 10.4 kms. A stretch of 7.5 kms is complete with black top. The work on remaining stretch is in progress. Hon'ble NGT had directed the Department to complete the stretch by 30.10.2019.</p> <p>In compliance thereof, the proposal along with estimate for construction of 2.9 kms missing link of bye-pass was sent to Headquarters of Public Works Dept, UP for approval. The same had been approved by Govt. of Uttar Pradesh. The first installment had been released. It is submitted that for construction of 2.9 kms stretch, 7.89365 hectares of land is proposed to be purchased from farmers. As per the rules, the rate and value of land is to be determined for which proposal for approval was sent to Divisional Commissioner, Agra Division, Agra. The Divisional Commissioner, Agra had accorded approval on 14.10.2019. The process of purchase of land has been initiated. 5.781 hectares of land out of total 7.89365 hectares has been purchased by the PWD.</p> <p>Mr. A.K. Jain, Assistant Engineer, PWD informed that the proposal along with estimate for construction of 2.9 kms missing link of bye-pass is now completed and also motorable.</p>
11	Status of the construction of Service road around Parikrama Marg	Partially Complied	It is submitted by Principal Secretary, Department of PWD, Govt. of Uttar Pradesh that Hon'ble NGT vide order dated 04.08.2015 had directed construction of 10 m wide service road behind existing houses and ashrams. It

		<p>is submitted that after examining the issue, the Department of PWD in status report dated 05.01.2017 had expressed non-feasibility of the construction of the service road behind existing houses and ashrams on the account of thick density in the area. It is further submitted that a bye-pass is already being constructed which will facilitate movement of vehicles without entering Govardhan town.</p> <p>Hon'ble NGT vide order dated 08.01.2018 directed Department of PWD to place on record a map showing in distinct color the Parikrama Marg, proposed service road and the bye-pass as an alternate to service road before the submissions advanced could be considered. Hon'ble NGT vide order dated 29.05.2018 directed SDM, Govardhan, official of PWD and Forest Department to revisit the sites for service road. It is also made clear that the proposed service road is meant for general public and residents of the area and therefore, needs to cover shortest route but different from Parikrama Marg. The officials of PWD along with concerned SDM and Forest officials revisited the entire area. The survey revealed that total length of service road covering the shortest distance will be 24 kms out of which 4 kms already exists. Upon estimation of cost of constructing this 20 kms stretch, it was observed that a total expenditure of Rs. 592 crores will be incurred out of which a sum of Rs. 93 crores will be incurred in construction while Rs. 499 crores will be appropriated for land acquisition. The Ld. Court Commissioner on his</p>
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		<p>earlier visit rendered valuable advice that besides 4 kms existing part; another 3.65 kms road failing on both corners can be left out as these lie very close to ring road. If stretch of 3.65 kms part is reduced, the total length will be reduced to 16.350 kms. The cost estimated for construction of 16.350 kms is 473.10 crore out of which the construction cost is 66.81 crore while land acquisition and utility shifting would be 406.29 crores. The cost estimated for the construction of service road, SDM, Govardhan again surveyed the area along with his team of lekhpals and observed that chunk roads around 9 kms long having 5 to 6 m width is also available which can be utilized for construction of service road. The utilization of these chunk roads would certainly reduce the cost. It is further submitted that all these facts were placed in the meeting headed by the Ld. Chief Secretary. The meeting was attended by the officials of concerned departments. Upon consideration of facts and estimated cost, the Ld. Chief Secretary directed that for construction of service road as directed by the Hon'ble NGT, a pre-feasibility study along with TOR be expeditiously obtained from RITES Limited, an apex institution under the aegis of Ministry of Railway, Govt. of India. In furtherance thereof, the Additional Chief Secretary, Govt. of Uttar Pradesh vide letter dated 17.08.2018 requested AGM (HW & P), RITES Ltd. to conduct a pre-feasibility study for development of service road. The inception report based on preliminary survey had been submitted. A contract for preparation</p>
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		<p>of PFR was executed between the RITES Ltd. and State of Uttar Pradesh. The detailed survey was conducted by officials of RITES Ltd. The PFR was submitted on 16.07.2019. the Additional Chief Secretary sent the same to the office of Principal Secretary, PWD for review of PFR and comments thereof. The PFR was considered by Engineer-in – Chief in a meeting held on 18.07.2019 which was also attended by officials of RITES Ltd. Certain observations regarding design in consonance with latest Indian Road Congress Code so as to reduce the cost, redrawing of alignment of proposed service road and to avoid cutting of 266 trees etc. have been made.</p> <p>The PFR was revised by RITES Ltd. and was submitted on 30.08.2019. The Engineer-in-Chief, PWD had constituted a committee on 27.09.2019 for technical evaluation of the report submitted by RITES, Ltd. DM, Mathura and Chief Engineer, PWD, Agra are pursuing the matter sincerely for an early decision on the issue. The Committee considered the report 14.10.2019. Upon technical evaluation, the committee has accorded its in-principle approval. The estimated cost of this service road is Rs. 177 crore which includes cost for purchase of land, construction of road, tree felling/ transplantation and utility shifting. Further action will be taken subject to availability of funds. DM, Mathura vide letter dated 21.09.2019 requested the Principal Secretary, PWD for taking decision on construction of service road expeditiously.</p>
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		<p>It is submitted that keeping in view the estimated cost and the nature of work, the project of service was placed before the Cabinet of Ministers for consideration. The same was accorded approval on 20.01.2020. The Department of PWD has passed appropriate orders in this regard on 27.01.2020. It is submitted that the timeline for completion of service road is as follows:</p> <p>1) Purchase of Land: It is submitted that once the project is approved and finances are provided for, the process for purchase of land will be initiated. As per alignment mentioned in DPR, the land will be measured on site with revenue department, the details qua landowners and their shares will be collected from revenue office. NOC as per law will also be obtained from landowners. Thereafter, the rate for purchase of land will be determined in consultation of landowners by the Committee headed by DM. The rate determined will be approved by the Divisional Commissioner, Agra Division and thereafter by the Govt. of Uttar Pradesh at Lucknow. It is submitted that entire process of purchase of land will be completed between 01.04.2020 to 30.09.2020. (Report Awaited from PWD)</p> <p>2) Permission for cutting of Tress: As submitted earlier, as the area fall within Taj Trapezium Zone (TTZ), the permission for cutting trees will have to be obtained from</p>
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			<p>the Hon'ble Supreme Court and MOEF&CC, Govt. of India. It is submitted that entire process of obtaining permission is likely to be started dated 01.04.2020. (Report Awaited from DFO, Mathura/ PWD)</p> <p>3) Tender: It is submitted that process of tender and registration of sale deeds in favour of PWD department by landowners is likely to be completed between 01.06.2020 to 30.09.2020.</p> <p>4) Completion of Project: It is submitted that the construction work including earth work, GSB, WMM, Bituminous work, bridges and allied works are likely to be completed by 31.10.2021 subject to order passed by the Hon'ble Supreme Court of India regarding tree felling.</p>
12	Status of No Vehicular Zone around Parikrama Marg	Partially Complied	<p>Parikrama Marg is declared as no vehicular zone. No vehicles are being permitted except that of local residents, vehicles for emergency services such as ambulance and fire truck. The District Police has identified 26 entry points to Parikrama Marg. All these points are provided with barricades and chains. One link road is provided for ingress and egress of vehicles of local residents of village Aanyor and Jatinpura. The passes have been issued to local residents. A separate register has been maintained in this regard at PS Govardhan. The Police personnel have also been deployed to enforce no vehicular zone order. Besides aforesaid vehicles, in compliance of order dated 27.09.2019,</p>

			vehicles enumerated in the order are also been permitted.
13	Entire Parikrama Marg may be declared as No Construction Zone to avoid any further encroachment.	Partially Complied	In compliance of order dated 04.08.2015, a Gazette Notification bearing no. 1098/8-3-18-100 vividh-2017 dated 20.07.2018 has been issued.
14	Interceptors should be constructed and sewage generated in the area should be diverted to STP. Residents may be directed to take sewage connection. A punitive action may also be recommended against residents for violations/ discharge of sewage on roads/ water bodies.	Partially Complied	The sewer line laid under Mansi Ganga Project caters to 1820 households. Presently, all 1820 households are connected with existing sewer network. The sewage discharged from these households is being treated in existing functional STP. Executive Officer, Nagar Panchayat Govardhan, Mathura vide letter no. 1048/N. P.G./2020-21 dated 07.10.2020 informed that in Nagar Panchayat Govardhan, action is taken to issue summon by issuing notice by the Nagar Panchayat against those who release sewage water into roads and water bodies. (Refer Appendix- III) As per information given by RO, Mathura, an inspection of 2.76 MLD STP (Oxidation Pond) and SPS installed at Govardhan is proposed on 21.01.2021. The report of the same shall be sent within 07 days (Refer Appendix- XI).
15	Status regarding areas along the Parikrama Marg, which have not been provided with sewerage system and suitable sewage treatment facility	Partially Complied	As per the affidavit filed on 22.10.2019, Hon'ble NGT had directed to lay sewer lines for remaining area of Govardhan and Radhakund towns. In order to provide sewage network in these areas, a Detailed Project Report was prepared. The cost estimated was Rs. 93.38 crore. Thereafter, it was resolved that

		<p>sewage of these two towns will be treated by septic management system. The submission in this regard had been made before Hon'ble NGT. Hon'ble NGT rejected the proposal of septic management and directed the State of Uttar Pradesh to reconsider the issue. In compliance thereof, the DPR has been sent to the Govt. of Uttar Pradesh for reconsideration. DM, Mathura has vide letter dated 23.09.2019 requested the Principal Secretary, Department of Urban Development for taking decision on sewage system for Govardhan and Radhakund expeditiously.</p> <p>Mr. S. D. Singh, Urban Development Dept. informed that the FSTP's approval has been done and directions passed to Jal Nigam for ensuring compliance.</p> <p>Moreover, there had been incidents of water logging on Parikrama Marg and villages abutting it. In order to resolve the issue, open storm drains are planned to be constructed so as to discharge the water. In this regard, tenders were floated, the work had started on 11.10.2019 and completed on 10.04.2020. The tenders for village Jatinpura (out of 4570 m of the work of drain, only 2000 m (i.e., 44%) has been done) and Radhakund Dehat have been accepted and the process of execution of contract is in progress. The tender for village Aanyor has been sent for technical evaluation to Head Quarter, Uttar Pradesh Jal Nigam, Lucknow. At present, in village Aanyor, out of 8500 m of the work of drain, only 4450 m drain has been completed (i.e., 53%).</p>
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			<p>Mr. Amit Tiwari- Counsel informed that at present, out of 2220 m drain to be constructed to prevent water logging, only 800 m (i.e., 34%) had been constructed. On 21.10.2020, Jal Nigam had applied for the permission to Forest Department on the prescribed objections but permission is still awaited.</p>
16	<p>Facilities for collection of MSW and its proper disposal should be made for disposal of MSW where collected MSW may be disposed of as per MSW (Management and Handling) Rules, 2000.</p>	<p>Partially Complied</p>	<p><u>MSW in Govardhan and Radhakund</u></p> <p>As per affidavit filed on 22.10.2019, it is reported that both these towns are headed by an Executive Officer. The entire work from door-to-door collection and disposal of MSW in accordance with rules has been entrusted to an organization namely Muskan Jyoti with which a written contract has also been executed by Nagar Panchayats. It is submitted that door to door collection of MSW from both towns has connected. A land bearing Khasra No. 212/13 and 211 admeasuring 1.566 hectare situated at revenue village Neem Gaon, Tehsil-Govardhan, District- Mathura has been identified and earmarked for management of waste. The dumping ground is proposed on the parcel of land. The e-tender for construction of proposed plant has been invited. The approval has also been granted for construction of boundary wall and approach road. The process of floating a tender has commenced. The segregation of waste is also being carried out. As per terms of the contract, pursuant to segregation, the bio-degradable waste is being converted into manure while the segregated non-bio-degradable waste</p>

			<p>shall be sent for recycling. The requisite fund to the tune of 1.82 crore (approx.) has been released.</p> <p><u>MSW in Three Villages</u></p> <p>So far as the issue of MSW generated from three villages is concerned, it is submitted that an action plan is prepared for each village separately. The detailed project report contemplates procurements and distribution of dustbins for each household, collection, transportation, segregation and disposal of solid waste as per the rules. The SLRM (Solid & Liquid Resource Management) centre for villages Aanyor and Jatinpura have been established. The SLRM centre for villages Radhakund Dehat is under construction. The dustbins to people belonging to BPL category have been distributed in the three villages. MSW is being collected from these three towns and sent to SLRM centre for disposal.</p> <p>In this regard, Mr. Amit Tiwari-Counsel informed that in village Aanyor, the construction of SLRM centre has been done. In village Jatinpura and Radhakund Dehat, the work has been completed.</p>
17	<p>At some places, alongside pucca road, natural path between the Kacchi Parikrama Marg and Giriraj Ji have emerged on its own and are convenient to the pilgrims because shadow of tree saves the devotees from scorching sun on such natural paths. Therefore, at such places</p>	<p>Partially Complied</p>	<p>As per affidavit filed on 22.10.2019, it is reported that permission for non-forest use of forest land was granted by MOEF&CC, Govt. of India on 08.10.2013 (basically for undertaking widening of Kacchi Parikrama Marg). Subsequently, the work was abandoned vide order no. 485/12C-Agra Region/ 2015 dated 06.02.2015. The said work was partially complete on 2.2318 hectare of land only.</p>

	<p>widening of Kacchi Parikrama Marg, which may result in cutting of trees is not necessary. In view of abandoning of further widening of Kacchi Parikrama Marg vide order no. 485/12C- Agra Region/ 2015 dated 06.02.2015, the remaining forest areas diverted for non-forest use shall again be declared as forest area.</p>		<p>It is also submitted in the affidavit dated 22.10.2019 that perusal of permission, order dated 08.10.2013 itself establishes that mere permission to use forest land for non-forest work does not change the legal status of the land. Although permission was granted for carrying out non-forest work, the said 3.9 hectares land is still a reserve forest land. However, in order to ensure compliance in letters and spirit remaining 1.6682 hectares land has been excluded from purview of order dated 08.10.2013 by way of a modification order dated 02.02.2018 passed by MOEF&CC, Govt. of India. The entire land is in possession of forest department only.</p> <p>Mr. Amit Tiwari informed that earlier as per letter 3.9 hectares land (still a reserve forest) was allowed to be used for non-forest purposes. 2.55 hectares was the land which was used by the Govt. but subsequent to stay order passed by the Hon'ble Court and thereafter, abandoning of the project. Regarding the remaining 1.6 hectares land, there was a doubt, whether it will remain as reserve forest or non-reserve forest. So, it is in that respect. MOEF clarified by its letter in 2018 that the remaining 1.6 hectares land is reserve forest and will remain so.</p>
<p>18</p>	<p>The officials have informed the visiting team that widening of Kacchi Parikrama Marg at proposed places will not be done considering the inevitable damage to existing dense plantation in the area and thus no trees</p>	<p>Partially Complied</p>	<p>As submitted above, the work of widening of Kacchi Parikrama Marg was abandoned vide order dated 06.02.2015. No felling of trees has been done after that and will not be done in future except as per rules.</p>

	will be cut in future.		
19	At few water bodies, simple based water treatment based on sand/gravel filtration had been provided by the NGOs/ Ashrams and that treated waste water is used for plantation. Such treatment system can be improved by providing design and construction by the professional environmental engineers/ bodies and subsequently treated waste water can be used for the tree plantation in better way.	Partially Complied	<p>The direction pertains to permanent resolution of issues of rancid milk arising out of offering of milk in three temples viz., Shri Giriraj Maharaj Daanghati, Goverdhan, Mathura; Shri Giriraj Ji Mukharbindu, Aanyor, Jatinpura, Mathura & Shri Giriraj Ji Maharaj Mansi Gange, Goverdhan, Mathura. The ETP for each temple where milk is offered has been installed and is functional. It is submitted that Ld. Court Commissioner had also expressed his satisfaction on functioning of these ETPs. The discharge of these ETPs has been analyzed and some are within prescribed standards (Refer Appendix- IV).</p> <p>As per the information given by RO, Mathura an inspection of ETP (established/ operated for purification of milk mixed effluent) at Shri Giriraj Maharaj Daanghati, Goverdhan, Mathura; Shri Giriraj Ji Mukharbindu, Aanyor, Jatinpura, Mathura & Shri Giriraj Ji Maharaj Mansi Gange, Goverdhan, Mathura, the premier temple of Goverdhan, will be done every month (Refer Appendix- XI).</p>
20	(1) The officials of the State PCB shall immediately take samples from Mansi Ganga 3 kunds and get it tested as to whether the water is potable, fit for beathing and meet the prescribed standards under law. The report shall be submitted within 10 days from today,	Partially Complied	In compliance with order dated 23.10.2019, Govardhan Mansi Ganga was inspected by Joint team of UPPCB on 31.10.2019. Executive Officer, Nagar Palika Parishad, Govardhan and Shri Hariom Sharma were present during the inspection. During inspection, no type of sewage or Ganga water was found mixed in Mansi Ganga. During the inspection, water sample of Mansi Ganga was

<p>with an advance copy to the Learned Counsel for the applicants.</p> <p>(2) In the meanwhile, the State PCB shall ensure prevention of water pollution in Mansi Ganga Kund. The Board shall exercise its power under the Provisions of Water (Prevention and Control of Pollution) Act, 1974 by taking action against those who are discharging sewerage or otherwise polluting water of the Kund. The Board shall not allow any sewage to be discharged or domestic waste dumped in Mansi Ganga Kund.</p>	<p>collected and submitted by letter no.- 883/N-63/19 dated 31.10.2019 (Refer Appendix- V) of this office to the laboratory of Executive Engineer, 12th Khand, UP Jal Nigam, Krishna Nagar, Mathura for analysis as per drinking water parameters. The analysis report was received on 04.11.2019 (Refer Appendix- IV & VI). According to analysis report, the water of Mansi Ganga is not potable. According to the analysis report, the quality of water of Mansi Ganga is found under category- D. Likewise, Letter no.- 885/N-63/19 dated 31.10.2019 of UPPCB, Mathura to Deputy District Magistrate, Govardhan; Letter no.- 888/N-63/19 dated 31.10.2019 of UPPCB, Mathura (Refer Appendix- VII) were sent to Executive Officer, Nagar Panchayat, Radhakund and letter to Executive Officer, Municipality, Govardhan by Letter no.- 887/N-63/19 dated 31.10.2019 (Refer Appendix- VIII) in compliance with OA No. 229/2013. In the order, letter was sent to Executive Officer, Nagar Panchayat, Govardhan, Mathura in compliance with letter no.- 696/N.P.GO./2019-20 dated 01.11.2019 (Refer Appendix- IX).</p> <p>Regarding the above, it is to be made aware that in compliance with the order of Hon'ble NGT, the action plan of nine kunds including Mansi Ganga has been prepared by NEERI, the implementation of which has been ensured by letter no. 252/BR.T.V.P./19-20 dated 17.08.2019 of the Braj Tirth Vikas Parishad (BTVP) (Refer Appendix- X).</p>
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			In this regard, Mr. Nagendra Pratap, CEO- UP Braj Tirth Vikas Parishad, Mathura, informed that the amount of Rs. 23.50 has been provided to the institution against the desired total amount of Rs. 47 lakhs. The final report submitted by the institution was discussed in the meeting concluded by BTVP through Video- Conferencing held on 07.12.2020. Letter was sent on 16.01.2021 to present the DPR of the final report. In the order of the letter, it was informed that the final report will be submitted by April, 2021. (Refer Appendix- X).
21	Condition of roads should be improved.	Partially Complied	<p>The repairing of various roads near and around Govardhan Parikrama road was undertaken. The conditions have improved significantly. Even the Ld. Court Commissioner in his first report had stated that the condition of Parikrama Marg has improved and repair work had been undertaken. However, he had in his first report also pointed out that some potholes and broken roads were spotted.</p> <p>The repair work was undertaken by PWD and all potholes have been repaired. The roads today are in good condition and motorable.</p>
22	Parking facilities for the vehicles at suitable places at least 200 m away from Parikrama Marg are required to be provided.	Partially Complied	<p>At present, there are six parking sites in operation. These parking sites are situated on the service road or main road. The cumulative capacity of these parking sites is 1400 vehicles. The parking sites are as follows:</p> <ol style="list-style-type: none"> 1. Radhakund Road, Govardhan (Near Community Health Centre) 2. Radhakund Road, Govardhan (Near

			<p>DAV School)</p> <p>3. Near Mandi Smiti, Govardhan</p> <p>4. Near Siyaram Baba Ashram, Govardhan</p> <p>5. Near Chandra Sarovar Lake, Govardhan</p> <p>6. Near Primary School Chatikra, Govardhan</p> <p>In compliance to directions of the Hon'ble NGT, the MVDA had awarded contracts for operation of these parking. All these six parking are functional.</p> <p>Besides aforesaid parking sites, UP Braj Tirth Vikas Parishad is developing a multi-level car parking for 250 light vehicles at existing Govardhan bus stand. It is being developed under Pilgrimage Rejuvenation and Spirituality Augmentation Drive (PRASAD) scheme of Ministry of Tourism, Govt. of India. The work order after the tenders has been issued. As per the work order, construction was to be completed by 20.06.2020 but could not meet the target due to COVID-19. Now, it is anticipated that the work shall be complete within month.</p>
23	A drive may be carried out for identification of Forest land in accordance with demarcation map and all encroachments may be removed in a time bound manner.	Partially Complied	There are two categories of land involved. Firstly, a reserved forest admeasuring 141.35 hectare and secondly, a parcel of land admeasuring 69.903 hectare mutated by Revenue authorities in favour of Forest Department (Resumed land).

		<p>In order to ensure compliance, a drive was carried out for identification of encroachments on reserved forest and resumed land belonging to Forest Department, are as follows:</p> <p>1) <u>Reserved Forest:</u> During the identification drive, 211 cases of encroachments were identified in reserved forest area affecting a total area of 10.6326 hectare. Eviction proceedings were initiated against encroachments. 202 encroachments have been removed with reclamation of 10.3349 hectare. 09 cases are pending adjudication before judicial authorities. 07 out of these 09 cases are pending consideration before the Hon'ble High Court of Allahabad wherein stay orders have been passed. The counter affidavits in all these cases have been filed. The remaining two cases are pending adjudication before the Ld. Civil Court, Mathura wherein stay orders have been passed. The replies along with early hearing applications have been files in all cases.</p> <p>2) <u>Resumed Land (57.445 hectare):</u> 75 encroachments over this land affecting a total area of 1.4193 hectare were identified. In order to ensure compliance, cases were registered under Public Premises (Eviction of Unauthorized Occupants) Act, 1972 before SDM, Govardhan. Pursuant to passing of eviction orders, 72 encroachments were removed followed by</p>
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		<p>restoration of 0.7973 hectare of land. Hon'ble NGT vide order dated 14.06.2018 directed that at or around Parikrama Marg, any temple which is in existence prior to 25.10.1980 (year when the Forest Conservation Act was enacted) shall not be removed. It was further directed that existing Samadhi or Chappar being used by Sadhus/ saints for the purpose of sadhna/prayer may not be removed. Since 03 remaining structures were either temples or were used by saints/sadhus, it necessitated a survey to be conducted by a joint team comprising of officials of Revenue and Forest Department. The survey revealed that 3 out of 4 encroachments are temples/ structure constructed prior to year 1980. Therefore, these three cases were withdrawn.</p> <p>3) <u>Remaining Resumed Land</u> (12.197 hectare): Hon'ble NGT vide order dated 03.10.2018 directed the Department of Forest to immediately taking over the possession of remaining area 12.197 hectare of resumed land. The demarcation was done. The area was taken into possession by the Department of Forest. 33 encroachments were identified. 28 encroachments affecting an area of 0.8591 have been removed. 03 encroachments were in the form of Samadhi which are exempted in view of order passed by the Hon'ble NGT. The stay order in remaining two cases is passed by the Hon'ble Supreme Court and Hon'ble High Court of Allahabad.</p>
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			<p>These cases are being pursued diligently. The counter affidavits and early hearing applications have been filed. In this regard, Mr. Amit Tiwari, Counsel, informed that both the structures were partially demolished, Then, we immediately moved to the Hon'ble Supreme Court to get stay order in year 2019. The first case is of <i>Ramakant Goswami Vs. Hargokul Mandir</i> (0.144 hectare) and the other one is Chandrabhan Rambabu Charitable Trust (0.211 hectare), there were a writ petition 11673/2018 (High Court, Allahabad) and got a stay order on 30.03.2018. A counter affidavit already filed in the second case on 05.09.2018 and expedite application were also filed on 25.09.2019. There is need to be pursue in both the cases by the Forest Department.</p>
24	<p>A plantation drive may be carried out on forest land including Forest land situated at Madaur on Gata No. 1673 measuring 2.55 Hectare.</p>	<p>Partially Complied</p>	<p>A regular plantation drive was carried out on forest land.</p> <p>Madaur: The plantation work has been carried out in the year 2013 and 2017. 1705 saplings of different species such as Shisham, Jamun, Neem, Kanju, Arru etc. were planted on the 1.55 hectare of land in the year 2013. The survival rate is 67%. 1142 saplings planted survived. Similarly, in the year 2017, 400 saplings were planted of different species such as Shisham, Kanji, Kanju, Kathsagon, Pakar etc. were planted on 1.00 hectare of land. The survival rate is 90.50%. 362 saplings survived.</p> <p>It is submitted that the Ld. Court Commissioner in his report has</p>

			<p>expressed satisfaction over the quantity and quality of plantation done by the Department of Forest.</p> <p>Counsel, Mr. Amit Tiwari informed that from 2013 to 2017 onwards, plantation has been done near the forest land of Govardhan Parikrama Marg.</p>
25	<p>The 3.9 hectare of non-forest land may be Notified as forest land in compliance of Letter No.8B/UP/68/2013/FC/1180 dated 08.10.2013 in Govardhan area and plantation drive may be carried out in a time bound manner.</p>	<p>Partially Complied</p>	<p>As per affidavit filed on 22.10.2019, it is reported that in compliance of letter no. 8B/UP/68/2013/FC/1180 dated 08.10.2013, DM, Mathura had allotted 8.9625 hectare of non-forest land in village Madaur, Tehsil- Mahavan, District- Mathura vide letter no. 550/7-B/2015-16 dated 02.11.2015, which included the 3.9 hectares land proposed for widening of Kacchi Parikrama Marg in Govardhan. Gazette Notification bearing no. 320/14-2-2019-4(1) 2017 dated 04.06.2019 has been issued under Section- 20 of Indian Forest Act, 1927 declaring thereby, the land as reserved forest. It is submitted that plantation work was undertaken in this 3.9 hectare of land in year 2017. 1563 saplings have been planted besides sowing of seeds of Prosopis juliflora, Babool etc. The survival rate has been 91%. 1422 saplings survived.</p> <p>Mr. Amit Tiwari, Counsel informed that in year 2013, when the permission was granted by MOEF to use the reserve forest land for non-forest purposes, the letter itself recorded that merely permission is being given for non-forest activities but the character of the land will not change, it will remain as reserve forest.</p>

26	Any future widening of Kacchi Parikrama Marg may be undertaken only on outer side of Parikrama Marg instead of inner side of Kacchi Parikrama Marg (side of Giriraj Govardhan ji) which not only leads to the diversion of forest land but also involves the cutting of trees.	Partially Complied	As per order issued by Divisional Forest Officer dated 03.03.2017, in case widening is proposed in future, the same shall be carried out on the other side of Kacchi Parikrama Marg and not towards Giriraj ji.
27	Status of illegal construction activities/buildings erected next to Giriraj ji along the Parikrama Marg have blocked/obstructed the view to have darshan by the devotees	Partially Complied	<p>In order to ensure compliance of the directions of Hon'ble NGT, an identification drive was carried out to identify encroachments on Parikrama Marg, Reserve Forest, resumed land belonging to Forest Department and other Govt. land abutting Parikrama Marg and illegal construction raised thereon and upon private lands.</p> <p>As on date, there is no encroachment on Parikrama Marg. So far as encroachment and illegal construction on forest land and resumed land is concerned, actions in accordance with law as detailed out in response to direction no. 11 have been taken.</p> <p>So far as illegal construction raised post 2010 without sanction of MVDA, actions are being taken under provisions of UP Urban Planning and Development Act, 1973. The action is taken against structures raised in contravention of Mathura- Vrindavan Master Plan- 2021 adopted in 2010 or against structures raised without approval of authorities. 249 unauthorized constructions were identified. Demolition orders in 209 cases have been passed. 5 notices were withdrawn. 35 cases are</p>

			<p>pending for consideration before the competent authority. Out of 209 cases where demolition order was passed, 118 constructions were demolished. 91 are remaining. Out of these 91 remaining, 10 cases are such where appeals have been preferred before different forums which are pending for consideration. In 02 cases, stay orders have been passed by the Hon'ble High Court at Allahabad. The progress of those 81 cases will be given by MVDA within 15 days.</p>
28	<p>The private land next to Giriraj Ji along the Parikrama Marg shall be declared as no construction zone</p>	<p>Partially Complied</p>	<p>In compliance of order dated 04.08.2015, a Gazette Notification bearing no. 1098/8-3-18-100 vividh-2017 dated 20.07.2018 has been issued. Private land next to Giriraj Ji along the Parikrama Marg is now declared as no construction zone.</p>
29	<p>An independent organization on the lines of other shrine board in the country may be constituted for the proper management of this religious place, providing all the required facilities and maintain and upkeep the sanctity of holy places/ kunds, cultural heritage, environment protection, sanitation, pollution control, eco-balance of the green cover which includes kund, pokhar, talab and Jhari and related aspects.</p>	<p>Partially Complied</p>	<p>It is submitted that a bill titled "Uttar Pradesh Religious Places Planning and Development Bill, 2019" was prepared by Department of Religious Affairs.</p> <p>The aforesaid Bill was placed before the Cabinet for its consideration. The Cabinet deliberated upon the issue and decided that planning, management and development of religious places is a sensitive issue. Therefore, it will be appropriate to take any decision on this subject only after hearing all concerned and considering all facets of social environment. It is submitted that the State of Uttar Pradesh has approached the Hon'ble Supreme Court of India by way of a civil appeal bearing no. 5995/2019 titled as "Divisional Commissioner & Ors. Vs.</p>

			Giriraj Parikrama Sanrakshan Sansthan & Ors.” qua direction for constitution of shrine board. The Hon’ble Supreme Court vide order dated 02.08.2019 has granted stay on the direction for bringing an enactment for shrine board.
30	Status of Report dated 20.08.2019 furnished by the SPCB confirms that the water in the two kunds was found to be unfit for consumption on account of contamination due to discharge of sewage and domestic waste. Mathura Vrindavan Development Authority (MVDA) is to clean the said kunds and prevent discharge	Partially Complied	<p>Mr. Arvind Kumar, RO- Mathura informed that the water in two kunds (i.e., Shyam Kund and Radha Kund) was found to be unfit for consumption on account of contamination due to discharge of sewage and domestic waste. Mathura Vrindavan Development Authority (MVDA) has cleaned the said kunds and prevented discharge. Now, both the kunds are in good condition and MVDA is planning the same for other 9 kunds. It is waiting for approval of NEERI’s DPR. (Refer Appendix- XI)</p> <p>In this regard, it is also informed that as per the order of the Hon’ble NGT, the work of cleaning 9 kunds located in Goverdhan Parikrama Marg has been ensured by NEERI, through which the report will be sent after partial revision by Mathura Vrindavan Development Authority (MVDA), Mathura. In connection with the Radha Kund and Shyam Kund, a sample collection is proposed on 21.01.2021, which will be sent within 7 days (Refer Appendix- XI).</p>
31	Status of the control of water pollution in exercise of its authority under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 include recovery of	Not Complied	RO, UPPCB, Mathura informed that no compensation has been imposed till date. The Committee directed to do the inspection/survey and impose EC.

	compensation on ‘Polluter Pays’ principle		
32	Status regarding the remedial steps against discharge of sewage from the houses in the vicinity of Mansi Ganga Kund	Not Complied	RO, UPPCB, Mathura informed that STP is installed but it was not operating as per the prescribed standards. The Committee directed to do the inspection/survey and submit the report in this regard.
33	Status of the proper arrangement of traffic control in the Parikrama Marg, town of Govardhan and Radha- Kund including those who do the Parikrama by Dandwat, are getting ample space for the purpose	Partially Complied	Mr. Ravi Kant Paras, Deputy SP, CO-Goverdhan informed that six barriers are permanently fixed. Approximately, 650 challans have been done for wrong parking or improper activities. No accidents have been registered in the Parikrama Marg. A proposal has been sent by the Deputy SP, CO-Goverdhan to the Head Quarter, Mathura for the extra task force.
34	Regarding allegations on <i>Brij Foundation</i> that renovation of Sankarshan Kund, Rudra Kund, Jai Kund and Ramtaal Kund was done by Brij Foundation. The renovation of Brahma Kund, Krishna Kund, Chandra Sarovar, Theme Park, Ratnakar Sagar was done in accordance to the plan prepared by Brij Foundation. It was directed by NGT to order an investigation by a Central Agency.	Not Complied	It was mentioned by representative of Tourism Department that SIT has been constituted by the State Govt. However, the details could be given by Home Department alone. Report awaited from DM, Mathura/ PS, Tourism/ Home Secretary.

V: RECOMMENDATIONS

1. The progress regarding certain essential environmental protection measures like development of permanent dumping site, boundary wall/protection around protected forest.sewage/drainage network around Govardhan/ Radhakund needs to be improved.

2. The Construction of Radhakund Bypass needs to be expedited. There needs to be more urgency in starting the work of service road. The construction of multi level parking needs to be expedited.
3. Action Plan for cleaning of 9 Kunds should be made urgently. The study being done by NEERI needs to be expedited.
4. All encroachments on the Parikrama Marg need be removed. Proactive efforts be made e for vacation of stay orders.
5. The status of investigation in case of encroachment by Braj Foundation be reported to NGT.
6. Chief Secretary UP should review the progress at least once in a quarter to ensure inter departmental coordination.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

05-02-2021

05-02-2021

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

Feb 05, 2021

Appendixes : As above

Please visit our website: oscngt.upsdc.gov.in for more information.

**MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, U.P. LUCKNOW HELD ON
08.10.2020 IN OA NO. 229/2013 WITH OA NO. 439/2019 IN RE: GIRIRAJ PARIKRAMA
SANRAKSHAN SANSTHAN & ORS. VS. DEPARTMENT OF ENVIRONMENT & FOREST & ORS
(ORGANISED WITH THE HELP OF NIC)
THROUGH VIDEO-CONFERENCING**

**Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member.**

Other dignitaries present:

- 1) Shri Mukesh Kumar Meshram, Principal Secretary, Department of Tourism, UP
- 2) Shri Manoj Kumar Singh, Principal Secretary, Urban Development, UP
- 3) Principal Secretary, Department of Forest, UP
- 4) Engineer-in-Chief, PWD, UP
- 5) Mr. Sunil Prakash, Assistant Engineer, UP PWD
- 6) Mr. Anil Kumar, Executive Engineer, PWD
- 7) PCCF (HoFF), UP
- 8) Shri Ashish Tiwari, Member Secretary, UPPCB
- 9) Shri Ravindra, Municipal Commissioner, Mathura-Vrindavan Nagar Nigam
- 10) ADM, Mathura
- 11) CEO, Mathura-Vrindavan Development Authority
- 12) Shri Vibhash Ranjan, Dy Director General/RO, MoEF&CC
- 13) Dr DK Soni, Additional Director, CPCB
- 14) Mr. Rajnish Sharma, Executive Officer, Govardhan Nagar Panchayat
- 15) Mr. R.K. Singh, RO, UPPCB, Mathura
- 16) Mr. N. K. Jaanu, District Forest Officer, Mathura
- 17) Shri Amit Tiwari, Standing Counsel for Goverdhan Nagar Panchayat

The issue in this case is regarding discharge of sewage and domestic waste into the Radha and Shyam Kund in village Arita, district Mathura, Uttar Pradesh. The Tribunal sought a report from joint Committee of Uttar Pradesh Pollution Control Board (UPPCB), District

Magistrate, Mathura and Mathura-Vrindavan Nagar Nigam vide order dated 06.05.2019. In the light of the report furnished, the Tribunal passed further orders and finally on 21.07.2020, the matter was directed to be listed with **O.A. No. 229/2013** in re: *Giriraj Parikrama Sanrakshan Sansthan & Ors. versus Department of Environment & Forests & Ors.*

In view of the Hon'ble NGT directions, the Oversight Committee reviewed the compliance vide meeting dated 08.10.2020. The committee sensitized the various departments and asked them to submit the latest compliance status. The Tribunal had constituted a Joint Committee which had given the following recommendations:

1. *A service road of 10 meter wide around Parikrama Marg behind existing houses and Ashrams and a Ring Road outside the said service roads may be constructed.*
2. *Interceptors should be constructed and Sewage generated in the area should be diverted to STP. Residents may be directed to take sewage connection.*
3. *The areas along the Parikrama Marg which have not been provided with sewerage system should be provided with sewer lines and suitable sewage treatment facility.*
4. *As per MSW (Management and Handling) Rules, 2000, facilities for collection of MSW and its proper disposal should be made for disposal of MSW.*
5. *Alongside the pucca road, natural path between the Kacchi Parikrama Marg and Giriraj ji have emerged on its own and are convenient to the pilgrims. Because shadow of trees saves the devotees from scorching sun on such natural paths.*
6. *The Committee also directed about the widening of Kacchi Parikrama Marg at proposed places.*
7. *At few water bodies, simple waste water treatment system based on sand/gravel filtration should be provided by the nongovernment organization/ Ashram and that treated waste water is used of plantation.*
8. *The condition of Roads should be improved.*

9. *Parking Facilities for the vehicles atleast 200 m away from Parikrama Marg are required to be provided at suitable places.*
10. *A drive may be carried out for identification of Forest land in accordance with demarcation map and all encroachments.*
11. *A plantation drive may be carried out on forest land including Forest land.*
12. *The widening of Kacchi Parikrama Marg should be taken only on outer side of Parikrama Marg instead of inner side of Kacchi Parikrama Marg.*
13. *Illegal construction activities/buildings erected next to Giriraj ji along the Parikrama Marg have blocked/obstructed the view to have darshan by the devotees.*
14. *Submit the Investigation Report of Brij Foundation.*

The Oversight Committee directed the District Magistrate to submit current status of implementation of the recommendations of the Joint Committee.

Based on the reports received, the present compliance status in **OA No. 229/ 2013** with **OA No. 439/2019** is as follows:

S.No.	Directions by Hon'ble NGT	Compliance Status (Yes/No)	Current Status
1	Status of unauthorized or illegal cutting of trees and all trees existing on or around the Parikrama Marg	Not Complied	Report awaited
2	Status of the non-forest activities carried on in the reserve forest area	Not Complied	Report awaited
3	Status of the Forest Clearance	Not Complied	Report awaited

4	Status of reforestation regarding the trees already damaged or uprooted, (the Government shall take reforestation of 30 times of trees damaged and/or uprooted. The trees, as an expression which is clearly understood as any existing tree irrespective of its age.)	Not Complied	Report awaited
5	Status of expanding the Parikrama Marg outward as opposed to inward	Not Complied	Report awaited
6	Status of keeping dustbins at certain distance	Partially Complied	Executive Officer, Nagar Panchayat Govardhan, Mathura vide letter no. 1048/N. P.G./2020-21 dated 07.10.2020 informed that hanging dustbins have been installed at a distance of 100 m in commercial areas in Nagar Panchayat Govardhan.
7	Status of MSW waste collected in the Dustbins or otherwise, its lifting every day and its proper transportation in accordance with MSW Rules including the process for segregation, treatment and recycling or any	Partially Complied	Executive Officer, Nagar Panchayat Govardhan, Mathura vide letter no. 1048/N. P.G./2020-21 dated 07.10.2020 informed that as per Solid Waste Management Rule, 2016, contract has been signed with Muskan Jyoti Samiti, Lucknow for door to door collection and segregation since 2018 in Govardhan. The said institution is doing dry/ wet waste collection work from 4200 houses of Govardhan. Segregation is done by transporting the stored waste safely to the temporary dumping ground. Compost

	other process		<p>manure is prepared from wet waste and polythene from dry waste is sent to Waste Peterson and Company, Laxmi Nagar, Mathura and other materials are sold off.</p> <p>In addition, the land for construction of permanent dumping ground Gram Sabha-Neemgaon Khasra No. 212/13 Rakva is 1.1473 hectare and Khasra No. 211 Rakva is 0.093 hectare. A total area of 1.556 hectares has been selected. The work could not be started due to lack of connectivity to the said dumping site. Approval has been obtained on 20.09.2019 by the committee of the DM for the construction of road to the dumping site. Funds received under the 14th Finance Commission were assigned to be utilized for this work.</p> <p>According to the report of the Technical Committee, 94.80 % work of the connectivity road and 40 % construction work of the construction center has been completed. Work was closed due to rainfall in the past which will be completed soon.</p>
8	Status of entire Govardhan Parvat and Parikrama Marg as a protected/ reserved forest	Not Complied	Report awaited
9	Status of protection provided to the forest area to prevent its misuse by the public	Not Complied	Report awaited
10	Status of the construction of Ring road/ bye pass around Parikrama Marg	Partially Complied	It is submitted by Principal Secretary, Department of PWD, Govt. of Uttar Pradesh that Department of PWD, Provincial Unit, Mathura had constructed a ring road/ bye pass around Parikrama

			<p>Marg to facilitate movement of inter city and inter-state vehicles bye-passing towns of Govardhan and Radhakund and villages such as Aanyor and Jatinpura. The ring road/ bye- pass is in parts, details given below:</p> <p>Part- I: It is 11.950 kms long and 14 m wide four lane, Govardhan Bye-pass. The construction of this stretch was completed in October, 2018 and has been opened for vehicular movement. This road facilitates movement of vehicles bye-passing the town of Govardhan and villages Aanyor and Jatinpura.</p> <p>Part- II: known as Radhakund bye-pass, it is 10.4 kms long and 07 m wide with 2.5 m earthen shoulder road. This road will facilitate movement of vehicles bye-passing the town of Radhakund and village Radhakund Dehat. The earth and foundation work has already been completed in entire stretch of 10.4 kms. A stretch of 7.5 kms is complete with black top. The work on remaining stretch is in progress. Hon'ble NGT had directed the Department to complete the stretch by 30.10.2019.</p> <p>In compliance thereof, the proposal along with estimate for construction of 2.9 kms missing link of bye-pass was sent to Headquarters of Public Works Dept, UP for approval. The same had been approved by Govt. of Uttar Pradesh. The first installment had been released. It is submitted that for construction of 2.9 kms stretch, 7.89365 hectares of land is proposed to be purchased from farmers. As per the rules, the rate and value of land is to be determined for which proposal for approval was sent to Divisional</p>
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			Commissioner, Agra Division, Agra. The Divisional Commissioner, Agra had accorded approval on 14.10.2019. The process of purchase of land has been initiated. 5.781 hectares of land out of total 7.89365 hectares has been purchased by the PWD. The earth-work started on the entire stretch and the road will be constructed by 31.12.2020.
11	Status of the construction of Service road around Parikrama Marg	Partially Complied	<p>It is submitted by Principal Secretary, Department of PWD, Govt. of Uttar Pradesh that Hon'ble NGT vide order dated 04.08.2015 had directed construction of 10 m wide service road behind existing houses and ashrams. It is submitted that after examining the issue, the Department of PWD in status report dated 05.01.2017 had expressed non-feasibility of the construction of the service road behind existing houses and ashrams on the account of thick density in the area. It is further submitted that a bye-pass is already being constructed which will facilitate movement of vehicles without entering Govardhan town.</p> <p>Hon'ble NGT vide order dated 08.01.2018 directed Department of PWD to place on record a map showing in distinct color the Parikrama Marg, proposed service road and the bye-pass as an alternate to service road before the submissions advanced could be considered. Hon'ble NGT vide order dated 29.05.2018 directed SDM, Govardhan, official of PWD and Forest Department to revisit the sites for service road. It is also made clear that the proposed service road is meant for general public and residents of the area and therefore, needs to cover shortest route but different from Parikrama Marg. The</p>

			<p>officials of PWD along with concerned SDM and Forest officials revisited the entire area. The survey revealed that total length of service road covering the shortest distance will be 24 kms out of which 4 kms already exists. Upon estimation of cost of constructing this 20 kms stretch, it was observed that a total expenditure of Rs. 592 crore will be incurred out of which a sum of Rs. 93 crores will be incurred in construction while Rs. 499 crores will be appropriated for land acquisition. The Ld. Court Commissioner on his earlier visit rendered valuable advice that besides 4 kms existing part; another 3.65 kms road failing on both corners can be left out as these lie very close to ring road. If stretch of 3.65 kms part is reduced, the total length will be reduced to 16.350 kms. The cost estimated for construction of 16.350 kms is 473.10 crore out of which the construction cost is 66.81 crore while land acquisition and utility shifting would be 406.29 crores. The cost estimated for the construction of service road, SDM, Govardhan again surveyed the area along with his team of lekhpals and observed that chunk roads around 9 kms long having 5 to 6 m width is also available which can be utilized for construction of service road. The utilization of these chunk roads would certainly reduce the cost. It is further submitted that all these facts were placed in the meeting headed by the Ld. Chief Secretary. The meeting was attended by the officials of concerned departments. Upon consideration of facts and estimated cost, the Ld. Chief Secretary directed that for construction of service road as directed by the Hon'ble NGT, a pre-feasibility study</p>
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			<p>along with TOR be expeditiously obtained from RITES Limited, an apex institution under the aegis of Ministry of Railway, Govt. of India. In furtherance thereof, the Additional Chief Secretary, Govt. of Uttar Pradesh vide letter dated 17.08.2018 requested AGM (HW & P), RITES Ltd. to conduct a pre-feasibility study for development of service road. The inception report based on preliminary survey had been submitted. A contract for preparation of PFR was executed between the RITES Ltd. and State of Uttar Pradesh. The detailed survey was conducted by officials of RITES Ltd. The PFR was submitted on 16.07.2019. the Additional Chief Secretary sent the same to the office of Principal Secretary, PWD for review of PFR and comments thereof. The PFR was considered by Engineer-in –Chief in a meeting held on 18.07.2019 which was also attended by officials of RITES Ltd. Certain observations regarding design in consonance with latest Indian Road Congress Code so as to reduce the cost, redrawing of alignment of proposed service road and to avoid cutting of 266 trees etc. have been made.</p> <p>The PFR was revised by RITES Ltd. and was submitted on 30.08.2019. The Engineer-in-Chief, PWD had constituted a committee on 27.09.2019 for technical evaluation of the report submitted by RITES, Ltd. DM, Mathura and Chief Engineer, PWD, Agra are pursuing the matter sincerely for an early decision on the issue. The Committee considered the report 14.10.2019. Upon technical evaluation, the committee has accorded its in-principle approval. The</p>
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			<p>estimated cost of this service road is Rs. 177 crore which includes cost for purchase of land, construction of road, tree felling/transplantation and utility shifting. Further action will be taken subject to availability of funds. DM, Mathura vide letter dated 21.09.2019 requested the Principal Secretary, PWD for taking decision on construction of service road expeditiously. It is submitted that keeping in view the estimated cost and the nature of work, the project of service was placed before the Cabinet of Ministers for consideration. The same was accorded approval on 20.01.2020. The Department of PWD has passed appropriate orders in this regard on 27.01.2020. It is submitted that the timeline for completion of service road is as follows:</p> <ol style="list-style-type: none"> 1. Purchase of Land: It is submitted that once the project is approved and finances are provided for, the process for purchase of land will be initiated. As per alignment mentioned in DPR, the land will be measured on site with revenue department, the details qua landowners and their shares will be collected from revenue office. NOC as per law will also be obtained from landowners. Thereafter, the rate for purchase of land will be determined in consultation of landowners by the Committee headed by DM. The rate determined will be approved by the Divisional Commissioner, Agra Division and thereafter by the Govt. of Uttar Pradesh at Lucknow. It is submitted that entire process of purchase of land will be completed between 01.04.2020 to 30.09.2020.
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			<p>2. Permission for cutting of Tress: As submitted earlier, as the area fall within Taj Trapezium Zone, the permission for cutting trees will have to be obtained from the Hon'ble Supreme Court and MOEF&CC, Govt. of India. It is submitted that entire process of obtaining permission is likely to be started dated 01.04.2020.</p> <p>3. Tender: It is submitted that process of tender and registration of sale deeds in favour of PWD department by landowners is likely to be completed between 01.06.2020 to 30.09.2020.</p> <p>4. Completion of Project: It is submitted that the construction work including earth work, GSB, WMM, Bituminous work, bridges and allied works are likely to be completed by 31.10.2021 subject to order passed by the Hon'ble Supreme Court of India regarding tree felling.</p>
12	Status of No Vehicular Zone around Parikrama Marg	Partially Complied	<p>Parikrama Marg is declared as no vehicular zone. No vehicles are being permitted except that of local residents, vehicles for emergency services such as ambulance and fire truck. The District Police has identified 26 entry points to Parikrama Marg. All these points are provided with barricades and chains. One link road is provided for ingress and egress of vehicles of local residents of village Aanyor and Jatinpura. The passes have been issued to local residents. A separate register has been maintained in this regard at PS Govardhan. The Police personnel have also been deployed to enforce no vehicular zone order. Besides aforesaid vehicles, in compliance of order dated 27.09.2019, vehicles enumerated in the order are also</p>

			been permitted.
13	Entire Parikrama Marg may be declared as No Construction Zone to avoid any further encroachment.	Not Complied	In compliance of order dated 04.08.2015, a Gazette Notification bearing no. 1098/8-3-18-100 vividh-2017 dated 20.07.2018 has been issued. No further progress is reported.
14	Interceptors should be constructed and sewage generated in the area should be diverted to STP. Residents may be directed to take sewage connection. A punitive action may also be recommended against residents for violations/ discharge of sewage on roads/ water bodies.	Partially Complied	The sewer line laid under Mansi Ganga Project caters to 1820 households. Presently, all 1820 households are connected with existing sewer network. The sewage discharged from these households is being treated in existing functional STP. Executive Officer, Nagar Panchayat Govardhan, Mathura vide letter no. 1048/N. P.G./2020-21 dated 07.10.2020 informed that in Nagar Panchayat Govardhan, action is taken to issue summon by issuing notice by the Nagar Panchayat against those who release sewage water into roads and water bodies.
15	Status regarding areas along the Parikrama Marg, which have not been provided with sewerage system and suitable sewage treatment facility	Partially Complied	As per affidavit filed on 22.10.2019, Hon'ble NGT had directed to lay sewer lines for remaining area of Govardhan and Radhakund towns. In order to provide sewage network in these areas, a Detailed Project Report was prepared. The cost estimated was 93.38 crore. Thereafter, it was resolved that sewage of these two towns will be treated by septic management system. The submission in this regard had been made before Hon'ble NGT. Hon'ble NGT rejected the proposal of septic management and directed the State of Uttar Pradesh to reconsider the issue. In compliance thereof, the DPR has

			<p>been sent to the Govt. of Uttar Pradesh for reconsideration. DM, Mathura has vide letter dated 23.09.2019 requested the Principal Secretary, Department of Urban Development for taking decision on sewage system for Govardhan and Radhakund expeditiously.</p> <p>Moreover, there had been incidents of water logging on Parikrama Marg and villages abutting it. In order to resolve the issue, open storm drains are planned to be constructed so as to discharge the water. In this regard, tenders were floated. The tenders for village Jatinpura and Radhakund Dehat have been accepted and the process of execution of contract is in progress. The tender for village Aanyor has been sent for technical evaluation to Head Quarter, Uttar Pradesh Jal Nigam, Lucknow.</p>
16	<p>Facilities for collection of MSW and its proper disposal should be made for disposal of MSW where collected MSW may be disposed off as per MSW (Management and Handling) Rules, 2000.</p>	Partially Complied	<p><u>MSW in Govardhan and Radhakund</u></p> <p>As per affidavit filed on 22.10.2019, it is reported that both these towns are headed by an Executive Officer. The entire work from door to door collection and disposal of MSW in accordance with rules has been entrusted to an organization namely Muskan Jyoti with which a written contract has also been executed by Nagar Panchayats. It is submitted that door to door collection of MSW from both towns has connected. A land bearing Khasra No. 212/13 and 211 admeasuring 1.566 hectare situated at revenue village Neem Gaon, Tehsil- Govardhan, District- Mathura has been identified and earmarked for management of waste. The dumping ground is proposed on the parcel of land. The e-tender for construction of proposed plant has been invited. The approval has</p>

			<p>also been granted for construction of boundary wall and approach road. The process of floating a tender has commenced. The segregation of waste is also been carried out. As per terms of the contract, pursuant to segregation, the bio-degradable waste is being converted into manure while the segregated non-bio-degradable waste shall be sent for recycling. The requisite fund to the tune of 1.82 crore (approx.) has been released.</p> <p><u>MSW in Three Villages</u></p> <p>So far as the issue of MSW generated from three villages is concerned, it is submitted that an action plan is prepared for each village separately. The detailed project report contemplates procurements and distribution of dustbins for each household, collection, transportation, segregation and disposal of solid waste as per the rules. The SLRM centre for villages Aanyor and Jatinpura have been established. The SLRM centre for villages Radhakund Dehat is under construction. The dustbins to people belonging to BPL category have been distributed in the three villages. MSW is being collected from these three towns and sent to SLRM centre for disposal.</p>
17	At some places, alongside pucca road, natural path between the Kacchi Parikrama Marg and Giriraj Ji have emerged on its own and are convenient to the pilgrims because shadow of tree save	Partially Complied	As per affidavit filed on 22.10.2019, it is reported that permission for non-forest use of forest land was granted by MOEF&CC, Govt. of India on 08.10.2013 (basically for undertaking widening of Kacchi Parikrama Marg). Subsequently, the work was abandoned vide order no. 485/12C-Agra Region/ 2015 dated 06.02.2015. The said work was partially complete on 2.2318 hectare of land only.

	<p>the devotees from scorching sun on such natural paths. Therefore, at such places widening of Kacchi Parikrama Marg, which may result in cutting of trees is not necessary. In view of abandoning of further widening of Kacchi Parikrama Marg vide order no. 485/12C- Agra Region/ 2015 dated 06.02.2015, the remaining forest areas diverted for non-forest use shall again be declared as forest area.</p>		<p>It is also submitted in the affidavit dated 22.10.2019 that perusal of permission, order dated 08.10.2013 itself establishes that mere permission to use forest land for non-forest work does not change the legal status of the land. Although permission was granted for carrying out non-forest work, the said 3.9 hectare land is still a reserve forest land. However, in order to ensure compliance in letters and spirit remaining 1.6682 hectare land has been excluded from purview of order dated 08.10.2013 by way of a modification order dated 02.02.2018 passed by MOEF&CC, Govt. of India. The entire land is in possession of forest department only.</p>
18	<p>The officials have informed the visiting team that widening of Kacchi Parikrama Marg at proposed places will not be done considering the inevitable damage to existing dense plantation in the area and thus no trees will be cut in future.</p>	<p>Partially Complied</p>	<p>As submitted above, the work of widening of Kacchi Parikrama Marg was abandoned vide order dated 06.02.2015. No felling of trees has been done after that and will not be done in future except as per rules.</p>
19	<p>At few water bodies, simple based water treatment based on sand/ gravel filtration had been provided by the NGOs/ Ashrams</p>	<p>Partially Complied</p>	<p>The direction pertains to permanent resolution of issues of rancid milk arising out of offering of milk in three temples. The Effluent Treatment Plants for each temple where milk is offered has been installed and is functional. It is submitted</p>

	<p>and that treated waste water is used for plantation. Such treatment system can be improved by providing design and construction by the professional environmental engineers/ bodies and subsequently treated waste water can be used for the tree plantation in better way.</p>		<p>that Ld. Court Commissioner had also expressed his satisfaction on functioning of these ETPs. The discharge of these ETPs has been analyzed and some are within prescribed standards.</p>
20	<p>(1) The officials of the State PCB shall immediately take samples from Mansi Ganga 3 kunds and get it tested as to whether the water is potable, fit for beathing and meet the prescribed standards under law. The report shall be submitted within 10 days from today, with an advance copy to the Learned Counsel for the applicants.</p> <p>(2) In the meanwhile, the State PCB shall ensure prevention of water pollution in Mansi Ganga Kund. The Board shall exercise its power</p>	Partially Complied	<p>In compliance with order dated 23.10.2019, Govardhan Mansi Ganga was inspected by Joint team of UPPCB on 31.10.2019. Executive Officer, Nagar Palika Parishad, Govardhan and Shri Hariom Sharma were present during the inspection. During inspection, no type of sewage or Ganga water was found mixed in Mansi Ganga. During the inspection, water sample of Mansi Ganga was collected and submitted by letter no.- 883/N-63/19 dated 31.10.2019 of this office to the laboratory of Executive Engineer, 12th Khand, UP Jal Nigam, Krishna Nagar, Mathura for analysis as per drinking water parameters. The analysis report was received on 04.11.2019. According to analysis report, the water of Mansi Ganga is not potable. According to the analysis report, the quality of water of Mansi Ganga is found under category- D. Likewise, Letter no.- 885/N-63/19 dated 31.10.2019 of UPPCB, Mathura to Deputy District Magistrate, Govardhan; Letter no.- 888/N-63/19 dated 31.10.2019 of UPPCB,</p>

	<p>under the Provisions of Water (Prevention and Control of Pollution) Act, 1974 by taking action against those who are discharging sewerage or otherwise polluting water of the Kund. The Board shall not allow any sewage to be discharged or domestic waste dumped in Mansi Ganga Kund.</p>		<p>Mathura were sent to Executive Officer, Nagar Panchayat, Radhakund and letter to Executive Officer, Municipality, Govardhan by Letter no.- 887/N-63/19 dated 31.10.2019 in compliance with OA No. 229/2013. In the order, letter was sent to Executive Officer, Nagar Panchayat, Govardhan, Mathura in compliance with letter no.- 696/N.P.GO./2019-20 dated 01.11.2019.</p> <p>Regarding the above, it is to be made aware that in compliance with the order of Hon'ble NGT, the action plan of nine kunds including Mansi Ganga has been prepared by NEERI, the implementation of which has been ensured by letter no. 252/BR.T.V.P./19-20 dated 17.08.19 of the Braj Tirth Vikas Parishad.</p>
21	<p>Condition of roads should be improved.</p>	<p>Partially Complied</p>	<p>The repairing of various roads near and around Govardhan Parikrama road was undertaken. The conditions have improved significantly. Even the Ld. Court Commissioner in his first report had stated that the condition of Parikrama Marg has improved and repair work had been undertaken. However, he had in his first report also pointed out that some potholes and broken roads were spotted. The repair work was undertaken by PWD and all potholes have been repaired. The roads today are in good condition.</p>
22	<p>Parking facilities for the vehicles at suitable places at least 200 m away from Parikrama Marg are required to be provided.</p>	<p>Partially Complied</p>	<p>At present, there are six parking sites in operation. These parking sites are situated on the service road or main road. The cumulative capacity of these parking sites is 1400 vehicles. The parking sites are as follows:</p> <ol style="list-style-type: none"> 1. Radhakund Road, Govardhan (Near Community Health Centre) 2. Radhakund Road, Govardhan (Near

			<p>DAV School)</p> <p>3. Near Mandi Samiti, Govardhan</p> <p>4. Near Siyaram Baba Ashram, Govardhan</p> <p>5. Near Chandra Sarovar Lake, Govardhan</p> <p>6. Near Primary School Chatikra, Govardhan</p> <p>In compliance to directions of the Hon'ble NGT, the MVDA had awarded contracts for operation of these parking. All these six parking are functional.</p> <p>Besides aforesaid parking sites, UP Braj Tirth Vikas Parishad is developing a multi-level car parking for 250 light vehicles at existing Govardhan bus stand. It is being developed under Pilgrimage Rejuvenation and Spirituality Augmentation Drive (PRASAD) scheme of Ministry of Tourism, Govt. of India. The work order after the tenders has been issued. As per work order, the construction was to be completed by 20.06.2020. The current status has not been reported.</p>
23	A drive may be carried out for identification of Forest land in accordance with demarcation map and all encroachments may be removed in a time bound manner.	Partially Complied	<p>There are two categories of land involved. Firstly, a reserved forest admeasuring 141.35 hectare and secondly, a parcel of land admeasuring 69.903 hectare mutated by Revenue authorities in favour of Forest Department (Resumed land).</p> <p>In order to ensure compliance, a drive was carried out for identification of encroachments on reserved forest and resumed land belonging to Forest Department, are as follows:</p> <p>1. Reserved Forest: During the identification drive, 211 cases of encroachments were identified in reserved forest area affecting a total area of 10.6326 hectare. Eviction</p>

			<p>proceedings were initiated against encroachments. 202 encroachments have been removed with reclamation of 10.3349 hectare. 09 cases are pending adjudication before judicial authorities. 07 out of these 09 cases are pending consideration before the Hon'ble High Court of Allahabad wherein stay orders have been passed. The counter affidavits in all these cases have been filed. The remaining two cases are pending adjudication before the Ld. Civil Court, Mathura wherein stay orders have been passed. The replies along with early hearing applications have been files in all cases.</p> <p>2. Resumed Land (57.445 hectare): 75 encroachments over this land affecting a total area of 1.4193 hectare were identified. In order to ensure compliance, cases were registered under Public Premises (Eviction of Unauthorized Occupants) Act, 1972 before SDM, Govardhan. Pursuant to passing of eviction orders, 72 encroachments were removed followed by restoration of 0.7973 hectare of land. Hon'ble NGT vide order dated 14.06.2018 directed that at or around Parikrama Marg, any temple which is in existence prior to 25.10.1980 (year when the Forest Conservation Act was enacted) shall not be removed. It was further directed that existing Samadhi or Chappar being used by Sadhus/ saints for the purpose of Sadhna/prayer may not be removed. Since 03 remaining structures were either temples or</p>
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			<p>were used by saints/sadhus, it necessitated a survey to be conducted by a joint team comprising of officials of Revenue and Forest Department. The survey revealed that 3 out of 4 encroachments are temples/structure constructed prior to year 1980. Therefore, these three cases were withdrawn.</p> <p>Remaining Resumed Land (12.197 hectare): Hon'ble NGT vide order dated 03.10.2018 directed the Department of Forest to immediately taking over the possession of remaining area 12.197 hectare of resumed land. The demarcation was done. The area was taken into possession by the Department of Forest. 33 encroachments were identified. 28 encroachments affecting an area of 0.8591 have been removed. 03 encroachments were in the form of Samadhi which are exempted in view of order passed by the Hon'ble NGT. The stay order in remaining two cases is passed by the Hon'ble Supreme Court and Hon'ble High Court of Allahabad. These cases are being pursued diligently. The counter affidavits and early hearing applications have been filed.</p>
24	A plantation drive may be carried out on forest land including Forest land situated at Madaur on Gata No. 1673 measuring 2.55 Hectare.	Partially Complied	<p>A regular plantation drive was carried out on forest land.</p> <p>Madaur: The plantation work has been carried out in the year 2013 and 2017. 1705 saplings of different species such as Shisham, Jamun, Neem, Kanju, Arru, etc. were planted on the 1.55 hectare of land in the year 2013. The survival rate is 67%. 1142 saplings planted survived. Similarly, in the year 2017, 400 saplings were planted of different species such as</p>

			<p>Shisham, Kanji, Kanju, Kathsagon, Pakar, etc. were planted on 1.00 hectare of land. The survival rate is 90.50%. 362 saplings survived.</p> <p>It is submitted that the Ld. Court Commissioner in his report has expressed satisfaction over the quantity and quality of plantation done by the Department of Forest.</p>
25	<p>The 3.9 hectare of non-forest land may be Notified as forest land in compliance of Letter No.8B/UP/68/2013/FC/1180 dated 08.10.2013 in Govardhan area and plantation drive may be carried out in a time bound manner.</p>	Partially Complied	<p>As per affidavit filed on 22.10.2019, it is reported that in compliance of letter no. 8B/UP/68/2013/FC/1180 dated 08.10.2013, DM, Mathura had allotted 8.9625 hectare of non-forest land in village Madaur, Tehsil- Mahavan, District-Mathura vide letter no. 550/7-B/2015-16 dated 02.11.2015, which included the 3.9 hectare and proposed for widening of Kacchi Parikrama Marg in Govardhan. Gazette Notification bearing no. 320/14-2-2019-4(1) 2017 dated 04.06.2019 has been issued under Section- 20 of Indian Forest Act, 1927 declaring thereby, the land as reserved forest. It is submitted that plantation work was undertaken in this 3.9 hectare of land in the year 2017. 1563 saplings have been planted besides sowing of seeds of Prosopis juliflora, Babool etc. The survival rate has been 91%. 1422 saplings survived.</p>
26	<p>Any future widening of Kacchi Parikrama Marg may be undertaken only on outer side of Parikrama Marg instead of inner side of Kacchi Parikrama Marg (The side of Giriraj Govardhan ji)</p>	Partially Complied	<p>As per order issued by Divisional Forest Officer dated 03.03.2017, in case widening is proposed in future, the same shall be carried out on the other side of Kacchi Parikrama Marg and not towards Giriraj ji.</p>

	which not only leads to the diversion of forest land but also involves the cutting of trees.		
27	Status of illegal construction activities/ buildings erected next to Giriraj ji along the Parikrama Marg have blocked/obstructed the view to have darshan by the devotees	Partially Complied	<p>In order to ensure compliance of the directions of Hon'ble NGT, an identification drive was carried out to identify encroachments on Parikrama Marg, Reserve Forest, Resumed land belonging to Forest Department and other Govt. land abutting Parikrama Marg and illegal construction raised thereon and upon private lands.</p> <p>As on date, there is no encroachment on Parikrama Marg. So far as encroachment and illegal construction on forest land and resumed land is concerned, actions in accordance with law as detailed out in response to direction no. 11 have been taken.</p> <p>So far as illegal construction raised post 2010 without sanction of MVDA, actions are being taken under provisions of UP Urban Planning and Development Act, 1973. The action is taken against structures raised in contravention of Mathura- Vrindavan Master Plan- 2021 adopted in 2010 or against structures raised without approval of authorities. 249 unauthorized constructions were identified. Demolition orders in 209 cases have been passed. 5 notices were withdrawn. 35 cases are pending for consideration before the competent authority. Out of 209 cases where demolition order was passed, 118 constructions were demolished. 91 are remaining. Out of these 91 remaining, 10 cases are such where appeals have been</p>

			preferred before different forums which are pending for consideration. In 02 cases, stay orders have been passed by the Hon'ble High Court at Allahabad.
28	The private land next to Giriraj Ji along the Parikrama Marg shall be declared as no construction zone	Partially Complied	In compliance of order dated 04.08.2015, a Gazette Notification bearing no. 1098/8-3-18-100 vividh-2017 dated 20.07.2018 has been issued.
29	An independent organization on the lines of other shrine board in the country may be constituted for the proper management of this religious place, providing all the required facilities and maintain and upkeep the sanctity of holy places/ kunds, cultural heritage, environment protection, sanitation, pollution control, eco-balance of the green cover which includes kund, pokhar, talab and Jhari and related aspects.	Partially Complied	It is submitted that a bill titled "Uttar Pradesh Religious Places Planning and Development Bill, 2019" was prepared by Department of Religious Affairs. The aforesaid Bill was placed before the Cabinet for its consideration. The Cabinet deliberated upon the issue and decided that planning, management and development of religious places is a sensitive issue. Therefore, it will be appropriate to take any decision on this subject only after hearing all concerned and considering all facets of social environment. It is submitted that the State of Uttar Pradesh has approached the Hon'ble Supreme Court of India by way of a civil appeal bearing no. 5995/2019 titled as "Divisional Commissioner & Ors. Vs. Giriraj Parikrma Sanrakshan Sansthan & Ors." qua direction for constitution of shrine board. The Hon'ble Supreme Court vide order dated 02.08.2019 has granted stay on the direction for bringing an enactment for shrine board.
30	Status of Report dated 20.08.2019 furnished by the SPCB confirms that the water in the two kunds was found to be unfit for	Not Complied	Report awaited

	consumption on account of contamination due to discharge of sewage and domestic waste. Mathura Vrindavan Development Authority (MVDA) is to clean the said kunds and prevent discharge		
31	Status of the control of water pollution in exercise of its authority under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 include recovery of compensation on 'Polluter Pays' principle	Not Complied	Report awaited
32	Status regarding the remedial steps against discharge of sewage from the houses in the vicinity of Mansi Ganga Kund	Not Complied	Report awaited
33	Status of the proper arrangement of traffic control in the Parikarma Marg, town of Govardhan and Radha- Kund including those who do the Parikarma by Dandwat, are getting ample space for the purpose	Not Complied	Report awaited

The Committee also reviewed the implementation of Hon'ble NGT's order dated 31.01.2020 regarding allegations on Brij Foundation. It was mentioned in the order that renovation of Sankarshan Kund, Rudra Kund, Jai Kund and Ramtal Kund was done by Brij Foundation. The renovation of Brahma Kund, Krishna Kund, Chandra Sarovar, Theme Park, Ratnakar Sagar was done in accordance to the plan prepared by Brij Foundation. The Tribunal in its order dated 31.01.2020 had mentioned that they were of the considered opinion that prima facie case of encroachment of public land, heritage sites as well as water bodies is made out which is endangering environment and ecology of the area. It had ordered that the State of Uttar Pradesh should have this case investigated by any central agency. The compliance of order was to be done within a month. In pursuance of the above, the Principal Secretary, Tourism; District Magistrate, Mathura and all the concerned authorities were directed to submit the compliance report on the above at the earliest.

Other authorities, who have not furnished compliance reports, were directed to furnish the same at the earliest.

08-10-2020

08-10-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

October 08, 2020

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**MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, U.P. LUCKNOW HELD ON 18.01.2021 IN
OA NO. 229/2013 IN RE: GIRIRAJ PARIKRAMA SANRAKSHAN SANSTHAN & ORS. VS. DEPARTMENT
OF ENVIRONMENT & FOREST & ORS,
THROUGH VIDEO-CONFERENCING**

**Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member.**

Other dignitaries present:

- 1) Mr. Shiv Pal Singh, Special Secretary, Department of Tourism, UP
- 2) Mr. Prabhu Nath, Special Secretary, PWD Headquarter
- 3) Deputy Director General/ RO, MOEF&CC
- 4) Mr. Navneet Chahal, District Magistrate, Mathura
- 5) Mr. Ravindra Mandar, Municipal Commissioner, Mathura-Vrindavan Nagar Nigam.
- 6) Mr Nagendra Pratap, VC. Mathura-Vrindavan Development Authority
- 7) Mr. Rajnish Sharma, Executive Officer, Govardhan Nagar Panchayat
- 8) Mr. Ravi Kant Parashar, Deputy Superintendent of Police, Mathura
- 9) Mr. A. K. Jain, Assistant Engineer, UP PWD
- 10) Mr. R. K. Singh, CEO, UPPCB
- 11) Mr. R. N. Mishra, District Forest Officer, Mathura
- 12) Mr. Amit Tiwari, Standing Counsel for Goverdhan Nagar Panchayat
- 13) Mr. Arvind Kumar, R.O. UPPCB, Mathura
- 14) Dr. D. K. Soni, Additional Director, CPCB
- 15) Mr Ishwar Chand, Secretary, Mathura Vrindavan Development Authority Mathura.

The issue in this case is regarding discharge of sewage and domestic waste into the Radha and Shyam Kund in village Arita, district Mathura, Uttar Pradesh. Hon'ble NGT pursued a report from Joint Committee of UPPCB; DM, Mathura and Mathura-Vrindavan Nagar Nigam vide order dated 06.05.2019. In light of the report furnished, Hon'ble NGT passed further orders and finally on 21.07.2020, the matter was directed to be listed with O.A. No. 229/2013 in re: *Giriraj Parikrama Sanrakshan Sansthan & Ors. versus Department of Environment & Forests & Ors.*

The Committee reviewed the implementation of Hon'ble NGT's order dated 31.01.2020 regarding allegations on *Brij Foundation*. It was mentioned in the order that renovation of Sankarshan Kund, Rudra Kund, Jai Kund and Ramtal Kund was done by Brij Foundation. The renovation of Brahma Kund, Krishna Kund, Chandra Sarovar, Theme Park, Ratnakar Sagar was done in accordance to the plan prepared by Brij Foundation. Hon'ble NGT vide its order dated 31.01.2020 had mentioned that the case of encroachment of public land, heritage sites as well as water bodies is made, which is endangering environment and ecology of the area. It had directed an investigation in the allegations by a Central Agency.

The Oversight Committee reviewed the compliance vide meeting dated 08.10.2020. The Committee recommend/ suggested the various departments and asked them to submit the latest compliance status as per the following recommendations of the Joint Committee:

1. *A service road of 10 meter wide around Parikrama Marg behind existing houses and Ashrams and a Ring Road outside the said service roads may be constructed.*
2. *Interceptors should be constructed and Sewage generated in the area should be diverted to STP. Residents may be directed to take sewage connection.*
3. *The areas along the Parikrama Marg which have not been provided with sewerage system should be provided with sewer lines and suitable sewage treatment facility.*
4. *As per MSW (Management and Handling) Rules, 2000, facilities for collection of MSW and its proper disposal should be made for disposal of MSW.*
5. *Alongside the pucca road, natural path between the Kacchi Parikrama Marg and Giriraj ji have emerged on its own and are convenient to the pilgrims. Because shadow of trees saves the devotees from scorching sun on such natural paths.*
6. *The Committee also directed about the widening of Kacchi Parikrama Marg at proposed places.*
7. *At few water bodies, simple waste water treatment system based on sand/gravel filtration should be provided by the nongovernment organization/ Ashram and that treated waste water is used of plantation.*
8. *The condition of Roads should be improved.*
9. *Parking Facilities for the vehicles at least 200 m away from Parikrama Marg are required to be provided at suitable places.*
10. *A drive may be carried out for identification of Forest land in accordance with demarcation map and all encroachments.*
11. *A plantation drive may be carried out on forest land including Forest land.*

12. *The widening of Kacchi Parikrama Marg should be taken only on outer side of Parikrama Marg instead of inner side of Kacchi Parikrama Marg.*
13. *Illegal construction activities/buildings erected next to Giriraj ji along the Parikrama Marg have blocked/obstructed the view to have darshan by the devotees.*
14. *Submit the Investigation Report of Brij Foundation.*

Report of compliance status was filed by the UPPCB on 03.03.2020 in context with each direction. On 18.03.2020, it was observed that District Administration shall complete the work of acquisition of land for service road and also take further steps. In pursuance of the above, Secretary, Urban Development, UP filed an affidavit on 29.08.2020 and vide order dated 04.03.2020, a meeting of all concerned officers was held on 06.03.2020 to consider the progress of compliance of directions to deal with the problem of sewage and solid waste.

In the meeting dated 08.10.2020, the Oversight Committee directed the District Magistrate, Mathura to submit current status of implementation of the recommendations of the Joint Committee. It was also directed by the Oversight Committee that the State of Uttar Pradesh should have this case investigated by any central agency. In view of the above, Principal Secretary, Tourism; District Magistrate, Mathura and all concerned authorities were directed to submit the compliance report on the above at the earliest.

Based on the reports received, the present compliance status in **OA No. 229/2013** is as follows:

S.No.	Directions by Hon'ble NGT	Compliance Status	Current Status/Reason for Non-Compliance
1	Status of unauthorized or illegal cutting of trees and all trees existing on or around the Parikrama Marg	Not Complied	Report awaited from DFO, Mathura
2	Status of the non-forest activities carried on in the reserve forest area	Not Complied	Report awaited from DFO, Mathura Mr. R. N. Mishra, DFO- Mathura informed that there has been two non-forest activities : 1) Water supply work: No progress made 2) Shed and lighting activity in between Goverdhan and Kachhi Parikrama Marg. No progress made.

3	Status of the Forest Clearance	Not Complied	Report awaited from DFO, Mathura Mr. R. N. Mishra, DFO- Mathura informed that out of three proposal, clearance of two proposal has been done. Only one proposal is left for forest clearance.
4	Status of reforestation regarding the trees already damaged or uprooted, (the Government shall take reforestation of 30 times of trees damaged and/or uprooted. The trees, as an expression which is clearly understood as any existing tree irrespective of its age).	Not Complied	Report awaited from DFO, Mathura Mr. R. N. Mishra, DFO- Mathura informed that plantation has been done in the given land and around the Parikrama Marg. The work has been done in 2.44 hectare as per order of Hon'ble NGT.
5	Status of expanding the Parikrama Marg outward as opposed to inward	Not Complied	Report awaited
6	Status of keeping dustbins at certain distance	Partially Complied	Executive Officer, Nagar Panchayat Govardhan, Mathura vide letter no. 1048/N. P.G./2020-21 dated 07.10.2020 informed that hanging dustbins have been installed at a distance of 100 m in commercial areas in Nagar Panchayat Govardhan.
7	Status of MSW waste collected in the Dustbins or otherwise, its lifting every day and its proper transportation in accordance with MSW Rules including the process for segregation, treatment and recycling or any other process	Partially Complied	Executive Officer, Nagar Panchayat Govardhan, Mathura vide letter no. 1048/N. P.G./2020-21 dated 07.10.2020 informed that as per Solid Waste Management Rule, 2016, contract has been signed with Muskan Jyoti Samiti, Lucknow for door-to-door collection and segregation since 2018 in Govardhan. The said institution is doing dry/ wet waste collection work from 4200 houses of Govardhan. Segregation is done by transporting the stored waste safely to the temporary dumping ground. Compost manure is prepared from wet waste and polythene from dry waste is sent to Waste Peterson and Company, Laxmi Nagar, Mathura and other materials are sold off. In addition, the land for construction of

			<p>permanent dumping ground Gram Sabha-Neemgaon Khasra No. 212/13 Rakva is 1.1473 hectare and Khasra No. 211 Rakva is 0.093 hectare. A total area of 1.556 hectares has been selected. The work could not be started due to lack of connectivity to the said dumping site. Approval has been obtained on 20.09.2019 by the committee of the DM for the construction of road to the dumping site. Funds received under the 14th Finance Commission were assigned to be utilized for this work.</p> <p>According to the report of the Technical Committee, 94.80 % work of the connectivity road and 40 % construction work of the construction center has been completed. Work was closed due to rainfall in the past which will be completed soon.</p>
8	Status of entire Govardhan Parvat and Parikrama Marg as a protected/ reserved forest	Not Complied	<p>As per information given by Mr. Amit Tiwari-Counsel, Reserve forest is forest land in the custody of Forest Dept. But, the entire Govardhan Parvat and Parikrama Marg is resumed land and protected but it was not under Forest Department. There was an issue between the departments that whether it falls in the purview of Forest Dept. or EO, Goverdhan Nagar Panchayat. So, in this regard, as per order of the Hon'ble Court, it is treated as resumed land (total 69 hectares) including Parikrama Marg and Govardhan Parvat. Now, total 69 hectares is a resumed land and is under the custody of Forest Department. So,</p> <ul style="list-style-type: none"> • The entire Govardhan Parvat within the control of Forest Department. • Reserve Forest, is already in custody of Forest Department. • The entire Parikrama Marg is resumed land and now it is being handover to the Forest Department.

9	Status of protection provided to the forest area to prevent its misuse by the public	Not Complied	Mr. Amit Tiwari- Counsel, informed that MVDA is an executing authority and UP Braj Tirth Vikas Parishad, filed an application to seek permission to erect the boundary wall to protect the reserve forest.
10	Status of the construction of Ring road/ bye pass around Parikrama Marg	Partially Complied	<p>It is submitted by Principal Secretary, Department of PWD, Govt. of Uttar Pradesh that Department of PWD, Provincial Unit, Mathura had constructed a ring road/ bye pass around Parikrama Marg to facilitate movement of intercity and inter-state vehicles bye-passing towns of Govardhan and Radhakund and villages such as Aanyor and Jatinpura. The ring road/ bye- pass is in parts, details given below:</p> <p>Part- I: It is 11.950 kms long and 14 m wide four lane, Govardhan Bye-pass. The construction of this stretch was completed in October, 2018 and has been opened for vehicular movement. This road facilitates movement of vehicles bye-passing the town of Govardhan and villages Aanyor and Jatinpura.</p> <p>Part- II: known as Radhakund bye-pass, it is 10.4 kms long and 07 m wide with 2.5 m earthen shoulder road. This road will facilitate movement of vehicles bye-passing the town of Radhakund and village Radhakund Dehat. The earth and foundation work has already been completed in entire stretch of 10.4 kms. A stretch of 7.5 kms is complete with black top. The work on remaining stretch is in progress. Hon'ble NGT had directed the Department to complete the stretch by 30.10.2019.</p> <p>In compliance thereof, the proposal along with estimate for construction of 2.9 kms missing link of bye-pass was sent to Headquarters of Public Works Dept, UP for approval. The same had been approved by Govt. of Uttar Pradesh. The first installment had been released. It is submitted that for construction of 2.9 kms stretch, 7.89365 hectares of land is proposed to be purchased from farmers. As per the rules, the rate and value of land is to be determined for which proposal for approval was sent to</p>

			<p>Divisional Commissioner, Agra Division, Agra. The Divisional Commissioner, Agra had accorded approval on 14.10.2019. The process of purchase of land has been initiated. 5.781 hectares of land out of total 7.89365 hectares has been purchased by the PWD.</p> <p>Mr. A.K. Jain, Assistant Engineer, PWD informed that the proposal along with estimate for construction of 2.9 kms missing link of bye-pass is now completed and also motorable.</p>
11	Status of the construction of Service road around Parikrama Marg	Partially Complied	<p>It is submitted by Principal Secretary, Department of PWD, Govt. of Uttar Pradesh that Hon'ble NGT vide order dated 04.08.2015 had directed construction of 10 m wide service road behind existing houses and ashrams. It is submitted that after examining the issue, the Department of PWD in status report dated 05.01.2017 had expressed non-feasibility of the construction of the service road behind existing houses and ashrams on the account of thick density in the area. It is further submitted that a bye-pass is already being constructed which will facilitate movement of vehicles without entering Govardhan town.</p> <p>Hon'ble NGT vide order dated 08.01.2018 directed Department of PWD to place on record a map showing in distinct color the Parikrama Marg, proposed service road and the bye-pass as an alternate to service road before the submissions advanced could be considered.</p> <p>Hon'ble NGT vide order dated 29.05.2018 directed SDM, Govardhan, official of PWD and Forest Department to revisit the sites for service road. It is also made clear that the proposed service road is meant for general public and residents of the area and therefore, needs to cover shortest route but different from Parikrama Marg. The officials of PWD along with concerned SDM and Forest officials revisited the entire area. The survey revealed that total length of service road covering the shortest distance will be 24 kms out of which 4 kms already exists. Upon estimation of cost of</p>

		<p>constructing this 20 kms stretch, it was observed that a total expenditure of Rs. 592 crore will be incurred out of which a sum of Rs. 93 crores will be incurred in construction while Rs. 499 crores will be appropriated for land acquisition. The Ld. Court Commissioner on his earlier visit rendered valuable advice that besides 4 kms existing part; another 3.65 kms road failing on both corners can be left out as these lie very close to ring road. If stretch of 3.65 kms part is reduced, the total length will be reduced to 16.350 kms. The cost estimated for construction of 16.350 kms is 473.10 crore out of which the construction cost is 66.81 crore while land acquisition and utility shifting would be 406.29 crores. The cost estimated for the construction of service road, SDM, Govardhan again surveyed the area along with his team of lekhpals and observed that chunk roads around 9 kms long having 5 to 6 m width is also available which can be utilized for construction of service road. The utilization of these chunk roads would certainly reduce the cost. It is further submitted that all these facts were placed in the meeting headed by the Ld. Chief Secretary. The meeting was attended by the officials of concerned departments. Upon consideration of facts and estimated cost, the Ld. Chief Secretary directed that for construction of service road as directed by the Hon'ble NGT, a pre-feasibility study along with TOR be expeditiously obtained from RITES Limited, an apex institution under the aegis of Ministry of Railway, Govt. of India. In furtherance thereof, the Additional Chief Secretary, Govt. of Uttar Pradesh vide letter dated 17.08.2018 requested AGM (HW & P), RITES Ltd. to conduct a pre-feasibility study for development of service road. The inception report based on preliminary survey had been submitted. A contract for preparation of PFR was executed between the RITES Ltd. and State of Uttar Pradesh. The detailed survey was conducted by officials of RITES Ltd. The PFR was</p>
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		<p>submitted on 16.07.2019. the Additional Chief Secretary sent the same to the office of Principal Secretary, PWD for review of PFR and comments thereof. The PFR was considered by Engineer-in –Chief in a meeting held on 18.07.2019 which was also attended by officials of RITES Ltd. Certain observations regarding design in consonance with latest Indian Road Congress Code so as to reduce the cost, redrawing of alignment of proposed service road and to avoid cutting of 266 trees etc. have been made.</p> <p>The PFR was revised by RITES Ltd. and was submitted on 30.08.2019. The Engineer-in-Chief, PWD had constituted a committee on 27.09.2019 for technical evaluation of the report submitted by RITES, Ltd. DM, Mathura and Chief Engineer, PWD, Agra are pursuing the matter sincerely for an early decision on the issue. The Committee considered the report 14.10.2019. Upon technical evaluation, the committee has accorded its in-principle approval. The estimated cost of this service road is Rs. 177 crore which includes cost for purchase of land, construction of road, tree felling/ transplantation and utility shifting. Further action will be taken subject to availability of funds. DM, Mathura vide letter dated 21.09.2019 requested the Principal Secretary, PWD for taking decision on construction of service road expeditiously.</p> <p>It is submitted that keeping in view the estimated cost and the nature of work, the project of service was placed before the Cabinet of Ministers for consideration. The same was accorded approval on 20.01.2020. The Department of PWD has passed appropriate orders in this regard on 27.01.2020. It is submitted that the timeline for completion of service road is as follows:</p> <ol style="list-style-type: none"> 1. Purchase of Land: It is submitted that once the project is approved and finances are provided for, the process for purchase of land will be initiated. As per alignment
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			<p>mentioned in DPR, the land will be measured on site with revenue department, the details qua landowners and their shares will be collected from revenue office. NOC as per law will also be obtained from landowners. Thereafter, the rate for purchase of land will be determined in consultation of landowners by the Committee headed by DM. The rate determined will be approved by the Divisional Commissioner, Agra Division and thereafter by the Govt. of Uttar Pradesh at Lucknow. It is submitted that entire process of purchase of land will be completed between 01.04.2020 to 30.09.2020.</p> <p>Report Awaited from PWD</p> <p>2. Permission for cutting of Tress: As submitted earlier, as the area fall within Taj Trapezium Zone (TTZ), the permission for cutting trees will have to be obtained from the Hon'ble Supreme Court and MOEF&CC, Govt. of India. It is submitted that entire process of obtaining permission is likely to be started dated 01.04.2020.</p> <p>Report Awaited from DFO, Mathura/ PWD</p> <p>3. Tender: It is submitted that process of tender and registration of sale deeds in favour of PWD department by landowners is likely to be completed between 01.06.2020 to 30.09.2020.</p> <p>4. Completion of Project: It is submitted that the construction work including earth work, GSB, WMM, Bituminous work, bridges and allied works are likely to be completed by 31.10.2021 subject to order passed by the Hon'ble Supreme Court of India regarding tree felling.</p>
12	Status of No Vehicular Zone around Parikrama Marg	Partially Complied	Parikrama Marg is declared as no vehicular zone. No vehicles are being permitted except that of local residents, vehicles for emergency services such as ambulance and fire truck. The

			District Police has identified 26 entry points to Parikrama Marg. All these points are provided with barricades and chains. One link road is provided for ingress and egress of vehicles of local residents of village Aanyor and Jatinpura. The passes have been issued to local residents. A separate register has been maintained in this regard at PS Govardhan. The Police personnel have also been deployed to enforce no vehicular zone order. Besides aforesaid vehicles, in compliance of order dated 27.09.2019, vehicles enumerated in the order are also been permitted.
13	Entire Parikrama Marg may be declared as No Construction Zone to avoid any further encroachment.	Partially Complied	In compliance of order dated 04.08.2015, a Gazette Notification bearing no. 1098/8-3-18-100 vividh-2017 dated 20.07.2018 has been issued. Report awaited from RO, Arvind Kumar
14	Interceptors should be constructed and sewage generated in the area should be diverted to STP. Residents may be directed to take sewage connection. A punitive action may also be recommended against residents for violations/ discharge of sewage on roads/ water bodies.	Partially Complied	The sewer line laid under Mansi Ganga Project caters to 1820 households. Presently, all 1820 households are connected with existing sewer network. The sewage discharged from these households is being treated in existing functional STP. Executive Officer, Nagar Panchayat Govardhan, Mathura vide letter no. 1048/N. P.G./2020-21 dated 07.10.2020 informed that in Nagar Panchayat Govardhan, action is taken to issue summon by issuing notice by the Nagar Panchayat against those who release sewage water into roads and water bodies. As per information given by RO, Mathura, an inspection of 2.76 MLD STP (Oxidation Pond) and SPS installed at Govardhan is proposed on 21.01.2021. The report of the same shall be sent within 07 days.
15	Status regarding areas along the Parikrama Marg, which have not been provided with sewerage system and	Partially Complied	As per the affidavit filed on 22.10.2019, Hon'ble NGT had directed to lay sewer lines for remaining area of Govardhan and Radhakund towns. In order to provide sewage network in these areas, a Detailed Project Report was

	<p>suitable sewage treatment facility</p>	<p>prepared. The cost estimated was 93.38 crore. Thereafter, it was resolved that sewage of these two towns will be treated by septic management system. The submission in this regard had been made before Hon'ble NGT. Hon'ble NGT rejected the proposal of septic management and directed the State of Uttar Pradesh to reconsider the issue. In compliance thereof, the DPR has been sent to the Govt. of Uttar Pradesh for reconsideration. DM, Mathura has vide letter dated 23.09.2019 requested the Principal Secretary, Department of Urban Development for taking decision on sewage system for Govardhan and Radhakund expeditiously.</p> <p>Mr. S. D. Singh, Urban Development Dept. informed that the FSTP's approval has been done and directions passed to Jal Nigam for ensuring compliance.</p> <p>Moreover, there had been incidents of water logging on Parikrama Marg and villages abutting it. In order to resolve the issue, open storm drains are planned to be constructed so as to discharge the water. In this regard, tenders were floated, the work had started on 11.10.2019 and completed on 10.04.2020. The tenders for village Jatinpura (out of 4570 m of the work of drain, only 2000 m (i.e., 44%) has been done) and Radhakund Dehat have been accepted and the process of execution of contract is in progress. The tender for village Aanyor has been sent for technical evaluation to Head Quarter, Uttar Pradesh Jal Nigam, Lucknow. At present, in village Aanyor, out of 8500 m of the work of drain, only 4450 m drain has been completed (i.e., 53%).</p> <p>Mr. Amit Tiwari- Counsel informed that at present, out of 2220 m drain to be constructed to prevent water logging, only 800 m (i.e., 34%) had been constructed. On 21.10.2020, Jal Nigam had applied for the permission to Forest Department on the prescribed objections but permission is still awaited.</p>
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16	Facilities for collection of MSW and its proper disposal should be made for disposal of MSW where collected MSW may be disposed off as per MSW (Management and Handling) Rules, 2000.	Partially Complied	<p><u>MSW in Govardhan and Radhakund</u> As per affidavit filed on 22.10.2019, it is reported that both these towns are headed by an Executive Officer. The entire work from door-to-door collection and disposal of MSW in accordance with rules has been entrusted to an organization namely Muskan Jyoti with which a written contract has also been executed by Nagar Panchayats. It is submitted that door to door collection of MSW from both towns has connected. A land bearing Khasra No. 212/13 and 211 admeasuring 1.566 hectare situated at revenue village Neem Gaon, Tehsil- Govardhan, District- Mathura has been identified and earmarked for management of waste. The dumping ground is proposed on the parcel of land. The e-tender for construction of proposed plant has been invited. The approval has also been granted for construction of boundary wall and approach road. The process of floating a tender has commenced. The segregation of waste is also been carried out. As per terms of the contract, pursuant to segregation, the bio-degradable waste is being converted into manure while the segregated non-bio-degradable waste shall be sent for recycling. The requisite fund to the tune of 1.82 crore (approx.) has been released.</p> <p><u>MSW in Three Villages</u> So far as the issue of MSW generated from three villages is concerned, it is submitted that an action plan is prepared for each village separately. The detailed project report contemplates procurements and distribution of dustbins for each household, collection, transportation, segregation and disposal of solid waste as per the rules. The SLRM (Solid & Liquid Resource Management) centre for villages Aanyor and Jatinpura have been established. The SLRM centre for villages Radhakund Dehat is under construction. The dustbins to people belonging to BPL category have been distributed in the three villages.</p>
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17	<p>At some places, alongside pucca road, natural path between the Kacchi Parikrama Marg and Giriraj Ji have emerged on its own and are convenient to the pilgrims because shadow of tree saves the devotees from scorching sun on such natural paths. Therefore, at such places widening of Kacchi Parikrama Marg, which may result in cutting of trees is not necessary. In view of abandoning of further widening of Kacchi Parikrama Marg vide order no. 485/12C- Agra Region/ 2015 dated 06.02.2015, the remaining forest areas diverted for non-forest use shall again be declared as forest area.</p>	Partially Complied	<p>As per affidavit filed on 22.10.2019, it is reported that permission for non-forest use of forest land was granted by MOEF&CC, Govt. of India on 08.10.2013 (basically for undertaking widening of Kacchi Parikrama Marg). Subsequently, the work was abandoned vide order no. 485/12C-Agra Region/ 2015 dated 06.02.2015. The said work was partially complete on 2.2318 hectare of land only.</p> <p>It is also submitted in the affidavit dated 22.10.2019 that perusal of permission, order dated 08.10.2013 itself establishes that mere permission to use forest land for non-forest work does not change the legal status of the land. Although permission was granted for carrying out non-forest work, the said 3.9 hectares land is still a reserve forest land. However, in order to ensure compliance in letters and spirit remaining 1.6682 hectares land has been excluded from purview of order dated 08.10.2013 by way of a modification order dated 02.02.2018 passed by MOEF&CC, Govt. of India. The entire land is in possession of forest department only.</p> <p>Mr. Amit Tiwari informed that earlier as per letter 3.9 hectares land (still a reserve forest) was allowed to be used for non-forest purposes. 2.55 hectares was the land which was used by the Govt. but subsequent to stay order passed by the Hon'ble Court and thereafter, abandoning of the project. Regarding the remaining 1.6 hectares land, there was a doubt, whether it will remain as reserve forest or non-reserve forest. So, it is in that respect. MOEF clarified by its letter in 2018 2018 that the remaining 1.6 hectares land is reserve forest and will remain so.</p>

18	The officials have informed the visiting team that widening of Kacchi Parikrama Marg at proposed places will not be done considering the inevitable damage to existing dense plantation in the area and thus no trees will be cut in future.	Partially Complied	As submitted above, the work of widening of Kacchi Parikrama Marg was abandoned vide order dated 06.02.2015. No felling of trees has been done after that and will not be done in future except as per rules.
19	At few water bodies, simple based water treatment based on sand/ gravel filtration had been provided by the NGOs/ Ashrams and that treated waste water is used for plantation. Such treatment system can be improved by providing design and construction by the professional environmental engineers/ bodies and subsequently treated waste water can be used for the tree plantation in better way.	Partially Complied	The direction pertains to permanent resolution of issues of rancid milk arising out of offering of milk in three temples viz., Shri Giriraj Maharaj Daanghati, Goverdhan, Mathura; Shri Giriraj Ji Mukharbindu, Aanyor, Jatinpura, Mathura & Shri Giriraj Ji Maharaj Mansi Gange, Goverdhan, Mathura. The ETP for each temple where milk is offered has been installed and is functional. It is submitted that Ld. Court Commissioner had also expressed his satisfaction on functioning of these ETPs. The discharge of these ETPs has been analyzed and some are within prescribed standards. As per the information given by RO, Mathura an inspection of ETP (established/ operated for purification of milk mixed effluent) at Shri Giriraj Maharaj Daanghati, Goverdhan, Mathura; Shri Giriraj Ji Mukharbindu, Aanyor, Jatinpura, Mathura & Shri Giriraj Ji Maharaj Mansi Gange, Goverdhan, Mathura, the premier temple of Goverdhan, will be done every month.
20	(1) The officials of the State PCB shall immediately take samples from Mansi Ganga 3 kunds and get it tested as to whether the water is potable, fit for beathing and meet the prescribed standards under law. The report shall be submitted within 10 days from	Partially Complied	In compliance with order dated 23.10.2019, Govardhan Mansi Ganga was inspected by Joint team of UPPCB on 31.10.2019. Executive Officer, Nagar Palika Parishad, Govardhan and Shri Hariom Sharma were present during the inspection. During inspection, no type of sewage or Ganga water was found mixed in Mansi Ganga. During the inspection, water sample of Mansi Ganga was collected and submitted by letter no.- 883/N-63/19 dated 31.10.2019 of this office to the laboratory of

	<p>today, with an advance copy to the Learned Counsel for the applicants.</p> <p>(2) In the meanwhile, the State PCB shall ensure prevention of water pollution in Mansi Ganga Kund. The Board shall exercise its power under the Provisions of Water (Prevention and Control of Pollution) Act, 1974 by taking action against those who are discharging sewerage or otherwise polluting water of the Kund. The Board shall not allow any sewage to be discharged or domestic waste dumped in Mansi Ganga Kund.</p>		<p>Executive Engineer, 12th Khand, UP Jal Nigam, Krishna Nagar, Mathura for analysis as per drinking water parameters. The analysis report was received on 04.11.2019. According to analysis report, the water of Mansi Ganga is not potable. According to the analysis report, the quality of water of Mansi Ganga is found under category- D. Likewise, Letter no.- 885/N-63/19 dated 31.10.2019 of UPPCB, Mathura to Deputy District Magistrate, Govardhan; Letter no.- 888/N-63/19 dated 31.10.2019 of UPPCB, Mathura were sent to Executive Officer, Nagar Panchayat, Radhakund and letter to Executive Officer, Municipality, Govardhan by Letter no.- 887/N-63/19 dated 31.10.2019 in compliance with OA No. 229/2013. In the order, letter was sent to Executive Officer, Nagar Panchayat, Govardhan, Mathura in compliance with letter no.- 696/N.P.GO./2019-20 dated 01.11.2019. Regarding the above, it is to be made aware that in compliance with the order of Hon'ble NGT, the action plan of nine kunds including Mansi Ganga has been prepared by NEERI, the implementation of which has been ensured by letter no. 252/BR.T.V.P./19-20 dated 17.08.2019 of the Braj Tirth Vikas Parishad (BTVP).</p> <p>In this regard, Mr. Nagendra Pratap, CEO- UP Braj Tirth Vikas Parishad, Mathura, informed that the amount of Rs. 23.50 has been provided to the institution against the desired total amount of Rs. 47 lakhs. The final report submitted by the institution was discussed in the meeting concluded by BTVP through Video-Conferencing held on 07.12.2020. Letter was sent on 16.01.2021 to present the DPR of the final report. In the order of the letter, it was informed that the final report will be submitted by April, 2021.</p>
21	Condition of roads should be improved.	Partially Complied	The repairing of various roads near and around Govardhan Parikrama road was undertaken. The conditions have improved significantly. Even the Ld. Court Commissioner in his first report had

			<p>stated that the condition of Parikrama Marg has improved and repair work had been undertaken. However, he had in his first report also pointed out that some potholes and broken roads were spotted.</p> <p>The repair work was undertaken by PWD and all potholes have been repaired. The roads today are in good condition and motorable.</p>
22	<p>Parking facilities for the vehicles at suitable places at least 200 m away from Parikrama Marg are required to be provided.</p>	<p>Partially Complied</p>	<p>At present, there are six parking sites in operation. These parking sites are situated on the service road or main road. The cumulative capacity of these parking sites is 1400 vehicles. The parking sites are as follows:</p> <ol style="list-style-type: none"> 1. Radhakund Road, Govardhan (Near Community Health Centre) 2. Radhakund Road, Govardhan (Near DAV School) 3. Near Mandi Samiti, Govardhan 4. Near Siyaram Baba Ashram, Govardhan 5. Near Chandra Sarovar Lake, Govardhan 6. Near Primary School Chatikra, Govardhan <p>In compliance to directions of the Hon'ble NGT, the MVDA had awarded contracts for operation of these parking. All these six parking are functional.</p> <p>Besides aforesaid parking sites, UP Braj Tirth Vikas Parishad is developing a multi-level car parking for 250 light vehicles at existing Govardhan bus stand. It is being developed under Pilgrimage Rejuvenation and Spirituality Augmentation Drive (PRASAD) scheme of Ministry of Tourism, Govt. of India. The work order after the tenders has been issued. As per the work order, construction was to be completed by 20.06.2020 but could not meet the target due to COVID-19. Now, it is anticipated that the work shall be complete within month.</p>
23	<p>A drive may be carried out for identification of Forest land in accordance with demarcation map and all encroachments may be</p>	<p>Partially Complied</p>	<p>There are two categories of land involved. Firstly, a reserved forest admeasuring 141.35 hectare and secondly, a parcel of land admeasuring 69.903 hectare mutated by Revenue authorities in favour of Forest</p>

	<p>removed in a time bound manner.</p>		<p>Department (Resumed land). In order to ensure compliance, a drive was carried out for identification of encroachments on reserved forest and resumed land belonging to Forest Department, are as follows:</p> <ol style="list-style-type: none"> 1. <u>Reserved Forest:</u> During the identification drive, 211 cases of encroachments were identified in reserved forest area affecting a total area of 10.6326 hectare. Eviction proceedings were initiated against encroachments. 202 encroachments have been removed with reclamation of 10.3349 hectare. 09 cases are pending adjudication before judicial authorities. 07 out of these 09 cases are pending consideration before the Hon'ble High Court of Allahabad wherein stay orders have been passed. The counter affidavits in all these cases have been filed. The remaining two cases are pending adjudication before the Ld. Civil Court, Mathura wherein stay orders have been passed. The replies along with early hearing applications have been files in all cases. 2. <u>Resumed Land (57.445 hectare):</u> 75 encroachments over this land affecting a total area of 1.4193 hectare were identified. In order to ensure compliance, cases were registered under Public Premises (Eviction of Unauthorized Occupants) Act, 1972 before SDM, Govardhan. Pursuant to passing of eviction orders, 72 encroachments were removed followed by restoration of 0.7973 hectare of land. Hon'ble NGT vide order dated 14.06.2018 directed that at or around Parikrama Marg, any temple which is in existence prior to 25.10.1980 (year when the Forest Conservation Act was enacted) shall not be removed. It was further directed that existing Samadhi or Chappar being used by Sadhus/ saints for the purpose of sadhna/prayer may not be
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			<p>removed. Since 03 remaining structures were either temples or were used by saints/sadhus, it necessitated a survey to be conducted by a joint team comprising of officials of Revenue and Forest Department. The survey revealed that 3 out of 4 encroachments are temples/structure constructed prior to year 1980. Therefore, these three cases were withdrawn.</p> <p>3. Remaining Resumed Land (12.197 hectare): Hon'ble NGT vide order dated 03.10.2018 directed the Department of Forest to immediately taking over the possession of remaining area 12.197 hectare of resumed land. The demarcation was done. The area was taken into possession by the Department of Forest. 33 encroachments were identified. 28 encroachments affecting an area of 0.8591 have been removed. 03 encroachments were in the form of Samadhi which are exempted in view of order passed by the Hon'ble NGT. The stay order in remaining two cases is passed by the Hon'ble Supreme Court and Hon'ble High Court of Allahabad. These cases are being pursued diligently. The counter affidavits and early hearing applications have been filed. In this regard, Mr. Amit Tiwari, Counsel, informed that both the structures were partially demolished, Then, we immediately moved to the Hon'ble Supreme Court to get stay order in year 2019. The first case is of <i>Ramakant Goswami Vs. Hargokul Mandir</i> (0.144 hectare) and the other one is Chandrabhan Rambabu Charitable Trust (0.211 hectare), there were a writ petition 11673/2018 (High Court, Allahabad) and got a stay order on 30.03.2018. A counter affidavit already filed in the second case on 05.09.2018 and expedite application were also filed on 25.09.2019. There is need to be pursue in both the cases by the Forest Department.</p>
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24	A plantation drive may be carried out on forest land including Forest land situated at Madaur on Gata No. 1673 measuring 2.55 Hectare.	Partially Complied	<p>A regular plantation drive was carried out on forest land.</p> <p>Madaur: The plantation work has been carried out in the year 2013 and 2017. 1705 saplings of different species such as Shisham, Jamun, Neem, Kanju, Arru etc. were planted on the 1.55 hectare of land in the year 2013. The survival rate is 67%. 1142 saplings planted survived. Similarly, in the year 2017, 400 saplings were planted of different species such as Shisham, Kanji, Kanju, Kathsagon, Pakar etc. were planted on 1.00 hectare of land. The survival rate is 90.50%. 362 saplings survived.</p> <p>It is submitted that the Ld. Court Commissioner in his report has expressed satisfaction over the quantity and quality of plantation done by the Department of Forest.</p> <p>Counsel, Mr. Amit Tiwari informed that from 2013 to 2017 onwards, plantation has been done near the forest land of Goverdhan Parikrama Marg.</p>
25	The 3.9 hectare of non-forest land may be Notified as forest land in compliance of Letter No.8B/UP/68/2013/FC/1180 dated 08.10.2013 in Govardhan area and plantation drive may be carried out in a time bound manner.	Partially Complied	<p>As per affidavit filed on 22.10.2019, it is reported that in compliance of letter no. 8B/UP/68/2013/FC/1180 dated 08.10.2013, DM, Mathura had allotted 8.9625 hectare of non-forest land in village Madaur, Tehsil-Mahavan, District- Mathura vide letter no. 550/7-B/2015-16 dated 02.11.2015, which included the 3.9 hectares land proposed for widening of Kacchi Parikrama Marg in Govardhan. Gazette Notification bearing no. 320/14-2-2019-4(1) 2017 dated 04.06.2019 has been issued under Section- 20 of Indian Forest Act, 1927 declaring thereby, the land as reserved forest. It is submitted that plantation work was undertaken in this 3.9 hectare of land in year 2017. 1563 saplings have been planted besides sowing of seeds of Prosopis juliflora, Babool etc. The survival rate has been 91%. 1422 saplings survived.</p> <p>Mr. Amit Tiwari, Counsel informed that in year 2013, when the permission was granted by MOEF to use the reserve forest land for non-</p>

			forest purposes, the letter itself recorded that merely permission is being given for non-forest activities but the character of the land will not change, it will remain as reserve forest.
26	Any future widening of Kacchi Parikrama Marg may be undertaken only on outer side of Parikrama Marg instead of inner side of Kacchi Parikrama Marg (The side of Giriraj Govardhan ji) which not only leads to the diversion of forest land but also involves the cutting of trees.	Partially Complied	As per order issued by Divisional Forest Officer dated 03.03.2017, in case widening is proposed in future, the same shall be carried out on the other side of Kacchi Parikrama Marg and not towards Giriraj ji.
27	Status of illegal construction activities/buildings erected next to Giriraj ji along the Parikrama Marg have blocked/obstructed the view to have darshan by the devotees	Partially Complied	<p>In order to ensure compliance of the directions of Hon'ble NGT, an identification drive was carried out to identify encroachments on Parikrama Marg, Reserve Forest, resumed land belonging to Forest Department and other Govt. land abutting Parikrama Marg and illegal construction raised thereon and upon private lands.</p> <p>As on date, there is no encroachment on Parikrama Marg. So far as encroachment and illegal construction on forest land and resumed land is concerned, actions in accordance with law as detailed out in response to direction no. 11 have been taken.</p> <p>So far as illegal construction raised post 2010 without sanction of MVDA, actions are being taken under provisions of UP Urban Planning and Development Act, 1973. The action is taken against structures raised in contravention of Mathura- Vrindavan Master Plan- 2021 adopted in 2010 or against structures raised without approval of authorities. 249 unauthorized constructions were identified. Demolition orders in 209 cases have been passed. 5 notices were withdrawn. 35 cases are pending for consideration before the competent</p>

			<p>authority. Out of 209 cases where demolition order was passed, 118 constructions were demolished. 91 are remaining. Out of these 91 remaining, 10 cases are such where appeals have been preferred before different forums which are pending for consideration. In 02 cases, stay orders have been passed by the Hon'ble High Court at Allahabad.</p> <p>The progress of those 81 cases will be given by MVDA within 15 days.</p>
28	Private land next to Giriraj Ji along the Parikrama Marg shall be declared as no construction zone	Partially Complied	In compliance of order dated 04.08.2015, a Gazette Notification bearing no. 1098/8-3-18-100 vividh-2017 dated 20.07.2018 has been issued. Private land next to Giriraj Ji along the Parikrama Marg is now declared as no construction zone.
29	An independent organization on the lines of other shrine board in the country may be constituted for the proper management of this religious place, providing all the required facilities and maintain and upkeep the sanctity of holy places/ kunds, cultural heritage, environment protection, sanitation, pollution control, eco-balance of the green cover which includes kund, pokhar, talab and Jhari and related aspects.	Partially Complied	<p>It is submitted that a bill titled "Uttar Pradesh Religious Places Planning and Development Bill, 2019" was prepared by Department of Religious Affairs.</p> <p>The aforesaid Bill was placed before the Cabinet for its consideration. The Cabinet deliberated upon the issue and decided that planning, management and development of religious places is a sensitive issue. Therefore, it will be appropriate to take any decision on this subject only after hearing all concerned and considering all facets of social environment. It is submitted that the State of Uttar Pradesh has approached the Hon'ble Supreme Court of India by way of a civil appeal bearing no. 5995/2019 titled as "Divisional Commissioner & Ors. Vs. Giriraj Parikrama Sanrakshan Sansthan & Ors." qua direction for constitution of shrine board. The Hon'ble Supreme Court vide order dated 02.08.2019 has granted stay on the direction for bringing an enactment for shrine board.</p>
30	Status of Report dated 20.08.2019 furnished by the SPCB confirms that the water in the two	Partially Complied	Mr. Arvind Kumar, RO- Mathura informed that the water in two kunds (i.e., Shyam Kund and Radha Kund) was found to be unfit for consumption on account of contamination due

	<p>kunds was found to be unfit for consumption on account of contamination due to discharge of sewage and domestic waste. Mathura Vrindavan Development Authority (MVDA) is to clean the said kunds and prevent discharge</p>		<p>to discharge of sewage and domestic waste. Mathura Vrindavan Development Authority (MVDA) has cleaned the said kunds and prevented discharge. Now, both the kunds are in good condition and MVDA is planning the same for other 9 kunds. It is waiting for approval of NEERI's DPR.</p> <p>In this regard, it is also informed that as per the order of the Hon'ble NGT, the work of cleaning 9 kunds located in Goverdhan Parikrama Marg has been ensured by NEERI, through which the report will be sent after partial revision by Mathura Vrindavan Development Authority (MVDA), Mathura. In connection with the Radha Kund and Shyam Kund, a sample collection is proposed on 21.01.2021, which will be sent within 7 days.</p>
31	<p>Status of the control of water pollution in exercise of its authority under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 include recovery of compensation on 'Polluter Pays Principle'</p>	<p>Not Complied</p>	<p>Mr. Arvind Kumar, RO- Mathura informed that no compensation has been imposed till date. The Committee directed to do the inspection/survey and impose EC.</p>
32	<p>Status regarding the remedial steps against discharge of sewage from the houses in the vicinity of Mansi Ganga Kund</p>	<p>Not Complied</p>	<p>Mr. Arvind Kumar, RO- Mathura informed that STP is installed but it was not operating as per the prescribed standards. The Committee directed to do the inspection/survey and submit the report in this regard.</p>
33	<p>Status of the proper arrangement of traffic control in the Parikrama Marg, town of Govardhan and Radha- Kund including those who do the Parikrama by Dandwat, are getting ample space for the purpose</p>	<p>Partially Complied</p>	<p>Mr. Ravi Kant Paras, Deputy SP, CO-Goverdhan informed that six barriers are permanently fixed. Approximately, 650 challans have been done for wrong parking or improper activities. No accidents have been registered in the Parikrama Marg. A proposal has been sent by the Deputy SP, CO-Goverdhan to the Head Quarter, Mathura for the extra task force.</p>

34	Regarding allegations on <i>Brij Foundation</i> that renovation of Sankarshan Kund, Rudra Kund, Jai Kund and Ramtaal Kund was done by Brij Foundation. The renovation of Brahma Kund, Krishna Kund, Chandra Sarovar, Theme Park, Ratnakar Sagar was done in accordance to the plan prepared by Brij Foundation. It was directed by NGT to order an investigation by a Central Agency.		It was mentioned by representative of Tourism Department that SIT has been constituted by the State Govt. However the details could be given by Home Department alone. Report awaited from DM, Mathura/ PS, Tourism/ Home Secretary. It was decided to call representative of Home Department in the next meeting.
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Other authorities who have not furnished compliance reports were directed to furnish the same at the earliest.

18-01-2021

18-01-2021

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

January 18, 2021

Please visit our website: osengt.upsdc.gov.in for more information.

कार्यालय : नगर पंचायत गोवर्धन,



जि०— मथुरा, (उ०प्र०) 281502



पत्रांक : 1048 / न.प.गो. / 2020-21

दिनांक:— 07.10.2020

सेवा में,

सचिव/राज्य मिशन निदेशक,
स्वच्छ भारत मिशन—नगरीय,
राज्य मिशन निदेशालय,
सेक्टर—7, गोमती नगर विस्तार, लखनऊ।

विषय :- वीडियो कॉन्फ्रेंस बैठक दिनांक 08.10.2020 ओ०ए० सं०—229/2013 व ओ०ए० सं०—439/2019 श्री गिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम इनवायरमेंटल एण्ड फोरेस्ट के सम्बन्ध में।

महोदय,

उपरोक्त विषयक दिनांक 08.10.2020 को होने वाली बैठक में नगर पंचायत गोवर्धन की बिन्दुवार आख्या निम्नवत है—

बिन्दु सं० 07 :- नगर पंचायत गोवर्धन में व्यावसायिक क्षेत्रों में हैनिंग डस्टबिन 100 मी० की दूरी पर लगवाये गये हैं।



बिन्दु सं० 08 :- नगर पंचायत गोवर्धन में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत मुस्कान ज्योति समिति, लखनऊ से डोर टू डोर कलैक्शन एवं सैग्रीएशन के लिए वर्ष 2018 से अनुबन्ध किया

हुआ है। उक्त संस्था द्वारा नगर पंचायत के 4200 मकानों से सूखा/गीला कूड़ा संग्रहण का कार्य किया जा रहा है। संग्रहित कूड़े को सुरक्षित रूप से अस्थायी डम्पिंग ग्राउण्ड पर पहुँचा कर सैग्रीएशन का कार्य किया जाता है। गीले कूड़े से कम्पोस्ट खाद तैयार की जाती है तथा सूखे कूड़े से पॉलीथिन वेस्ट पीटरसन एण्ड कम्पनी, लक्ष्मी नगर, मथुरा को भेजी जाती है एवं अन्य सामग्री की बिक्री की जाती है।



उक्त के अतिरिक्त स्थायी डम्पिंग ग्राउण्ड निर्माण हेतु भूमि ग्रामसभा नीमगॉव खसरा संख्या 212/13 रकवा 1.473 हे० व खसरा संख्या 211 रकवा 0.093 है०। कुल रकवा 1.566 है० का चयन कर लिया गया है। उक्त डम्पिंग स्थल हेतु सम्पर्क मार्ग न होने की वजह से कार्य प्रारम्भ नहीं हो सका था। 14वें वित्त आयोग के अन्तर्गत प्राप्त धनराशि से सम्पर्क मार्ग निर्माण हेतु जिलाधिकारी की अध्यक्षता में गठित समिति द्वारा दिनांक 20.09.2019 को स्वीकृति प्राप्त होने के उपरान्त सम्पर्क मार्ग सम्बद्धीकरण का कार्य प्रारम्भ कराया गया। तकनीकी समिति की रिपोर्ट के अनुसार सम्पर्क मार्ग का कार्य 94.80 प्रतिशत तथा सैग्रीएशन सेन्टर का निर्माण कार्य 40 प्रतिशत पूर्ण हो चुका है। विगत दिनों बरसात होने के कारण कार्य बन्द था। जो अब चालू करा दिया गया है। जिसे शीघ्र ही पूर्ण कराकर ठोस अपशिष्ट प्रबन्धन नियमावली 2016 के तहत कार्य प्रारम्भ कर लिया जायेगा।



बिन्दु सं0 13 :- नगर पंचायत गोवर्धन में सडकों एवं जलनिकायों में सीवेज का पानी छोडने वालों के विरूद्ध नगर पंचायत द्वारा नोटिस जारी कर शमन शुल्क लगाने की कार्यवाही की जाती है।

अतः बिन्दुवार आख्या महोदय की सेवा में सादर प्रेषित है।



अधिशाली अधिकारी
नगर पंचायत गोवर्धन



मथुरा



क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
65 ए, बल्देव पुरी, महोली रोड
मथुरा।

Appendix- IV

पत्रांक: 621/N-63/2020

दिनांक 23/10/2020

सेवा में,

जिलाधिकारी महोदय,
मथुरा।

विषय: वाद ओ०ए० सं०-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम् पर्यावरण एवं वन विभाग एवं अन्य में मा० राष्ट्रीय हरित अधिकरण (एन०जी०टी०) के आदेश दिनांक 31.08.2020 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अनु सचिव, उ०प्र० शासन के पत्रांक सं०-2680/41-2020-44(रिट)/2017 टीसी पर्यटन अनुभाग लखनऊ दिनांक 30.09.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि मा० एन०जी०टी० के ओ०ए० सं०-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम् पर्यावरण एवं वन विभाग एवं अन्य में पारित आदेशों के अनुपालन में आख्या निम्नवत् है:-

क्र० सं०	मा० एन०जी०टी० के आदेश में दिये गये निर्देश की बिन्दु	अनुपालन आख्या
1.	At few water bodies, simple waste water treatment system based on sand/gravel filtration had been provided by the non-government organization/Ashram and that treated waste water is used of plantation. Such treatment system can be improved by providing design and construction by the professional Environmental Engineers/body and subsequently treated waste water can be used for the tree plantation in better way.	श्री गिरिराज जी दानघाटी मन्दिर, गोवर्धन, मानसी गंगा दसविंसा, गोवर्धन, मुकुट मुखारबिन्द मन्दिर, जतीपुरा, गोवर्धन पर चढ़ाये जाने वाले दूध मिश्रित उत्प्रवाह के शुद्धिकरण हेतु शुद्धिकरण व्यवस्था यथा ई०टी०पी० स्थापित/संचालित किये गये हैं। उक्त के क्रम में दिनांक 03.02.2020 को गोवर्धन स्थित दानघाटी, जतीपुरा व मानसी गंगा मन्दिरों से जनित होने वाले दूध मिश्रित उत्प्रवाह के शुद्धिकरण हेतु स्थापित ई०टी०पी० का निरीक्षण किया गया निरीक्षण के समय तीनों ई०टी०पी० संचालित पाये गये तथा उनके नमूने एकत्र कर क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराये गये। विश्लेषण आख्यानुसार नमूने की गुणता मानकों के अनुरूप पायी गयी। दिनांक 15.10.2020 में ई०टी०पी० का निरीक्षण किया गया। लॉक डाउन के दृष्टिगत मन्दिर बन्द पाये गये एवं तीनों ई०टी०पी० संचालित पाये गये तथा उनके नमूने एकत्र कर क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराये गये। विश्लेषण आख्यानुसार नमूने की गुणता मानकों के अनुरूप पायी गयी।
2.	(1) The Officials of the State Pollution Control Board shall immediately take samples from Mansi Ganga 3 Kund and get it tested as to whether the water is potable, fit for beathing and meet the prescribed standards under law. The report shall be submitted withing 10 days from today, with an advance copy to the Learned Counsel for the applicants. (2) In the meanwhile, the State Pollution Control Board shall ensure prevention of water pollution in Mansi Ganga Kund. The Board shall exercise its powers under the Provisions of Water (Prevention and Control of Pollution), Act, 1974 by taking action against those who are discharging sewerage or otherwise polluting water of the Kund. The Board shall not allow	उपरोक्त सन्दर्भित विषयक ओ०ए० सं०-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम् पर्यावरण एवं वन विभाग व अन्य में पारित आदेश दिनांक 23.10.2019 के अनुपालन में गोवर्धन मानसी गंगा का निरीक्षण उ०प्र० प्रदूषण नियंत्रण बोर्ड की संयुक्त टीम द्वारा दिनांक 31.10.19 को किया गया (फोटो ग्राफ संलग्न)। निरीक्षण के समय अधिशासी अधिकारी, नगर पालिका परिषद, गोवर्धन एवं श्री हरिओम शर्मा, उपस्थित रहे। निरीक्षण/सर्वेक्षण के दौरान मानसी गंगा में किसी भी प्रकार के सीवेज अथवा गन्दा जल मिश्रित होते नहीं पाया गया। निरीक्षण के दौरान मानसी गंगा का जल नमूना एकत्रित कर ड्रिंकिंग वाटर पैरामीटर विश्लेषण हेतु अधिशासी अभियन्ता, द्वादश खण्ड, उ०प्र० जल निगम, कृष्णा नगर, मथुरा की प्रयोगशाला में इस कार्यालय के पत्रांक-883/एन-63/19 दिनांक 31.10.19 द्वारा जमा करा दिया गया। विश्लेषण आख्या दिनांक 04.11.19 को प्राप्त हुयी (छायाप्रति संलग्न)। विश्लेषण आख्या के अनुसार मानसी गंगा का जल पीने योग्य नहीं है। विश्लेषण आख्या के अनुसार जल की गुणता डी-श्रेणी के अन्तर्गत पायी गयी है। तत्क्रम में उप जिलाधिकारी, गोवर्धन को इस कार्यालय के पत्रांक-885/एन-63/19 दिनांक 31.10.19, अधिशासी अधिकारी, नगर पंचायत, राधाकुण्ड को इस कार्यालय के पत्रांक-888/एन-63/19 दिनांक 31.10.19 एवं अधिशासी अधिकारी, नगर पालिका, गोवर्धन को इस कार्यालय के पत्रांक-887/एन-63/19 दिनांक 31.10.19 द्वारा

any sewage to be discharged or domestic waste dumped in Mansi Ganga Kund.	<p>ओ0ए0 सं0-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बन्नाम् पर्यावरण एवं वन विभाग व अन्य में पारित आदेश दिनांक 23.10.2019 के अनुपालन हेतु पत्र प्रेषित किए गये। तत्क्रम में अधिशाषी अधिकारी, नगर पंचायत, गोवर्धन मथुरा के पत्रांक सं0-696/न0पं0गो0/2019-20 दिनांक 01.11.19 को अनुपालन आख्या (प्रति संलग्न)।</p> <p>उक्त के सम्बन्ध में अवगत कराना है कि मा0 एन0जी0टी0 के आदेशानुपालन में मानसी गंगा सहित 09 कुण्डों की कार्य योजना नीरी (NEERI) द्वारा तैयार करायी गयी है, जिसका क्रियान्वयन ब्रज तीर्थ विकास परिषद के पत्र सं0-252/ब्र0ती0वि0प0/19-20 दिनांक 17.08.19 द्वारा सुनिश्चित किया गया है (छायाप्रति संलग्न)।</p>
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संलग्नक:-उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी(वि0/रा0),नोडल अधिकारी,यमुना कार्य योजना, मथुरा।
3. मुख्य पर्यावरण अधिकारी(वृत्त-4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. मुख्य विधि अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. श्री प्रदीप मिश्रा, बोर्ड अधिवक्ता, सेक्टर-19, नोएडा।

भवदीय,

(अरविन्द कुमार)
क्षेत्रीय अधिकारी

क्षेत्रीय अधिकारी



REGIONAL LABORATORY
U. P. POLLUTION CONTROL BOARD
65A, Baldev Puri, Maholi Road, Mathura – 281004

Waste Water Sample Analysis Report

Sample Code No.

Name and Address
Sample Collected by

E.T.P. of Daan Ghati Mandir, Goverdhan, Mathura.
Sri Shailesh Maurya, M.A.
Harsh Verma, J.R.F.

Date & Time of Sample Collection
Sampling Point

15-10-2020
Final Outlet of E.T.P.

S. No.	Parameters	Values in mg/l Except pH Sl. Milky	Standard Prescribed by C.P.C.B.
1	Colour		Colorless
2	pH	7.2	5.5 to 9.0
3	Total Suspended Solids	92.0	100 mg/l
4	Biochemical Oxygen Demand (3 Day Incubation at 27°C)	24.0	30.0 mg/l
5	Chemical Oxygen Demand (Dichromate reflux method)	224.0	250 mg/l

Remark : ETP Should run Regularly and properly

Shailish
20-10-2020
Mon/Lab Assistant

Harsh
20/10/2020

[Signature]
Regional Officer



REGIONAL LABORATORY
U. P. POLLUTION CONTROL BOARD
65A, Baldev Puri, Maholi Road, Mathura – 281004

Waste Water Sample Analysis Report

Sample Code No.
Name and Address E.T.P. of Mansi Ganga, Mukut Mukhar Bindu Mandir,
Goverdhan, Mathura
Sample Collected by Sri Shailesh Maurya, M.A.
Harsh Verma, J.R.F.
Date & Time of Sample Collection 15-10-2020
Sampling Point Final Outlet of E.T.P.

S. No.	Parameters	Values in mg/l Except pH	Standard Prescribed by C.P.C.B.
1	Colour	colourless	Colorless
2	pH	7.3	5.5 to 9.0
3	Total Suspended Solids	88.0	100 mg/l
4	Biochemical Oxygen Demand (3 Day Incubation at 27 ⁰ C)	23.0	30.0 mg/l
5	Chemical Oxygen Demand (Dichromate reflux method)	224.0	250 mg/l

Remark : ETP Should run Regularly and properly

Shailesh Maurya
20.10.2020
Mon/Lab Assistant

Harsh Verma
Regional Officer



REGIONAL LABORATORY
U. P. POLLUTION CONTROL BOARD
65A, Baldev Puri, Maholi Road, Mathura – 281004

Waste Water Sample Analysis Report

Sample Code No.
Name and Address E.T.P. of Mukut Mukhar Bindu Mandir,
Jatipura, Goverdhan, Mathura
Sample Collected by Sri Shailesh Maurya, M.A.
Harsh Verma, J.R.F.
Date & Time of Sample Collection 15-10-2020
Sampling Point Final Outlet of E.T.P.

S. No.	Parameters	Values in mg/l Except pH Sl. Milky	Standard Prescribed by C.P.C.B.
1	Colour		Colorless
2	pH	7.1	5.5 to 9.0
3	Total Suspended Solids	84.0	100 mg/l
4	Biochemical Oxygen Demand (3 Day Incubation at 27 ⁰ C)	22.0	30.0 mg/l
5	Chemical Oxygen Demand (Dichromate reflux method)	232.0	250 mg/l

Remark : ETP Should run Regularly and properly

Satish
20.10.20
Mon/Lab Assistant

[Signature]
Regional Officer

Appendix- V

क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
65 ए, बल्देव पुरी, महोली रोड
मथुरा

पत्रांक: 883/N-63/19 दिनांक: 31/10/19

सेवा में,
अधिसासी अभियन्ता,
द्वादश खण्ड, उ० प्र० जल निगम,
कृष्णा नगर, मथुरा।

विषय: मानसी गंगा के जल नमूने के विश्लेषण किए जाने के सम्बन्ध में (मा० एन० जी० टी० में विचाराधीन ओ० ए० सं०-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम पर्यावरण एवं वन विभाग व अन्य के दिनांक 23.10.2019 के अनुपालन के सम्बन्ध में)।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। जिलाधिकारी महोदय के निर्देशों के अनुपालन में मानसी गंगा का जल नमूना का विश्लेषण किए जाने हेतु पत्र वाहक के द्वारा भेजा जा रहा है। आपसे अनुरोध है कि जल नमूना पीने योग्य एवं स्थान योग्य हेतु आवश्यक समस्त परिचालकों को विश्लेषित कराकर विश्लेषण आख्या इस कार्यालय को 05 दिन के अन्दर उपलब्ध कराना चाहें। यह भी उल्लेख करें कि जल पीने योग्य है या नहीं, नहाने योग्य है या नहीं, जिससे जिलाधिकारी महोदय को अवगत कराया जा सके।

*Receival.
1 No water sample.*

31/10/2019
ANALYST
Water Testing & Laboratory
J. P. Jai Nigam, 15-16/10/19
MATHURA

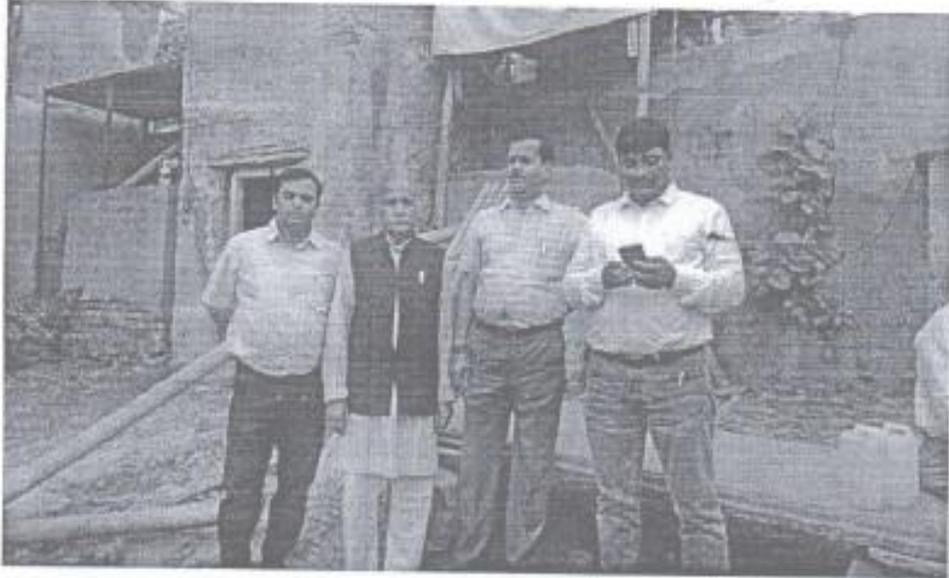
भवदीय
(अशोक कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, मथुरा।
2. अपर जिलाधिकारी (वि०/रा०)/नोडल अधिकारी, यमुना कार्य योजना, मथुरा।
3. उप जिलाधिकारी, गोवर्धन, मथुरा।

(अशोक कुमार)
क्षेत्रीय अधिकारी

MANEY GRANGA / नमस्ते
३१/०१/१९





क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
65 ए, बल्देव पुरी, महोली रोड
मथुरा

पत्रांक: 901 / N-63/2019

दिनांक: 04/11/19

सेवा में,

अधिकाारी, नगर पंचायत, गोवर्धन, मथुरा।

विषय: ओ०ए० सं०-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम पर्यावरण एवं वन विभाग व अन्य में पारित आदेश दिनांक 23.10.2019 के अनुपालन में मानसी गंगा के निरीक्षण एवं नमूना एकत्रण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त संदर्भित विषय के सम्बन्ध में इस कार्यालय द्वारा दिनांक 31.10.2019 को मानसी गंगा के निरीक्षण के दौरान दिये गये निर्देशों का सन्दर्भ ग्रहण करने का कष्ट करें। निरीक्षण के दौरान मानसी गंगा के जल की गुणता में सुधार किये जाने/शुद्धिकृत किये जाने के उद्देश्य से तीन-तीन फाउण्टेन व ब्लोअर स्थापित हैं, किन्तु निरीक्षण के दौरान तीन में से केवल एक-एक फाउण्टेन व ब्लोअर संचालन की स्थिति में पाये गये, इसी प्रकार मानसी गंगा में भूमिगत जल को मिश्रित किये जाने व मानसी गंगा के जल को लिपट किये जाने के उद्देश्य से स्थापित पम्प संचालित नहीं पाया गया। निरीक्षण के दौरान जन प्रतिनिधि के रूप में उपस्थित श्री हरिओम शर्मा द्वारा अवगत कराया गया कि वर्षा काल के दौरान वर्षा जल मिश्रित सीवेज का स्तर बढ़ जाने अथवा सीवर नाली में प्रवाह सुचारु रूप से न होने के कारण वर्षा जल मिश्रित सीवेज की मानसी गंगा कुण्ड जाने की सम्भावना बनी रहती है।

अतः उक्त के सम्बन्ध में आपको निर्देशित किया जाता है कि मानसी गंगा के किनारे स्थित समस्त नालियों, सीवर लाइन व मैन होल की सफाई, तीनों ब्लोअरों व फाउण्टेनों की मरम्मत कराकरके तथा मानसी गंगा में मिश्रित किये जाने वाले भूमिगत जल हेतु स्थापित पम्पों व अप लिपट किये जाने वाले पम्पों की मरम्मत कराकरके नियमित रूप से उसका संचालन कराया जाना सुनिश्चित करें, साथ ही साथ मानसी गंगा में फूल, पत्ती इत्यादि पूजा सामग्री न डाले जाने हेतु मानसी गंगा के किनारे जन जागरूकता के उद्देश्य से बोर्ड स्थापित किया जाना सुनिश्चित करें, ताकि मानसी गंगा की जल गुणता में वांछित सुधार हो सके।

भवदीय

(अरविन्द कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को निरीक्षण आख्या संलग्न कर सादर सूचनार्थ एवं इस अनुरोध के साथ कि अपने स्तर से भी सम्बन्धित को निर्देशित करने का कष्ट करें।

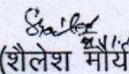
1. जिलाधिकारी महोदय, मथुरा।
2. अपर जिलाधिकारी (वि०/रा०), मथुरा।
3. उप जिलाधिकारी, गोवर्धन, मथुरा।
4. मुख्य पर्यावरण अधिकारी (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

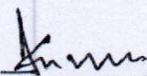
क्षेत्रीय अधिकारी

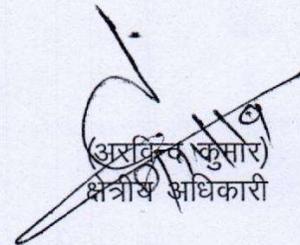
ओ0ए0 सं0-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम् पर्यावरण एवं वन विभाग व अन्य में पारित आदेश दिनांक 23.10.2019 के अनुपालन में मानसी गंगा के निरीक्षण/सर्वेक्षण एवं नमूना एकत्रण के सम्बन्ध में।

उपरोक्त संदर्भित विषयक ओ0ए0 सं0-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम् पर्यावरण एवं वन विभाग व अन्य में पारित आदेश दिनांक 23.10.2019 के अनुपालन में गोवर्धन स्थित मानसी गंगा कुण्ड का निरीक्षण अधोहस्ताक्षरीकर्ताओं द्वारा दिनांक 31.10.2019 को किया गया। निरीक्षण/सर्वेक्षण के दौरान श्री राजेश चौधरी, अधिशाषी अधिकारी, नगर पंचायत, गोवर्धन, मथुरा एवं जन प्रतिनिधि के रूप में श्री हरिओम शर्मा उपस्थित रहे। निरीक्षण के दौरान मानसी गंगा कुण्ड में उपलब्ध जल के नमूने को एकत्र कर विश्लेषण हेतु अधिशाषी अभियन्ता, द्वादश खण्ड, उ0प्र0 जल निगम, कृष्णा नगर, मथुरा की प्रयोगशाला में जमा करा दिया गया। मानसी गंगा के जल के शुद्धिकरण/जल की गुणवत्ता में सुधार हेतु तीन फाउण्टेन (क्षमता-15 अश्व शक्ति प्रत्येक की) स्थापित है जिनमें से मात्र एक फाउण्टेन कार्यरत पाया गया जबकि दो फाउण्टेन खराब स्थिति में पाये गये, उक्त के अतिरिक्त तीन ब्लोअर (क्षमता-7.5 अश्व शक्ति प्रत्येक की) स्थापित है जिसमें से एक कार्यरत स्थिति में तथा अन्य दो ब्लोअर अण्डर मेन्टीनेन्स पाया गया। मानसी गंगा कुण्ड पर उपस्थित आपरेटर श्री अनिल कुमार पाठक द्वारा अवगत कराया गया कि दो ब्लोअर मेन्टीनेन्स में होने के कारण केवल एक ब्लोअर ही संचालित हो पा रहा है निरीक्षण के दौरान अधिशाषी अधिकारी, नगर पंचायत, गोवर्धन को दोनों ब्लोअरों व दोनों फाउण्टेन को शीघ्र ठीक कराकरके सुचारु रूप से संचालित किये जाने हेतु निर्देशित किया गया। मानसी गंगा में भूमिगत जल मिश्रित किये जाने के उद्देश्य से तीन पम्प तथा मानसी गंगा का जल बाहर निकालने के उद्देश्य में दो पम्प स्थापित है, किन्तु निरीक्षण के दौरान उक्त पम्प संचालित नहीं पाये गये। मानसी गंगा में उपलब्ध निलम्बित ठोस अपशिष्ट के निकालने हेतु चार श्रमिक कार्य करते पाये गये। अधिशाषी अधिकारी को मानसी गंगा में भूमिगत जल मिश्रित करने व अतिरिक्त जल को निकालने हेतु पम्पों को नियमित रूप से संचालित किये जाने एवं मानसी गंगा में पूजा सामग्री जैसे-फूल, पत्ती, माला इत्यादि न डाले जाने हेतु जगह-जगह पर मानसी गंगा के किनारे बोर्ड लगाये जाने हेतु निर्देशित किया गया। निरीक्षण/सर्वेक्षण के दौरान मानसी गंगा में किसी भी प्रकार के सीवेज अथवा गन्दा जल मिश्रित होते नहीं पाया गया, जन प्रतिनिधि के रूप में उपस्थित श्री हरिओम शर्मा ने अवगत कराया कि वर्षा काल में वर्षा जल मिश्रित सीवेज का स्तर बढ जाने अथवा सीवर लाइन में सीवर सुचारु रूप से निस्तारित न होने के कारण सीवेज मिश्रित जल का मानसी गंगा में आने की सम्भावना रहती है, उक्त के सम्बन्ध में अधिशाषी अधिकारी को नालियों/सीवर लाइन एवं मैन होल की तत्काल सफाई कराये जाने हेतु निर्देशित किया गया। यहाँ यह उल्लेखनीय है कि मा0 एन0जी0टी0 के आदेश के अनुपालन में मानसी गंगा सहित 09 कुण्डों की कार्य योजना नीरी (NEERI) द्वारा तैयार की गयी है जिसका क्रियान्वयन ब्रज तीर्थ विकास परिषद द्वारा सुनिश्चित किया जा रहा है।

उपरोक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।


(शैलेश मौर्य)
अनुश्रवण सहायक


02.11.2019
(डी0के0 गुप्ता)
सहा0पर्या0 अभियन्ता


(अरविन्द कुमार)
क्षेत्रीय अधिकारी



REGIONAL LABORATORY
U. P. POLLUTION CONTROL BOARD
65A, Baldev Puri, Maholi Road, Mathura - 281004

Industrial Waste Water Sample Analysis Report

Sample Code No.

Name and Address of Industry

E.T.P. of Mansi Ganga, Mukut Mukhar Bindu Mandir,
Goverdhan, Mathura

Sample Collected by

Sri Shailesh Maurya, M.A.

Date & Time of Sample Collection

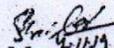
31-10-2019

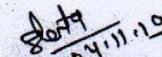
Sampling Point

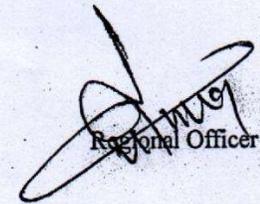
Final Outlet of E.T.P.

S. No.	Parameters	Values in mg/l Except pH colourless	Standard Prescribed by C.P.C.B.
1	Colour		Colorless
2	pH	7.0	5.5 to 9.0
3	Total Suspended Solids	86.0	100 mg/l
4	Biochemical Oxygen Demand (3 Day Incubation at 27°C)	24.0	30.0 mg/l
5	Chemical Oxygen Demand (Dichromate reflux method)	232.0	250 mg/l
6	Oil & Grease	-	10.0 mg/l

Remark : ETP Should run Regularly and properly


Mon/Lab Assistant


Scientific Assistant


Regional Officer



REGIONAL LABORATORY
U. P. POLLUTION CONTROL BOARD
65A, Baldev Puri, Maholi Road, Mathura - 281004

Industrial Waste Water Sample Analysis Report

Sample Code No.

Name and Address of Industry

Sample Collected by

Date & Time of Sample Collection

Sampling Point

E.T.P. of Mukut Mukhar Bindu Mandir,

Jatipura, Goverdhan, Mathura

Sri Shailesh Maurya, M.A.

31-10-2019.

Final Outlet of E.T.P.

S. No.	Parameters	Values in mg/l Except pH Sl. Milky	Standard Prescribed by C.P.C.B.
1	Colour		Colorless
2	pH	6.9	5.5 to 9.0
3	Total Suspended Solids	91.0	100 mg/l
4	Biochemical Oxygen Demand (3 Day Incubation at 27°C)	28.0	30.0 mg/l
5	Chemical Oxygen Demand (Dichromate reflux method)	232.0	250 mg/l
6	Oil & Grease	-	10.0 mg/l

Remark : ETP Should run Regularly and properly

S. S. S.
31.11.19
Mon/Lab Assistant

S. S. S.
31.11.19
Scientific Assistant

[Signature]
Regional Officer



REGIONAL LABORATORY
U. P. POLLUTION CONTROL BOARD
65A, Baldev Puri, Maholi Road, Mathura - 281004

Industrial Waste Water Sample Analysis Report

Sample Code No.

Name and Address of Industry
Sample Collected by
Date & Time of Sample Collection
Sampling Point

E.T.P. of Daan Ghati Mandir, Goverdhan, Mathura.
Sri Shailesh Maurya, M.A.
31-10-2019
Final Outlet of E.T.P.

S. No.	Parameters	Values in mg/l Except pH Sl. Milky	Standard Prescribed by C.P.C.B.
1	Colour		Colorless
2	pH	6.6	5.5 to 9.0
3	Total Suspended Solids	96.0	100 mg/l
4	Biochemical Oxygen Demand (3 Day Incubation at 27°C)	25.0	30.0 mg/l
5	Chemical Oxygen Demand (Dichromate reflux method)	240.0	250 mg/l
6	Oil & Grease	-	10.0 mg/l

Remark : ETP Should run Regularly and properly

Shailish
4.11.19
Mon/Lab Assistant

Shailish
04.11.19
Scientific Assistant

[Signature]
Regional Officer



UTTAR PRADESH POLLUTION CONTROL BOARD
65A, Baldev Puri, Maholi Road, Mathura-281004
Lab. Analysis Report of River/Drain/STP/Lake water sample

Report No.

(i) Sample collected by

Shri D.K. Gupta (A.E.E.),

Dr. Neeraj Chaturvedi (S.A.)

Mr. S.Maurya (M.A.)

(ii) Date of Sample collection

31.10.19

(iii) Date of Sample Deposition

31.10.19

(iv) Location of sampling point

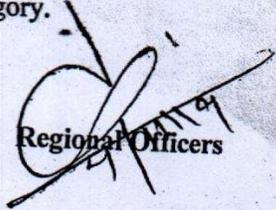
Mansi Ganga, Goverdhan, Mathura.

Sl.No. Parameters	Results
1. Colour (Hazen)	20
2. Odour	Unplesent
3. Temperature (°C)	23°
4. pH	7.2
5. Dissolved oxygen (mg/l)	4.8
6. B.O.D. (after 3 days incubation at 27°C) (mg/l)	09.0
7. C.O.D. (dichromate reflux method) (mg/l)	40.0
8. Total colifom per 100 ml.	8000.0

Note: On the bases of Analysis report mansi ganga water quality D-Category.

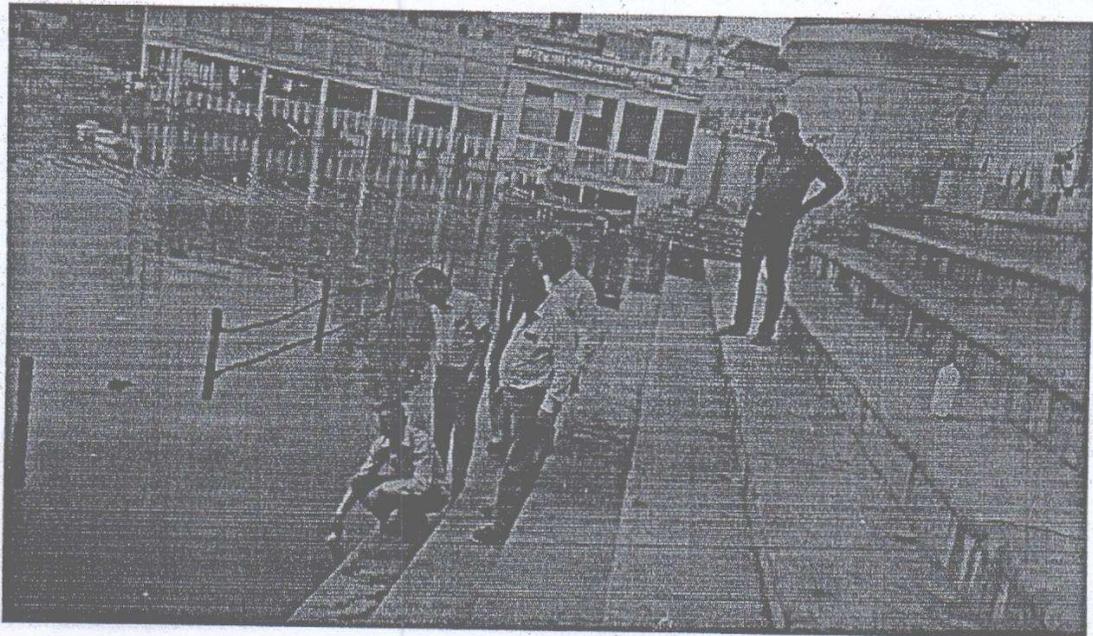
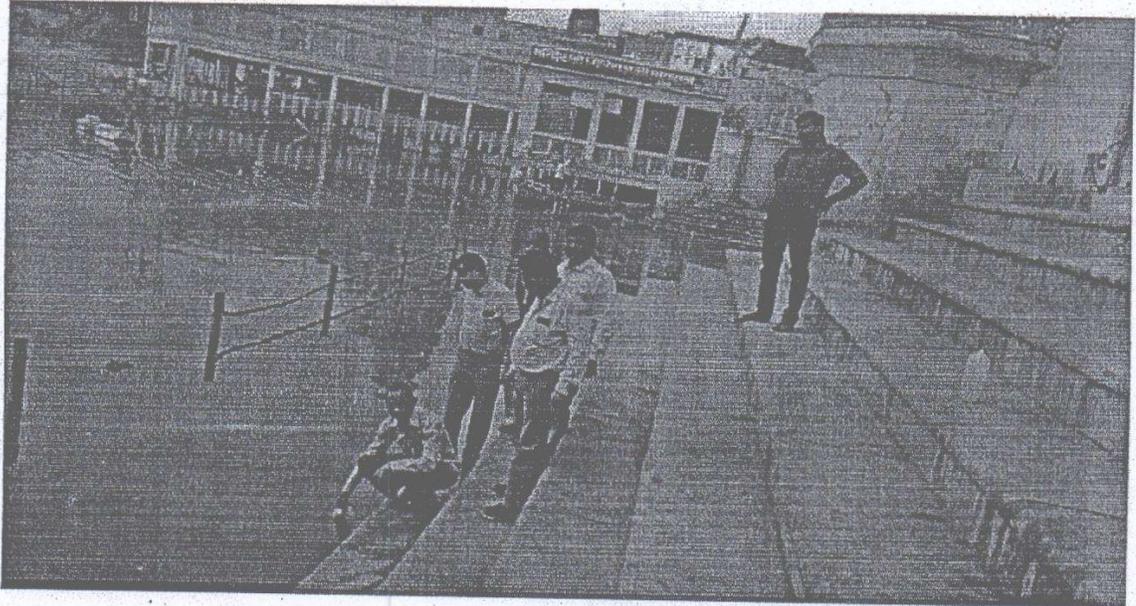

Mon/Lab Assistant


Scientific Assistant


Regional Officers

Place: Mansi Ganga Goverdhan

Date: 31/10/2019



By mail

उ०प्र० ब्रज तीर्थ विकास परिषद,
32, सिविल लाइन्स, मथुरा।

पत्रांक :- २५२ / ब्र.ती.वि.प. / 19-20

दिनांक: 17/08/19

सेवा में,

वरिष्ठ वैज्ञानिक

सी एस आई आर-नेशनल इनवायरमेन्टल इंजीनियरिंग इंस्टीट्यूट,
नारायणा औद्योगिक क्षेत्र
नई दिल्ली।

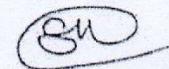
विषय- ~~जनपद मथुरा के गोवर्धन परिक्रमा मार्ग पर स्थित 09 कुण्डों के जल
शोधन/जीर्णोद्धार के कार्य हेतु धनराशि हस्तान्तरण के सम्बन्ध में।~~

महोदय,

उपरोक्त विषयक इस कार्यालय को प्रेषित अपने पत्र संख्या-CSIR-
NEERI/DZC/9kunds/2019/01 दिनांक 16.08.2019 का संदर्भ ग्रहण करने का कष्ट करें।
उक्त के क्रम में प्रथम किस्त रु० 23,50,000.00 की धनराशि को आपके द्वारा भारतीय स्टेट
बैंक, नागपुर में सूचित खाता संख्या-30266513766 में आज दिनांक 17.08.2019 को
कोषागार, मथुरा के माध्यम से हस्तांतरित किया जा चुका है।

आपसे अनुरोध है कि पर्यटन विभाग, उ०प्र० शासन द्वारा प्रदान की गयी स्वीकृति
पत्र संख्या-187 दिनांक 04.07.2019 में दिये गये निर्देश/प्राविधानों के अन्तर्गत
नियमानुसार समयान्तर्गत कार्य पूर्ण करने का कष्ट करें।

भवदीय,



(संतोष कुमार)

वित्त अधिकारी



Scanned with
CamScanner



REGIONAL LABORATORY
U. P. POLLUTION CONTROL BOARD
65A, Baldev Puri, Maholi Road, Mathura – 281004

Industrial Waste Water Sample Analysis Report

Sample Code No.

Name and Address of Industry

E.T.P. of Mansi Ganga, Mukut Mukhar Bindu Mandir,
Goverdhan, Mathura

Sample Collected by

Sri Surendra Pratap, L.A.
Sri Nageshwer Shukla, M.A.

Date & Time of Sample Collection
Sampling Point

03-02-2020
Final Outlet of E.T.P.

S. No.	Parameters	Values in mg/l Except pH colourless	Standard Prescribed by C.P.C.B. Colorless
1	Colour		
2	pH	7.1	5.5 to 9.0
3	Total Suspended Solids	88.0	100 mg/l
4	Biochemical Oxygen Demand (3 Day Incubation at 27 ⁰ C)	24.0	30.0 mg/l
5	Chemical Oxygen Demand (Dichromate reflux method)	216.0	250 mg/l

Remark : ETP Should run Regularly and properly

Surendra Pratap
Mon/Lab Assistant

[Signature]
Regional Officer



REGIONAL LABORATORY
U. P. POLLUTION CONTROL BOARD
65A, Baldev Puri, Maholi Road, Mathura - 281004

Industrial Waste Water Sample Analysis Report

Sample Code No.

Name and Address of Industry
Sample Collected by

Date & Time of Sample Collection
Sampling Point

E.T.P. of Daan Ghati Mandir, Goverdhan, Mathura.
Sri Surendra Pratap, L.A.
Sri Nageshwer Shukla, M.A.
03-02-2020
Final Outlet of E.T.P.

S. No. Parameters

- 1 Colour
- 2 pH
- 3 Total Suspended Solids
- 4 Biochemical Oxygen Demand
(3 Day Incubation at 27°C)
- 5 Chemical Oxygen Demand
(Dichromate reflux method)

Values in mg/l
Except pH
Sl. Milky

7.1
89.0
24.0

224.0

Standard Prescribed
by C.P.C.B.

Colorless

5.5 to 9.0

100 mg/l

30.0 mg/l

250 mg/l

Remark : ETP Should run Regularly and properly

Surendra Pratap
Mon/Lab Assistant

[Signature]
Regional Officer



REGIONAL LABORATORY
U. P. POLLUTION CONTROL BOARD
65A, Baldev Puri, Maholi Road, Mathura - 281004

Industrial Waste Water Sample Analysis Report

Sample Code No.

Name and Address of Industry

Sample Collected by

Date & Time of Sample Collection
Sampling Point

E.T.P. of Mukut Mukhar Bindu Mandir,
Jatipura, Goverdhan, Mathura
Sri Surendra Pratap, L.A.
Sri Nageshwer Shukla, M.A.
03-02-2020
Final Outlet of E.T.P.

S. No.	Parameters	Values in mg/l Except pH Sl. Milky	Standard Prescribed by C.P.C.B.
1	Colour		Colorless
2	pH	7.2	5.5 to 9.0
3	Total Suspended Solids	92.0	100 mg/l
4	Biochemical Oxygen Demand (3 Day Incubation at 27°C)	27.0	30.0 mg/l
5	Chemical Oxygen Demand (Dichromate reflux method)	232.0	250 mg/l

Remark : ETP Should run Regularly and properly

Surendra Pratap
Mon/Lab Assistant

[Signature]
Regional Officer



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०.....

क्र.५५०/१५/२०२०-२१

दिनांक १३/०२/२०२०

सेवा में,

✓ क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
मथुरा।

विषय:—विश्लेषण आख्या प्रेषित किये जाने के संबंध में।

महोदय,

आपके कार्यालय द्वारा दिनांक २४.०२.२०२० को एकत्रित किये गये ०१ जल नमूने की विश्लेषण आख्या पत्र सहित संलग्न कर प्रेषित की जा रही है।

संलग्नक—उपरोक्तानुसार।

भवदीय

(डा० अशोक कुमार)

प्रभारी केन्द्रीय प्रयोगशाला

प्रतिलिपि: मुख्य पर्यावरण अधिकारी, वृत्त-४ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रभारी केन्द्रीय प्रयोगशाला

टी.सी.-१२वी, विभूति खण्ड, गोमती नगर,
लखनऊ - २२६०१०
दूरभाष : ५२२-२७२०८३१, २७२०८२८
फैक्स : ०५२२ - २७२०७६४, २७२०६७६
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com
Desktop/coveringLetter head/2019

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow - 226010
Phone : 0522-2720831, 2720828
Fax : 0522 - 2720764
Email : info@uppcb.com
Web Site : www.uppcb.com



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदरम
Ref. No

केंद्रप्रयो/विश्लेषण-आख्या प्रेषण/42/2020-21

दिनांक

Date

13/2/2020

सेवा मे,

क्षेत्रीय अधिकारी,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

साधुरा

विषय: औद्योगिक नमूनों की "विश्लेषण आख्या" प्रेषित किये जाने के संबंध में।

महोदय,

कृपया, क्षेत्रीय कार्यालय, साधुरा द्वारा प्रेषित किये गये नमूनों का विश्लेषण केन्द्रीय प्रयोगशाला, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा सम्पन्न किये जाने के उपरान्त "विश्लेषण आख्या" सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है। जिनका विवरण (कोड सं०) निम्नवत् है:-

UPPEB/CL/ww/240 A&B, 241 A&B, 242 A&B/2020

कुल: 3 रिपोर्ट

भवदीय,

(डा० अशोक कुमार)

प्रभारी केन्द्रीय प्रयोगशाला

प्रतिलिपि: मुख्य पर्यावरण अधिकारी, वृत्त-4 को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रभारी केन्द्रीय प्रयोगशाला

टी.सी.-12वीं, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow - 226010



TEST REPORT: WASTE WATER LABORATORY

S.No.

Certificate No. TC-3579

Dt. of compilation of test report 4.3.2020

Dt./period of testing 25.2.2020 to 4.3.2020

- इकाई/एच.टी.पी. का नाम एवं पता / Name and Address of Industry/S.T.P. Shree Girraj Mahraj Mukharj Bind Satipura Govedhan Mathura, ETP
- नमूने का प्रकार (गैब/कम्पोजिट/इन्टिग्रेटेड) / Type of Sample (Grab/Composite/Integrated) Grab
- नमूने एकत्र करने वाले व्यक्ति का विवरण / Sample Collected by Shailesh Maurya NA, Harsh Verma JRF
- एकत्रित नमूने का रंग एवं गंध / Colour & Odour : Turbid
- एकत्रित नमूने की मात्रा एवं पैकिंग / Quantity & Packing (Plastic/Jerican/Any Other) 1 Lit + 1 MPN Bottle
- नमूने एकत्रण की तिथि / Date of Sample Collection: 25.2.2020
- विरोधना हेतु आवेदनकर्ता / Analysis indented by : RO, U.P.P.C.B, Mathura
- प्रयोगशाला में नमूना प्राप्ति की तिथि / Date of Sample receipt in Laboratory : 25.2.2020
- विरोधना विधि / method of analysis APHA, AWWA, WEF, 23rd Edition, 2017, IS 3025 (Part-44) : For BOD

क्र.सं / S.N	पैरामीटर / Parameter	इकाई / Unit	Results	Detection Range
			नमूने का कोड नं. / एकत्रण स्थल Code No./Sampling Point	
			Uppcb/cl/w/w/240A&B/2020	
1	घ. एच. / pH, 4500 H ⁺ B Electrometric Method		7.76	02-12
2	सस्पेंडेड सॉलिड / Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	मिग./घ. / mg/l	85.0	10-20000 mg/l
3	डिसॉल्वेड सॉलिड / Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	मिग./घ. / mg/l	2067.0	10-50000 mg/l
4	टोटल सॉलिड / Total Solids, 2540 B Total Solids dried at 103-105 °C	मिग./घ. / mg/l	2152.0	10-50000 mg/l
5	बायोकेमि. / BOD, 3 day 20 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मिग./घ. / mg/l	26.0	1.0-50000 mg/l
6	सी.ओ.डी. / COD, 5220 B Open Reflux Method	मिग./घ. / mg/l	236.0	5.0-100000 mg/l
7	सल्फेट / Sulphate as SO ₄ ⁻² , 4560 -SO ₄ ⁻² E Turbidimetric Method	मिग./घ. / mg/l		01-1000 mg/l
8	फॉस्फेट-पी / Phosphate as P, 4500 P D Stannous Chloride Method	मिग./घ. / mg/l		0.03-100 mg/l
9	अमोनिया / Ammonia, 4500 NH ₃ -F Phenatic Method	मिग./घ. / mg/l		0.1-50 mg/l
10	नाइट्रेट / Nitrate, 4500-NO ₃ ⁻ B, Ultraviolet Spectrophotometric Method	मिग./घ. / mg/l		0.05-100 mg/l
11	सोडियम / Sodium Na, 3500-Na B Flame Emission Photometric Method	मिग./घ. / mg/l		1.0- 200mg/l
12	पोटैशियम / Potassium K, 3500-K B Flame Emission Photometric Method	मिग./घ. / mg/l		1.0- 100mg/l
13	क्लोराइड / Chloride as Cl ⁻ , 4500- Cl ⁻ B Argentometric Method	मिग./घ. / mg/l		1.0-5000mg/l
14	फ्लोराइड / Fluoride as F ⁻ , 4500- F ⁻ D SPADNS Method	मिग./घ. / mg/l		0.1-100 mg/l
15	हेक्सावैलेंट क्रोमियम / Hexavalent Chromium (Cr ⁺⁶), 3500-Cr B Colorimetric Method	मिग./घ. / mg/l		0.1-100mg/l
16	टोटल क्रोमियम / Total Chromium (T.Cr), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग./घ. / mg/l		0.1-1000mg/l
17	कॉपर / Copper (Cu), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग./घ. / mg/l		0.01-1000mg/l
18	कैडमियम / Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग./घ. / mg/l		0.01-1000mg/l
19	लेड / Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग./घ. / mg/l		0.02-1000mg/l
20	आयरन / Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग./घ. / mg/l		0.05-1000mg/l
21	निकेल / Nickel (Ni), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग./घ. / mg/l		0.02-1000mg/l
22	ज़िंक / Zinc (Zn), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग./घ. / mg/l		0.01-1000mg/l
23	टोटल कोलिफॉर्म / Total Coliform, 9221 B Multiple Tube Fermentation Technique	एकत्रीकरण/100 फि. की. / MPN/100 ml	460000	<1.8 MPN/100 ml & above
24	फीकल कोलिफॉर्म / Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एकत्रीकरण/100 फि. की. / MPN/100 ml	<1.8	<1.8 MPN/100 ml & above

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part-A : Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 Source: <http://cepb.nic.in/GeneralStandards.pdf> ;
(2) Besides these standards, refer EPA standards for specific industry Source : cepb.nic.in/Industry_Specific_Standards.php

विरोधना के हस्ताक्षर / Analysed by... A. Kumar
4.3.2020

अधिकृत हस्ताक्षर / Authorised Signatory
4/3/2020

यू.पी.सी.एल. प्रयोगशाला, C.L.O. Central Laboratory

Note: 1. The results in the Test Report relate only to the issues tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report

General Standards for Discharge of Environmental Pollutants Part -A: Effluents (Schedule - VI) The Environment (Protection) Rules, 1986

S.No.	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		(a)	(b)	(c)	(d)
1	Colour and Odour	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) For process waste water- 100 (b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 350 micron IS Sieve	-	-	(a) Floatable solids, 3 mm
4	2	-	-	-	-
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 50C above receiving water temperature	-	-	Shall not exceed 50C above receiving water temperature
7	Oil and Grease Mg/l Max	10	20	10	20
8	Total residual chlorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH ₃) mg/l Max	100	-	-	100
11	Free ammonia (as NH ₃)mg/l, Max	5	-	-	5
12	Biochemical Oxygen Demand [3 days at 27°C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Mercury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	2	2	-	2
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	15
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	1	-	-	-	-
25	1	-	-	-	-
26	1	-	-	-	-
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	1	-	-	-	-
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	-	-
31	2	-	-	-	-
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C ₆ H ₅ OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a) Alpha emitter micro curie/ml (b) Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁸
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent
36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	-
40	1	1	1	1	1

1. Schedule VI inserted by Rule 2 (g) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(1) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 27°C) whenever BOD 05 days 20°C occurred.

4. Besides these standards, refer EPA standards for specific industry Source (1): <http://cepb.nic.in/GeneralStandards.pdf>

(2) cepb.nic.in/Industry_Specific_Standards.php



TEST REPORT: WASTE WATER LABORATORY

S.No.

Dt. of compilation of test report **4.3.2020**

Dt./period of testing **25.2.2020 to 4.3.2020**

Certificate No. TC-3579

1. इकाई/एच.टी.पी. का नाम एवं पता / Name and Address of Industry/S.T.P. **Shree Girraj Mukat Mukhar
Mans Ganga, Goverdhan mathura, ETO Mans Ganga**
2. नमूने का प्रकार (गैर/कम्पोजिट/इंटीग्रेटेड) / Type of Sample (Grab/Composite/Integrated) **Grab**
3. नमूने एकत्र करने वाले व्यक्ति का विवरण / Sample Collected by **Shakti Maurya MA, Harsh Verma JRF**
4. एकत्रित नमूने का रंग एवं गंध / Colour & Odour : **Turbid Whit**
5. एकत्रित नमूने की मात्रा एवं पैकिंग / Quantity & Packing (Plastic Jerican/Any Other) **1 Lit + 1 M.P.N. Bottle**
6. नमूने एकत्रण की तिथि / Date of Sample Collection : **24.02.2020**
7. विश्लेषण हेतु आवेदनकर्ता / Analysis indented by : **Co. U.P.C.B., Mathura**
8. प्रयोगशाला में नमूना प्राप्ति की तिथि / Date of Sample receipt in Laboratory : **25.2.2020**
9. विश्लेषण विधि / method of analysis APHA, AWWA, WEF, 23rd Edition, 2017, IS 3025 (Part-44) : For BOD

क्र. सं. / S.N	पैरामीटर / Parameter	इकाई / Unit	Results नमूने का कोड सं. / एकत्रण स्थल Code No./Sampling Point	Detection Range
0.			UPPCB/CL/111/24.1.A.2.020	
1	घ. एम / pH, 4500 H ⁺ B Electrometric Method		7.28	02-12
2	सस्पेंडेड सॉलिड / Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	मिग्रा./सी. / mg/l	96.0	10-20000 mg/l
3	डिसॉल्वेड सॉलिड / Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	मिग्रा./सी. / mg/l	2892.0	10-50000 mg/l
4	टोटल सॉलिड / Total Solids, 2546 B Total Solids dried at 103-105 °C	मिग्रा./सी. / mg/l	2988.0	10-30000 mg/l
5	बीओडी / BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मिग्रा./सी. / mg/l	28.0	1.0 -50000 mg/l
6	सीओडी / COD, 5220 B Open Reflux Method	मिग्रा./सी. / mg/l	246.4	5.0 -100000 mg/l
7	सल्फेट / Sulphate as SO ₄ ⁻² , 4500 -SO ₄ ⁻² E Turbidimetric Method	मिग्रा./सी. / mg/l		01-1000 mg/l
8	फॉस्फेट-बी / Phosphate as P, 4500 P D Stannous Chloride Method	मिग्रा./सी. / mg/l		0.03-100 mg/l
9	अमोनिया / Ammonia, 4500 NH ₃ -F Phenate Method	मिग्रा./सी. / mg/l		0.1-50 mg/l
10	नाइट्रेट / Nitrate, 4500-NO ₃ ^{-B} , Ultraviolet Spectrophotometric Method	मिग्रा./सी. / mg/l		0.05-100 mg/l
11	सोडियम / Sodium Na, 3500-Na B Flame Emission Photometric Method	मिग्रा./सी. / mg/l		1.0-200mg/l
12	पोटेशियम / Potassium K, 3500-K B Flame Emission Photometric Method	मिग्रा./सी. / mg/l		1.0-100mg/l
13	क्लोराइड / Chloride as Cl ⁻ , 4500- Cl B Argentometric Method	मिग्रा./सी. / mg/l		1.0-5000mg/l
14	फ्लोराइड / Fluoride as F ⁻ , 4500- F D SPADNS Method	मिग्रा./सी. / mg/l		0.1-100 mg/l
15	हेक्जावैलेंट क्रोमियम / Hexavalent Chromium (Cr ⁺⁶), 3500-Cr B Colorimetric Method	मिग्रा./सी. / mg/l		0.1-100mg/l
16	टोटल क्रोमियम / Total Chromium (T.Cr), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.1-1000mg/l
17	कॉपर / Copper (Cu), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.01-1000mg/l
18	कैडमियम / Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.01-1000mg/l
19	लेड / Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.02-1000mg/l
20	आयरन / Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.05-1000mg/l
21	निकेल / Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.02-1000mg/l
22	ज़िंक / Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.01-1000mg/l
23	टोटल कोलोनिज / Total Coliform, 9221 B Multiple Tube Fermentation Technique	एमपीएन/100 मि.ली. / MPN/100 ml	460000	<1.8 MPN/100 ml & above
24	फेकल कोलोनिज / Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एमपीएन/100 मि.ली. / MPN/100 ml	<1.8	<1.8 MPN/100 ml & above

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part - A : Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 Source : <http://cpcb.nic.in/GeneralStandards.pdf> ;
(2) Besides these standards, refer EPA standards for specific industry Source : cpcb.nic.in/Industry_Specific_Standards.php

परिष्कारण की तिथि / Analyzed by **A. K. Verma**
4-3-2020

अधिकृत हस्ताक्षर / Authorised Signatory **A. K. Verma**
4/3/2020

4/3/2020
C.E.O. Central Laboratory

Note: 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of the Laboratory; 3. The test report

General Standards for Discharge of Environmental Pollutants Part -A: Effluents (Schedule - VI) The Environment (Protection) Rules, 1986

S.No.	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		(a)	(b)	(c)	(d)
1	Colour and Odour	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100 (b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatable solids, 3 mm
4	2				
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 50C above receiving water temperature	-	-	Shall not exceed 50C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chlorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH ₃) mg/l, Max	100	-	-	100
11	Free ammonia (as NH ₃) mg/l, Max	5	-	-	5
12	Biochemical Oxygen Demand I [3 days at 27°C] mg/l, Max	30	350	100	100
13	Chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Mercury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	2	2	-	2
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	15
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	1				
25	1				
26	1				
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	1				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	-	-
31	2				
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C ₆ H ₅ OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a) Alpha emitter micro curie/ml (b) Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent
36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	-
40	1	1	1	1	1

- Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.
- Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.
- Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 27°C) whenever BOD 05 days 20°C occurred.
- Besides these standards, refer EPA standards for specific industry Source (1): <http://epcb.nic.in/GeneralStandards.pdf>
(2) epcb.nic.in/Industry_Specific_Standards.php



CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480



TEST REPORT: WASTE WATER LABORATORY

S.No.

Dt. of compilation of test report **4.3.2020**

Certificate No. TC-3579

Dt./period of testing **25.2.2020 to 4.3.2020**

- इकाई/एस.टी.पी. का नाम एवं पता / Name and Address of Industry/S.T.P. **Shree Girraj mahraj Mukhay Bind Danghali, Goverdhan Mathura, ETP Danghali**
- नमूने का प्रकार (गैब/कम्पोजिट/इन्टिग्रेटेड) / Type of Sample (Grab/Composite/Integrated) **Grab**
- नमूने एकत्र करने वाले व्यक्ति का विवरण / Sample Collected by **Shailesh Marya MA, Harsh Verma JRF**
- एकत्रित नमूने का रंग एवं गंध / Colour & Odour : **Turbid white**
- एकत्रित नमूने की मात्रा एवं पैकेजिंग / Quantity & Packing (Plastic/Jerican/Any Other) **1 Lit + 1 MPN Bottle**
- नमूने एकत्रण की तिथि / Date of Sample Collection : **24.02.2020**
- विरलेषण हेतु आवेदनकर्ता / Analysis indentated by **U.P. Pollution Control Board Mathura**
- प्रयोगशाला में नमूना प्राप्ति की तिथि / Date of Sample receipt in Laboratory : **25.2.2020**
- विरलेषण विधि / method of analysis APHA, AWWA, WEF, 23rd Edition, 2017, IS 3025 (Part-44) : For BOD

क्र. सं. / S.N	परामीटर / Parameter	इकाई / Unit	Results नमूने का नंबर सं. / एकत्रण बिंदु Code No./Sampling Point	Detection Range
			Uppcb/cr/ww/142 A&B/20	
1	सं. एक/pH, 4500 H ⁺ B Electrometric Method		7.02	02-12
2	लवणकण कणिका/Suspended Solids, 2540 D Total Suspended Solids dried at 103-105°C	मि.ग्रा./सी. / mg/l	90.0	10-20000 mg/l
3	दुलघोल्य कणिका/Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	मि.ग्रा./सी. / mg/l	2164.0	10-50000 mg/l
4	एकल कणिका/Total Solids, 2540 B Total Solids dried at 103-105 °C	मि.ग्रा./सी. / mg/l	2254.0	10-50000 mg/l
5	बी.ओ.डी./BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मि.ग्रा./सी. / mg/l	24.0	1.0 -50000 mg/l
6	सी.ओ.डी./COD, 5220 B Open Reflux Method	मि.ग्रा./सी. / mg/l	224.0	5.0 -100000 mg/l
7	सल्फेट/Sulphate as SO ₄ ²⁻ , 4500 -SO ₄ ²⁻ E Turbidimetric Method	मि.ग्रा./सी. / mg/l		01-1000 mg/l
8	फॉस्फेट-पी/Phosphate as P, 4500 P D Stannous Chloride Method	मि.ग्रा./सी. / mg/l		0.03-100 mg/l
9	अमोनिया/Ammonia, 4500 NH ₃ -F Phenate Method	मि.ग्रा./सी. / mg/l		0.1-50 mg/l
10	नाइट्रेट/Nitrate, 4500-NO ₃ ⁻ B, Ultraviolet Spectrophotometric Method	मि.ग्रा./सी. / mg/l		0.05-100 mg/l
11	सोडियम/Sodium Na, 3:60-Na B Flame Emission Photometric Method	मि.ग्रा./सी. / mg/l		1.0- 200mg/l
12	पोटेशियम/Potassium K, 3600-K B Flame Emission Photometric Method	मि.ग्रा./सी. / mg/l		1.0- 100mg/l
13	क्लोराइड/Chloride as Cl ⁻ , 4500- Cl B Argentometric Method	मि.ग्रा./सी. / mg/l		1.0-5000mg/l
14	फ्लोराइड/Fluoride as F ⁻ , 4500- F D SPADNS Method	मि.ग्रा./सी. / mg/l		0.1-100 mg/l
15	हेक्सावैलेंट क्रोमियम/Hexavalent Chromium (Cr ⁶⁺), 3500-Cr B Colorimetric Method	मि.ग्रा./सी. / mg/l		0.1-100mg/l
16	एकल क्रोमियम/Total Chromium (T.Cr), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.1-1000mg/l
17	कॉपर/Copper (Cu), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.01-1000mg/l
18	कैडमियम /Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.01-1000mg/l
19	सीड/Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.02-1000mg/l
20	आयरन/Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.05-1000mg/l
21	निकेल /Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.02-1000mg/l
22	ज़िंक/Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.01-1000mg/l
23	एकल कोलीफॉर्म /Total Coliform, 9221 B Multiple Tube Fermentation Technique	एकल कोलीफॉर्म/100 पी.ओ.डी. /MPN/100 ml	260000	<1.5 MPN/100 ml & above
24	फेकल कोलीफॉर्म /Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एकल कोलीफॉर्म/100 पी.ओ.डी. /MPN/100 ml	<1.8	<1.5 MPN/100 ml & above

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part -A : Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 Source: <http://cpcb.nic.in/GeneralStandards.pdf> ;
(2) Besides these standards, refer EPA standards for specific industry Source : cpcb.nic.in/Industry_Specific_Standards.php

परिष्कारण के द्वारा / Analysed by **A. K. Verma**
4/3/2020

अधिकृत हस्ताक्षर / Authorised Signatory **A**
4/3/2020

A. K. Verma
4/3/2020

Note: 1. The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of the laboratory. 3. The test report

General Standards for Discharge of Environmental Pollutants Part -A: Effluents (Schedule - VI) The Environment (Protection) Rules, 1986

S.No.	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		(a)	(b)	(c)	(d)
1	Colour and Odour	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100 (b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatable solids, 3 mm
4	2	-	-	-	-
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 50C above receiving water temperature	-	-	Shall not exceed 50C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chlorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH ₃) mg/l,Max	100	-	-	100
11	Free ammonia (as NH ₃)mg/l, Max	5	-	-	5
12	Biochemical Oxygen Demand I[3 days at 27°C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Mercury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr-6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	2	2	-	2
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	15
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	1	-	-	-	-
25	1	-	-	-	-
26	1	-	-	-	-
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	1	-	-	-	-
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	-	-
31	2	-	-	-	-
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C ₆ H ₅ OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a) Alpha emitter micro curie/ml (b) Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁶ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent
36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	-
40	1	1	1	1	1

- Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.
- Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.
- Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 27°C) whenever BOD 05 days 20°C occurred.
- Besides these standards, refer EPA standards for specific industry Source (1): <http://epcb.nic.in/GeneralStandards.pdf>
(2) epcb.nic.in/Industry_Specific_Standards.php

Water Quality Standards

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20°C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20°C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20°C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25°C micro mhos/cm Max.2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l
	Below-E	Not Meeting A, B, C, D & E Criteria

Source: http://www.spcb.nic.in/Water_Quality_Criteria.php



TEST REPORT: WATER LABORATORY (SURFACE WATER)

S.No.

Dt. of compilation of test report ... 04-3-2020

Dt./period of testing 25-2-2020 to 6-3-2020

Certificate No. TC-6345

1. नमूने का स्रोत (नदी/खण्ड/झील/एनटीपी/अन्य) Sample Source (River/Lake/Pond/Drain/S.T.P./any other specify) ... S.T.P

2. नमूने का प्रकार (ग्रह/कम्पोजिट/इंटीग्रेटेड) Type of Sample (Grab/Composite/Integrated) ... Grab

3. नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected by ... Sri. Sharesh Mawla M.A

4. एकत्रित नमूने का रंग एवं गंध/ Colour & Odour: ... turbid

5. एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity & Packing (Plastic Jerican/Any Other) ... 1 lit & IMPN Bottle

6. नमूने एकत्रण की तिथि/ Date of Sample Collection: ... 24-2-2020

7. विश्लेषण हेतु आदेशकर्ता/ Analysis Indented by ... R.O. Mathur

8. प्रयोगशाला में नमूने अर्पित की तिथि/ Date of Sample receipt in Laboratory: ... 25-2-2020

9. लागू हेतु मानक/ Standards followed are appended overleaf

10. विश्लेषण विधि/ method of analysis ... APHA, AWWA, WEF, 23rd Edition, 2017; IS 3025 (Part-44); for BOD

S.No.	परिचय / Parameter	इकाई / Unit	Results नमूने का स्रोत / एकत्रण स्थान Code No./Sampling Point	Detection Range
1	सी.एच. / pH, 4500 H ⁺ B Electrometric Method		7.68	62-12
2	मदकत्व / Turbidity, 2130 B Nephelometric Method	एनटीयू / NTU	7.68	1-500 NTU
3	रंग / Colour, 2120 B Visual Comparison Method	हेज़न / Hazen		5-1000 Hazen
4	वाहकता / Conductivity, 2510 B Laboratory Method	माइक्रो सान्द्रता / से.मी. µS/cm		0.1-10000 µS/cm
5	सस्पेंडेड सॉलिड / Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	मि.ग्रा./सी. / mg/l	118.0	5.0-10000 mg/l
6	डिसॉल्वेड सॉलिड / Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	मि.ग्रा./सी. / mg/l	2164.0	5.0-10000 mg/l
7	टोटल सॉलिड / Total Solids, 2540 B Total Solids dried at 103-105 °C	मि.ग्रा./सी. / mg/l		5.0-15000 mg/l
8	कठोरता / Hardness, 2340 C EDTA Titrimetric Method	मि.ग्रा./सी. / mg/l		10.0-5000 mg/l
9	कैल्शियम / Calcium, 3500 -Ca B EDTA Titrimetric Method	मि.ग्रा./सी. / mg/l		10.0-1000 mg/l
10	मैग्नीशियम / Magnesium, 3500 -Mg B Calculation Method	मि.ग्रा./सी. / mg/l		10.0-1000 mg/l
11	सोडियम / Sodium Na, 3500-Na B, Flame Emission Photometric Method	मि.ग्रा./सी. / mg/l		1.0-100 mg/l
12	पोटैशियम / Potassium K, 3500-K B Flame Emission Photometric Method	मि.ग्रा./सी. / mg/l		1.0-100 mg/l
13	क्लोराइड / Chloride as Cl ⁻ , 4500-Cl ⁻ B Argentometric Method	मि.ग्रा./सी. / mg/l	820.0	3.0-500 mg/l
14	फ्लोराइड / Fluoride as F ⁻ , 4500-F ⁻ D SPADNS Method	मि.ग्रा./सी. / mg/l		0.1-10 mg/l
15	सल्फेट / Sulphate as SO ₄ ²⁻ , 4500-SO ₄ ²⁻ E Turbidimetric Method	मि.ग्रा./सी. / mg/l		0.1-200 mg/l
16	फॉस्फेट-पी / Phosphate as P, 4500 P D Stannous Chloride Method	मि.ग्रा./सी. / mg/l		0.01-50 mg/l
17	नाइट्रेट / Nitrate, 4500-NO ₃ ⁻ B, Ultraviolet Spectrophotometric Method	मि.ग्रा./सी. / mg/l		0.05-100 mg/l
18	अमोनिया / Ammonia, 4500 NH ₃ -F Phenate Method	मि.ग्रा./सी. / mg/l		0.1-50 mg/l
19	एल्केलिनिटी / Alkalinity, 2320 B Titrimetric Method	मि.ग्रा./सी. / mg/l		20.0-5000 mg/l
20	डूबित ऑक्सीजन / D.O., 4500-OB Iodometric Method	मि.ग्रा./सी. / mg/l		0.2-14.0 mg/l
21	सी.ओ.डी. / BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मि.ग्रा./सी. / mg/l	48.0	1.0-1000 mg/l
22	सी.ओ.डी. / COD, 5220 B Open Reflux Method	मि.ग्रा./सी. / mg/l	272.0	4.0-1000 mg/l
23	टोटल क्रोमियम / Total Chromium (T.Cr), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.03-1000 mg/l
24	कॉपर / Copper (Cu), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.01-1000 mg/l
25	कैडमियम / Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.01-1000 mg/l
26	लेड / Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.05-1000 mg/l
27	आयरन / Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.05-1000 mg/l
28	निकेल / Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.04-1000 mg/l
29	ज़िंक / Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./सी. / mg/l		0.01-1000 mg/l
30	टोटल कोलीफॉर्म / Total Coliform, 9221 B Multiple Tube Fermentation Technique	एम्पीयूएफ/100 फी.सी. / MPN/100 ml	22000	<1.8 MPN/100 ml & above
31	फैकल कोलीफॉर्म / Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एम्पीयूएफ/100 फी.सी. / MPN/100 ml	7800	<1.8 MPN/100 ml & above

परिष्कारित / Analyzed by: R.S. 04/3/2020

अधिकृत हस्ताक्षर / Authorised Signatory: A.S. 04-03-2020

उप पर्यावरण अदिति केंद्रीय प्रयोगशाला, C.E.O. Central Laboratory

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.



UTTAR PRADESH JAL NIGAM

WATER - TESTING LABORATORY, JAISINGH PURA, MATHURA

PHYSICAL, CHEMICAL AND BACTERIOLOGICAL TEST - REPORT

Serial No. 28434

Dated. 01. Nov 2019,

Name of Town/Village with Code No. Goverdham.

Block / District Goverdham.

Location / Source of Sample Pond.

Location of the Source Manji Ganga,

Name and designation of the person responsible to collect the Sample Sri. Arvind Kumar.

Date and time of sampling 31.8.2019

Date of analysis 01.8.2019

Parameters	Unit	Test Result	Indian Standards Acceptable Cause of rejection	
(A) PHYSICAL EXAMINATION				
1. Turbidity (NTU)	N.T.U.	4.1	2.50	10
2. Odour		Odour	Acceptable limit	Unobjectionable
3. pH		8.6	6.50 to 8.50	6.50 to 8.50
(B) CHEMICAL ANALYSIS				
1. Total dissolved Solids	mg/lit.	3300	500.00	2000.00
2. Chloride (as Cl)	mg/lit.	1220	200.00	1000.00
3. Arsenik	mh/lit.	00	0.01	0.05
4. Fluoride (as F)	mg/lit.	1.5	1.00	1.50
5. Sulphate (as SO ₄)	mg/lit.	-	200.00	400.00
6. Iron (as Fe)	mg/lit.	0.8	0.30	1.00
7. Nitrate (NO ₃) (as NO ₃)	mg/lit.	45	45.00	45.00
8. Total Hardness (as CaCO ₃)	mg/lit.	560	300.00	600.00
9. Manganese (as Mn)	mg/lit.	-	0.05	0.50

BACTERIOLOGICAL TEST

(C) BACTERIOLOGICAL EXAMINATION

1. Bacteria are		-		
2. Faecal Coliforms	No/100 ml	-	0	0
3. Coliform Organism	No/100 ml	-	0	0

S. Lab Assistant

CHEMIST / JUNIOR ENGINEER

Water Testing Laboratory
U.P. Jal Nigam, Jaisingh Pura
MATHURA

ओ0ए0 सं0-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम पर्यावरण एवं वन विभाग व अन्य में पारित आदेश दिनांक 23.10.2019 के अनुपालन में मानसी गंगा के निरीक्षण एवं नमूना एकत्रण के सम्बन्ध में।

उपरोक्त सन्दर्भित विषयक ओ0ए0 सं0-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम पर्यावरण एवं वन विभाग व अन्य में पारित आदेश दिनांक 23.10.2019 के अनुपालन में गोवर्धन मानसी गंगा का निरीक्षण उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त टी द्वारा दिनांक 31.10.19 को किया गया (फोटो ग्राफ संलग्न)। निरीक्षण के समय अधिशासी अधिकारी, नगर पालिका परिषद, गोवर्धन एवं श्री हरिओम शर्मा, उपस्थित रहे। निरीक्षण के दौरान मानसी गंगा का जल नमूना एकत्रित कर ड्रिंकिंग वाटर पैरामीटर विश्लेषण हेतु अधिशासी अभियन्ता, द्वादश खण्ड, उ0प्र0 जल निगम, कृष्णा नगर, मथुरा की प्रयोगशाला में इस कार्यालय के पत्रांक-883/एन-63/19 दिनांक 31.10.19 द्वारा जमा करा दिया गया। विश्लेषण आख्या आपेक्षित है। तत्कम में उप जिलाधिकारी, गोवर्धन को इस कार्यालय के पत्रांक-885/एन-63/19 दिनांक 31.10.19, अधिशासी अधिकारी, नगर पंचायत, राधाकुण्ड को इस कार्यालय के पत्रांक-888/एन-63/19 दिनांक 31.10.19 एवं अधिशासी अधिकारी, नगर पालिका, गोवर्धन को इस कार्यालय के पत्रांक-887/एन-63/19 दिनांक 31.10.19 द्वारा ओ0ए0 सं0-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम पर्यावरण एवं वन विभाग व अन्य में पारित आदेश दिनांक 23.10.2019 के अनुपालन हेतु पत्र प्रेषित किए गये।

उक्त के सम्बन्ध में अवगत कराना है कि मा0 एन0जी0टी0 के आदेशानुपालन में मानसी गंगा सहित 09 कुण्डों की कार्य योजना नीरी (NEERI) द्वारा तैयार करायी गयी है, जिसका क्रियान्वयन ब्रज तीर्थ विकास परिषद द्वारा सुनिश्चित किया गया है।

उपरोक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत।

(अरविन्द कुमार)
क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियंत्रण बोर्ड
65 ए. बल्देव पुरी, महोली रोड
मथुरा

पत्रांक: 888/N-63/19

दिनांक: 31/10/19

सेवा में,

अधिसासी अधिकारी,
नगर पंचायत, राधाकुण्ड,
मथुरा।

मा० एन०जी०टी० प्रकल्प / अति महत्वपूर्ण

विषय: मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० सं०-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम पर्यावरण एवं वन विभाग व अन्य में पारित आदेशों के अनुपालन के सम्बन्ध में।

- महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० सं०-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम पर्यावरण एवं वन विभाग व अन्य में पारित आदेशों एवं नवीनतम आदेश दिनांक 23.10.2019 के अनुपालन में गोवर्धन स्थित एस०पी०एस० एवं एस०टी०पी० का संचालन सुचारु रूप से कराये जाने एवं नगरीय ठोस अपशिष्ट के उचित निस्तारण हेतु सम्बन्धितों को निर्देशित किया जाना सुनिश्चित करें तथा यह भी सुनिश्चित करें के शहर का सीवेज एवं नगरीय ठोस अपशिष्ट किसी भी दशा में मानसी गंगा तक न जाने पाये जिससे मा० एन०जी०टी० के आदेशों का अनुपालन सुनिश्चित किया जा सके।

भवदीय

(अरविन्द कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. सदस्य सचिव महोदय, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. जिलाधिकारी महोदय, मथुरा।
3. अपर जिलाधिकारी (वि०/रा०), मथुरा।
4. मुख्य पर्यावरण अधिकारी (पृत्त-4), उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. मुख्य विधि अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. श्री प्रदीप मिश्रा, बोर्ड अधिवक्ता, सेक्टर-19, नोएडा।

क्षेत्रीय अधिकारी

1-11-19

उ० प्र० प्रदूषण नियंत्रण बोर्ड
65 ए. बल्देव पुरी, महोली रोड
मथुरा

887/ XI-63/19

दिनांक: 31/10/19

अधिसासी अधिकारी,
नगर पालिका, गोवर्धन,
मथुरा।

- माध्यमस्थीय प्रकरण / अति महत्वपूर्ण

विषय: मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० सं०-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम पर्यावरण एवं वन विभाग व अन्य में पारित आदेशों के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० सं०-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम पर्यावरण एवं वन विभाग व अन्य में पारित आदेशों एवं नवीनतम आदेश दिनांक 23.10.2019 के अनुपालन में गोवर्धन स्थित एस०पी०एस० एवं एस०टी०पी० का संचालन चुचारु रूप से कराये जाने एवं नगरीय ठोस अपशिष्ट के उचित निस्तारण हेतु सम्बन्धितों को निर्देशित किया जाना सुनिश्चित करें तथा यह भी सुनिश्चित करें के शहर का सीवेज एवं नगरीय ठोस अपशिष्ट किसी भी दशा में मानसी गंगा तक न जाने पाये जिससे मा० एन०जी०टी० के आदेशों का अनुपालन सुनिश्चित किया जा सके।

भवदीय

(अरविन्द कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. सहायक सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ। -
2. जिलाधिकारी महोदय, मथुरा।
3. अपर जिलाधिकारी (वि०/रा०), मथुरा।
4. मुख्य पर्यावरण अधिकारी (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. श्री प्रदीप मिश्रा, बोर्ड अधिवक्ता, सेक्टर-19, नोएडा।

क्षेत्रीय अधिकारी

कार्यालय : नगर पंचायत गोवर्धन,



जि०- मथुरा, (उ०प्र०) 281502



पत्रांक ६९६/न.प.गो./2019-20

दिनांक:- 11/11/19

सेवा में,
 क्षेत्रीय कार्यालय,
 उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
 65 ए, बलदेवपुरी, महोली रोड,
 मथुरा।

विषय :- मा० राष्ट्रीय हरित अधिकरण में विचाराधीन जो.ए० सं०- 229/2013 गिराई संरक्षण संस्थान व अन्य इनाम पर्यावरण एवं वन विभाग व अन्य में पारित आदेशों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक आज दिनांक 31.10.2019 को श्री अरविंद कुमार, क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड एवं श्री हरिओम शर्मा, एडवोकेट, गोवर्धन विकास मंच द्वारा मानसी गंगा में नगरीय ठोस अपशिष्ट न जाने के सम्बन्ध में निश्चित किया गया। उक्त के सम्बन्ध में अवगत कराना है कि वर्तमान में मानसी गंगा में किसी भी प्रकार का नगरीय ठोस अपशिष्ट नहीं जा रहा है। श्रद्धालुओं के द्वारा मानसी गंगा में फूल परित्याग, पूजन सामग्री आदि डाली जाती है। जिसे नियमित रूप से नगर पंचायत के कर्मचारियों द्वारा निकलवा दिया जाता है। सीवरज का पानी सीधे रूप से मानसी गंगा में नहीं जा रहा है। कभी-कभी अधिक बारिश हो जाने कारण सड़क पर जल-भराव हो जाने एवं सीवर लाईन के मेन होल ओवर फ्लो हो जाने के कारण मानसी गंगा में जाने की सम्भावना रहती है। जिसे रोकने के लिए उसी समय प्रयास किया जाता है। नगर पंचायत के पास सीवर लाईन की सफाई के लिए न ता मशीनरी/तकनीकी स्टाफ न होने के कारण ठीक प्रकार से मानसी गंगा के किनारे डाली गयी सीवर लाईन की सफाई नहीं हो पाती है। सीवर लाईन की सफाई के उपकरणों की आवश्यकता की पूर्ति हेतु स्थानीय निकाय निदेशक को पत्र प्रेषित किया जा चुका है। इसके साथ ही जल विभाग द्वारा बनाये गये बड़े नालों की सफाई के लिए भी निकाय के पास कोई संसाधन उपलब्ध नहीं है। इन्हें साफ करने हेतु सीडि जेट मशीन की आवश्यकता है। इस सम्बन्ध में प्रमारी अधिकारी, स्थानीय निकाय, मथुरा को पत्र द्वारा अवगत भी कर दिया गया है।

अतः आस्था महोदय की सेवा में सादर प्रेषित है।

अधिसाक्षी अधिकारी
 नगर पंचायत, गोवर्धन
 (मथुरा)

प्रतिलिपि-

- 1- जिलाधिकारी, मथुरा को उपरोक्तानुसार अपने स्तर से कार्यवाही हेतु।
- 2- अपर जिलाधिकारी जि०/रा०, मथुरा को अवलोकनार्थ।
- 3- उपजिलाधिकारी, गोवर्धन को अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु।

अधिसाक्षी अधिकारी
 नगर पंचायत, गोवर्धन
 (मथुरा)

कार्यालय: उ०प्र० ब्रज तीर्थ विकास परिषद, मथुरा।

32, सिविल लाइन्स, मथुरा।

पत्रांक : 504 / उ०प्र०ब्र०ती०वि०परि० / 2020-21

दिनांक : 18 जनवरी, 2021

प्रेषक,

मुख्य कार्यपालक अधिकारी,
उ०प्र० ब्रज तीर्थ विकास परिषद,
मथुरा।

सेवा में,

श्री ए.एन. बाजपेयी,
पी.पी. एस सदस्य, ओवर साइट कमेटी,
मा० एन०जी०टी०, लखनऊ।

विषय— मा० एन०जी०टी० में योजित ओ०ए० संख्या 229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम वन एवं पर्यावरण आदि में पारित आदेशों के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक याचिका के सम्बन्ध में आपके द्वारा प्रेषित ई-मेल के माध्यम से दिनांक 18.01.2021 को प्रस्तावित वीडियो कॉन्फेसिंग की सूचना के अनुपालन में आज बैठक सम्पन्न हुई। गोवर्धन परिक्रमा मार्ग पर 09 कुण्डों के जल शोधन के सम्बन्ध में सी.एस.आई.आर.-नीरी द्वारा दिनांक 07.12.2020 को सम्पन्न समीक्षा बैठक में प्रस्तुत अन्तरिम रिपोर्ट प्रस्तुत की गई थी। प्रस्तुत रिपोर्ट में कतिपय बिन्दुओं पर दिये गये सुझाव के आधार पर सी.एस.आई.आर.-नीरी द्वारा अन्तिम रिपोर्ट अभी तक प्रेषित नहीं की गई है। विभाग द्वारा दिनांक 16.01.2021 को इस सम्बन्ध में ई-मेल के द्वारा अन्तिम रिपोर्ट प्रस्तुत करने हेतु किये गये अनुरोध के क्रम में सी.एस.आई.आर.-नीरी द्वारा आगामी दो माह का समय लगने की सूचना प्रेषित की गई है। इस सम्बन्ध में संस्था को पुनः एक पत्र प्रेषित किया जा रहा है तथा आगामी दो माह अर्थात् दिनांक 18.03.2021 तक अन्तिम रिपोर्ट प्रस्तुत करने हेतु निर्देशित किया गया है। डी०पी०आर० प्राप्त होते हुए ही शासन को परियोजना स्वीकृति हेतु प्रस्तुत कर दी जायेगी।

आख्या सादर अवलोकनार्थ प्रस्तुत है।

भवदीय

(नगेन्द्र प्रताप)

मुख्य कार्यपालक अधिकारी

कार्यालय: उ०प्र० ब्रज तीर्थ विकास परिषद, मथुरा।

32, सिविल लाइन्स, मथुरा।

पत्रांक : 505 / उ०प्र०ब्र०ती०वि०परि० / 2020-21

दिनांक : 18 जनवरी, 2021

प्रेषक,

मुख्य कार्यपालक अधिकारी,
उ०प्र० ब्रज तीर्थ विकास परिषद,
मथुरा।

सेवा में,

डा० रमन शर्मा,
वरिष्ठ वैज्ञानिक, नीरी,
नई दिल्ली।

विषय— मा० एन०जी०टी० में योजित ओ०ए० संख्या 229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम् वन एवं पर्यावरण आदि में पारित आदेशों के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक याचिका के सम्बन्ध में दिनांक 18.01.2021 को सदस्य ओवर साइट कमेटी, मा० एन०जी०टी० के ई-मेल सन्देश द्वारा प्रस्तावित वीडियो कॉन्फ्रेंसिंग की सूचना के अनुपालन में आज बैठक सम्पन्न हुई। बैठक में ओवर साइट कमेटी मा० एन०जी०टी० द्वारा गोवर्धन परिक्रमा मार्ग पर 09 कुण्डों के जलशोधन के सम्बन्ध में सी.एस.आई.आर.-नीरी द्वारा अन्तिम रिपोर्ट प्रस्तुत न करने के कारण अप्रसन्नता व्यक्त की गई तथा जलशोधन हेतु अन्तिम रिपोर्ट 02 माह में प्रस्तुत करने के निर्देश दिये गये हैं।

गोवर्धन परिक्रमा मार्ग पर राधाकुण्ड व श्यामकुण्ड के जलशोधन के सम्बन्ध में दिनांक 15.04.2019 को मा० राष्ट्रीय हरित अधिकरण में अधोहस्ताक्षरी को व्यक्तिगत रूप से उपस्थित होकर स्थिति स्पष्ट करने हेतु आदेशित किया गया था। अवगत कराना है कि जनपद-मथुरा के गोवर्धन परिक्रमा मार्ग पर स्थित 09 कुण्डों के जलशोधन/जीर्णोद्धार के कार्य की परियोजना के कार्य हेतु नीरी के पत्र दिनांक 16.08.2019 के क्रम में इस कार्यालय के पत्र संख्या 252/ब्र०ती०वि०परि०/2019-20 दिनांक 17.08.2019 के द्वारा आप द्वारा वांछित कुल धनराशि 47.00 लाख के सापेक्ष रू० 23.50 की धनराशि संस्था को प्रदान की जा चुकी है। संस्था द्वारा प्रस्तुत अनन्तिम रिपोर्ट पर दिनांक 07.12.2020 को सम्पन्न वीडियो कॉन्फ्रेंसिंग के माध्यम से सम्पन्न बैठक में चर्चा हुई। चर्चा में निम्न बिन्दुओं पर सुझाव दिये गये:—

1. डी०पी०आर० में प्रस्तुत की गई जलशोधन की विधियों के बारे में अनुमानित लागत का उल्लेख किया जाये तथा यह भी बताया जाये कि व्यवहारिकता के आधार पर कौन-सी जलशोधन विधि उपयुक्त होगी।
2. प्रस्तुतीकरण एवं अनन्तिम डी०पी०आर० के अध्ययन से यह पाया गया है कि कुण्डों की वास्तविक गहराई आंकलित नहीं की गई है बल्कि अनुमान के आधार पर अंकित की गई है। इस सम्बन्ध में डा० रमन द्वारा बताया गया कि वास्तविक गहराई के लिए अलग से एजेन्सी लगानी होगी। इस सम्बन्ध में नीरी से अपेक्षा की गई कि

कुण्डों के जलशोधन का कार्य मा0 एन0जी0टी0 के निर्देशों के क्रम में कराया जाना है। अतः नीरी द्वारा डी0पी0आर0 में कुण्डों की गहराई एवं वाल्यूम ऑफ वाटर आदि वास्तविकता के आधार पर दर्शित किया जाये। अतः कुण्डों की गहराई सोनोमीटर डिवाइस से कराया जाना उचित होगा।

3. डी.पी.आर. में कुण्डों के आस-पास ब्रज क्षेत्र के पौराणिक महत्व के वृक्षों के रोपण को भी सम्मिलित किया जाय। वृक्षारोपण इस प्रकार से लिया जाये कि कुण्डों में वृक्षों की पत्तियों न गिरें। प्रभागीय निदेशक, सामाजिक वानिकी द्वारा सुझाव दिया गया कि वृक्षारोपण कराया जाना उचित होगा।
4. श्रद्धालुओं द्वारा कुण्डों में श्रद्धाभाव से प्रतिदिन दूध, फूल, माला एवं दीपक आदि डाले जाते हैं उनको प्रतिबन्धित करने तथा इस सम्बन्ध में लोगों को जागरूक करने का सुझाव भी डी.पी.आर. में समोवेशित किया जाये।
5. जल जलशोधन हेतु जो केमिकल का प्रयोग किया जायेगा उसमें यह ध्यान रखा जाय कि इसका जन साधारण द्वारा स्नान करने या आचमन लेने पर कोई दुष्प्रभाव न हो।
6. यह कि सुझाव दिया गया कि सर्वे एरिया के आधार पर आकलन किया गया है, जबकि यह आकलन वाल्यूम ऑफ वाटर के आधार पर होना चाहिए।
7. बैठक के अन्त में अपेक्षा की गई कि बैठक में उपस्थित सदस्यों द्वारा दिए गये सुझावों का समावेश करते हुए अपेक्षानुसार संशोधित डी.पी.आर. शीघ्र प्रस्तुत कर दी जाय ताकि शासन स्तर पर तिथि निर्धारित कराकर डी.पी.आर. प्रस्तुतीकरण कराया जा सके।

उपरोक्त तथ्यों से वीडियों कॉन्फेसिंग के माध्यम से सम्पन्न समीक्षा बैठक में अवगत कराया गया। दिनांक 07.12.2020 को सम्पन्न बैठक में उपरोक्त सुझावों के आधार पर अन्तिम रिपोर्ट प्रस्तुत करने हेतु आपको निर्देशित किया गया था। पुनः अन्तिम रिपोर्ट की डी.पी.आर. प्रस्तुत करने हेतु दिनांक 16.01.2021 को पत्र प्रेषित किया गया था। पत्र के क्रम में आप द्वारा अवगत कराया गया है कि अन्तिम रिपोर्ट अप्रैल 2021 तक प्रस्तुत कर दी जायेगी।

अतः ओवर साइट कमेटी मा0 एन0जी0टी0 के निर्देशानुसार उक्त कुण्डों के जलशोधन हेतु अन्तिम डी.पी.आर. दिनांक 18.03.2021 तक उपलब्ध कराने का कष्ट करें। ताकि अन्तिम डी.पी.आर. शासन के समक्ष स्वीकृति हेतु प्रस्तुत की जा सके।

भवदीय
(नगेन्द्र प्रताप)
मुख्य कार्यपालक अधिकारी

Appendix- XI

ओ0ए0 नं0 229/2013 के सम्बन्ध में ओवरसाइट कमेटी अध्यक्ष द्वारा विडियो कॉन्फ्रेंसिंग दिनांक 18.01.2021 के दौरान दिए गये निर्देशों के अनुपालन में कार्य प्रगति पर है।

5. गोवर्धन के प्रमुख मन्दिर श्री गिरिराज महाराज दानघाटी, गोवर्धन, मथुरा, श्री गिरिराज जी मुखारबिन्दु, आन्यौर, जतीपुरा, मथुरा, श्री गिरिराज जी महाराज मानसी गंगा, गोवर्धन, मथुरा में दूध मिश्रित उत्प्लावक के शुद्धिकरण हेतु स्थापित/संचालित ई0टी0पी0 का निरीक्षण प्रतिमाह किया जायेगा।
6. गोवर्धन में स्थापित 2.76 एम0एल0डी0 एस0टी0पी0(आक्सीडेशन पौण्ड) और एस0पी0एस0 का निरीक्षण दिनांक 20.01.2021 को किया गया, जिसकी आख्या 07 दिन के अन्दर प्रेषित की जायेगी।
7. मा0 एन0जी0टी0 के आदेशानुपान में गोवर्धन परिक्रमा मार्ग में स्थित 09 कुण्डों की सफाई का कार्य नीरी द्वारा किया जाना सुनिश्चित किया है जिसके द्वारा मथुरा-वृन्दावन विकास प्राधिकरण मथुरा के द्वारा आंशिक संशोधन के उपरान्त रिपोर्ट प्रेषित की जायेगी।
8. राधा कुण्ड, कृष्ण कुण्ड के संबंध में नमूना एकत्रण दिनांक 20.01.2021 को किया गया, जिसकी आख्या 07 दिन के अन्दर प्रेषित की जायेगी।

मा0 एन0जी0टी0 में योजित रिट याचिका के सदर में ओवरसाइट कमेटी अध्यक्ष के समस्त आदेशों का पालन करने के लिए सदैव प्रतिबद्ध है।

सूचना आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

